

Government of India
Ministry of Commerce and Industry
Directorate General of Foreign Trade
Maulana Azad Road, New Delhi 110011

Norms Committee-III

Para 4.7 Decision

Meeting No. 07/82/2016 of 2016-17, to consider the cases/issues under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2015-20 pertaining to Chemical and Allied products and falling under Chapter 29 and 30, scheduled to be held on 07.07.2016 but actually held on 20.07.2016 under the Chairmanship of Shri J.V. Patil, Addl. Director General of Foreign Trade in Room No.04, Udyog Bhawan, New Delhi.

Following members were present:-

Shri Nirmal Kumar, Dy. Director General of Foreign Trade
Shri D.N.Mathur, Consultant, D/o Pharmaceuticals.

Note:

In certain cases the decision of the Norms Committee refers to the Recommendations/ Observations / Deficiencies received from the concerned Technical authority in the same case or a different case of another firm with the same product. A scanned copy of such document is placed at the end of the Minutes. In some cases, the scanned copy uploaded may be unsigned. In both these instances, the scanned copy uploaded is to be accepted. The Committee does not approve SCOMET items and all applicants are understood to have furnished a declaration to RA that the items of import/export are not SCOMET items.

MEETING NUMBER : 7/82-ALC4/2016 MEETING DATE : 07.07.2016

1	Case No.:13/12/82-ALC4/2013	Party Name:HETERO DRUGS LIMITED,	Meet No/Date:7/82-ALC4/2016 07.07.2016	Status:Approved
	HQ File :01/82/050/00437/AM14/	RLA File :09/24/040/00495/AM13/	Lic.No/Date:0910054735 09.01.2013	Defer Date:
Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/652/2013-PI(Norms) dated 17.06.2016, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.				

2	Case No.:173/14/82-ALC4/2015	Party Name:NEOGEN CHEMICALS LIMITED	Meet No/Date:7/82-ALC4/2016 07.07.2016	Status:Approved
	HQ File :01/82/050/01309/AM16/	RLA File :03/95/040/00881/AM10/	Lic.No/Date:0310726567 04.03.2013	Defer Date:
Decision : The Committee decided to ratify norms on repeat basis based on the earlier decision taken by NC for the same export product of same firm in NC meeting No.04/82 dated 16.05.2013, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07				

of HBP Vol.1. RA concerned may take necessary action as per decision of NC.

3	Case No.:30/7/82-ALC4/2016	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:7/82-ALC4/2016 07.07.2016	Status:Case Deferred.
	HQ File :01/82/050/00204/AM17/	RLA File :22/24/040/00069/AM14/	Lic.No/Date:2210014463 20.12.2013	Defer Date: 10.08.2016
	Decision : The Committee decided to call for information based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/128/2016-PI(Norms) dated 11.07.2016, uploaded at the end of these minutes and deferred the case.			

4	Case No.:52/6/82-ALC4/2014	Party Name:UPL LTD.	Meet No/Date:7/82-ALC4/2016 07.07.2016	Deferred
	HQ File :01/82/050/00454/AM15/	RLA File :03/95/040/01043/AM14/	Lic.No/Date:0310776594 01.04.2014	Defer Date: 10.08.2016
	Decision :Deferred			

5	Case No.:88/6/82-ALC4/2014	Party Name:UPL LTD.(FORMERLY UNITED PHOSPHORUS LTD.)	Meet No/Date:7/82-ALC4/2016 07.07.2016	Deferred
	HQ File :01/82/050/00490/AM15/	RLA File :03/95/040/00033/AM15/	Lic.No/Date:0310782129 20.05.2014	Defer Date: 10.08.2016
	Decision :Deferred			

6	Case No.:61/4/82-ALC4/2014	Party Name:V & V PHARMA INDUSTRIES	Meet No/Date:7/82-ALC4/2016 07.07.2016	Deferred
	HQ File :01/82/050/00309/AM15/	RLA File :03/95/040/00190/AM15/	Lic.No/Date:0310785305 13.06.2014	Defer Date: 10.08.2016
	Decision :Deferred			

7	Case No.:69/4/82-ALC4/2014	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:7/82-ALC4/2016 07.07.2016	Rejected
	HQ File :01/82/050/00317/AM15/	RLA File :09/24/040/00175/AM15/	Lic.No/Date:0910060550 27.06.2014	Defer Date:
	Decision : The Committee observed that complete set of application has been called for from the firm as well as RA by NC in its meeting dated 18.11.2015 but same has not been received so far. In absence of the above norms cannot be ratified. The Committee accordingly, decided to reject the case.			

8	Case No.:73/9/82-ALC4/2014	Party Name:D. R. COATS INK & RESINS PVT. LTD.	Meet No/Date:7/82-ALC4/2016 07.07.2016	Deferred
	HQ File :01/82/050/00870/AM15/	RLA File :03/94/040/00755/AM14/	Lic.No/Date:0310786181 30.06.2014	Defer Date: 10.08.2016

	Decision :Deferred.
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9	Case No.:79/9/82-ALC4/2014	Party Name:METROPOLITAN EXIMCHEM LTD.	Meet No/Date:7/82-ALC4/2016 07.07.2016	Deferred
	HQ File :01/82/050/00876/AM15/	RLA File :03/95/040/00337/AM15/	Lic.No/Date:0310787073 18.07.2014	Defer Date:10.08.2016
	Decision :Deferred.			

10	Case No.:396/5/82-ALC4/2015	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:7/82-ALC4/2016 07.07.2016	Deferred
	HQ File :01/82/050/00536/AM16/	RLA File :17/24/040/00047/AM15/	Lic.No/Date:1710005887 24.07.2014	Defer Date:10.08.2016
	Decision :Deferred.			

11	Case No.:63/8/82-ALC4/2014	Party Name:ADCOCK INGRAM LTD,	Meet No/Date:7/82-ALC4/2016 07.07.2016	Deferred
	HQ File :01/82/050/00727/AM15/	RLA File :07/24/040/00148/AM15/	Lic.No/Date:0710106181 25.07.2014	Defer Date:10.08.2016
	Decision : The committee decided to send copy of application to DoP and deferred the case.			

12	Case No.:32/9/82-ALC4/2014	Party Name:CHEMCON SPECIALITY CHEMICALS P LTD	Meet No/Date:7/82-ALC4/2016 07.07.2016	Deferred
	HQ File :01/82/050/00829/AM15/	RLA File :34/24/040/00102/AM15/	Lic.No/Date:3410040406 28.07.2014	Defer Date:10.08.2016
	Decision :Deferred.			

13	Case No.:8/6/82-ALC4/2014	Party Name:V & V PHARMA INDUSTRIES	Meet No/Date:7/82-ALC4/2016 07.07.2016	Deferred
	HQ File :01/82/050/00410/AM15/	RLA File :03/95/040/00331/AM15/	Lic.No/Date:0310787382 28.07.2014	Defer Date:10.08.2016
	Decision :Deferred.			

14	Case No.:58/9/82-ALC4/2014	Party Name:G AMPHRAY LABORATORIES,	Meet No/Date:7/82-ALC4/2016 07.07.2016	Rejected
	HQ File :01/82/050/00855/AM15/	RLA File :03/94/040/00171/AM15/	Lic.No/Date:0310787536 01.08.2014	Defer Date:
	Decision : The Committee observed that copy of application has been called for from RA as well as from the firm by NC in its meeting dated 18.11.2015 but same has not been received so far. In absence of the above norms cannot be ratified. The Committee accordingly, decided to reject the case.			

15	Case No.:49/9/82-ALC4/2014	Party Name:SANMAR SPECIALITY CHEMICALS LIMITED,	Meet No/Date:7/82-ALC4/2016 07.07.2016	Deferred
	HQ File :01/82/050/00846/AM15/	RLA File :04/24/040/00106/AM15/	Lic.No/Date:0410159125 01.08.2014	Defer Date:10.08.2016
	Decision :Deferred.			

16	Case No.:31/9/82-ALC4/2014	Party Name:AMBERNATH ORGANICS PVT. LTD.	Meet No/Date:7/82-ALC4/2016 07.07.2016	Deferred
	HQ File :01/82/050/00828/AM15/	RLA File :03/94/040/00074/AM15/	Lic.No/Date:0310787610 04.08.2014	Defer Date:10.08.2016
	Decision :Deferred.			

17	Case No.:2/14/82-ALC4/2015	Party Name:SHREE SHIVSHANKAR DRUGS & PHARMACEUTICALS P. LTD.	Meet No/Date:7/82-ALC4/2016 07.07.2016	Deferred
	HQ File :01/82/050/01138/AM16/	RLA File :03/95/040/00425/AM15/	Lic.No/Date:0310788055 14.08.2014	Defer Date:10.08.2016
	Decision :Deferred.			

18	Case No.:48/5/82-ALC4/2015	Party Name:VISION DRUGS PVT LTD	Meet No/Date:7/82-ALC4/2016 07.07.2016	Deferred
	HQ File :01/82/050/00188/AM16/	RLA File :09/24/040/00260/AM15/	Lic.No/Date:0910060860 18.08.2014	Defer Date:10.08.2016
	Decision : The Committee noted that information called for from the firm by NC in its meeting No.05/82 dated 08.06.2016 is awaited. The Committee accordingly decided to await the reply from the firm and deferred the case.			

19	Case No.:215/13/82-ALC4/2014	Party Name:GOLD STAR CHEMICALS PVT.LTD.	Meet No/Date:7/82-ALC4/2016 07.07.2016	Deferred
	HQ File :01/82/050/01218/AM15/	RLA File :03/94/040/00358/AM15/	Lic.No/Date:0310788338 25.08.2014	Defer Date:10.08.2016
	Decision :Deferred.			

20	Case No.:45/13/82-ALC4/2014	Party Name:HETERO DRUGS LIMITED,	Meet No/Date:7/82-ALC4/2016 07.07.2016	Status: Approved
	HQ File :01/82/050/01048/AM15/	RLA File :09/24/040/00275/AM15/	Lic.No/Date:0910060885 25.08.2014	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/630/2014-PI(Norms) dated 17.06.2016, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

21	Case No.: 377/5/82-ALC4/2015	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:7/82-ALC4/2016 07.07.2016	Deferred
	HQ File :01/82/050/00517/AM16/	RLA File :03/94/040/00493/AM15/	Lic.No/Date:0310788472 27.08.2014	Defer Date:10.08.2016
	Decision : The Committee noted that information has been called for from the firm in NC meeting No.05/82 dated 08.06.2016 is awaited. The Committee accordingly decided to await the reply from the firm and deferred the case.			

22	Case No.: 224/13/82-ALC4/2014	Party Name:DELTA FINOCHEM PVT.LTD.	Meet No/Date:7/82-ALC4/2016 07.07.2016	Deferred
	HQ File :01/82/050/01227/AM15/	RLA File :03/94/040/00391/AM15/	Lic.No/Date:0310788515 28.08.2014	Defer Date:10.08.2016
	Decision :Deferred.			

23	Case No.: 225/13/82-ALC4/2014	Party Name:DELTA FINOCHEM PVT.LTD.	Meet No/Date:7/82-ALC4/2016 07.07.2016	Deferred
	HQ File :01/82/050/01228/AM15/	RLA File :03/94/040/00397/AM15/	Lic.No/Date:0310788514 28.08.2014	Defer Date:10.08.2016
	Decision :Deferred.			

24	Case No.: 262/13/82-ALC4/2014	Party Name:ANTHEA AROMATICS PVT.LTD.,	Meet No/Date:7/82-ALC4/2016 07.07.2016	Deferred
	HQ File :01/82/050/01265/AM15/	RLA File :03/94/040/00971/AM14/	Lic.No/Date:0310788560 01.09.2014	Defer Date:10.08.2016
	Decision :Deferred.			

25	Case No.: 223/13/82-ALC4/2014	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:7/82-ALC4/2016 07.07.2016	Deferred
	HQ File :01/82/050/01226/AM15/	RLA File :03/94/040/00508/AM15/	Lic.No/Date:0310788647 02.09.2014	Defer Date:10.08.2016
	Decision :Deferred.			

26	Case No.: 3/7/82-ALC4/2014	Party Name:S V CHEM INTERMEDIATES P LTD	Meet No/Date:7/82-ALC4/2016 07.07.2016	Deferred
	HQ File :01/82/050/00647/AM15/	RLA File :04/24/040/00139/AM15/	Lic.No/Date:0410159328 02.09.2014	Defer Date:10.08.2016
	Decision :Deferred.			

27	Case No.: 400/5/82-ALC4/2015	Party Name:YASH RASAYAN & CHEMICALS	Meet No/Date:7/82-ALC4/2016 07.07.2016	Deferred
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	HQ File :01/82/050/00540/AM16/	RLA File :34/24/040/00120/AM15/	Lic.No/Date:3410040554 15.09.2014	Defer Date:10.08.2016
	Decision :Deferred.			

28	Case No.:12/15/82-ALC4/2014	Party Name:JINDAL DRUGS LIMITED	Meet No/Date:7/82-ALC4/2016 07.07.2016	Deferred
	HQ File :01/82/050/01299/AM15/	RLA File :03/94/040/00460/AM15/	Lic.No/Date:0310789265 16.09.2014	Defer Date:10.08.2016
	Decision :Deferred.			

29	Case No.:15/13/82-ALC4/2014	Party Name:TATVA CHINTAN PHARMA CHEM PVT LTD	Meet No/Date:7/82-ALC4/2016 07.07.2016	Deferred
	HQ File :01/82/050/01018/AM15/	RLA File :34/24/040/00161/AM15/	Lic.No/Date:3410040594 30.09.2014	Defer Date:10.08.2016
	Decision :Deferred.			

30	Case No.:19/1/82-ALC4/2015	Party Name:GEM AROMATICS PVT.LTD.	Meet No/Date:7/82-ALC4/2016 07.07.2016	Deferred
	HQ File :01/82/050/01545/AM15/	RLA File :03/94/040/00594/AM15/	Lic.No/Date:0310789922 01.10.2014	Defer Date:10.08.2016
	Decision :Deferred.			

31	Case No.:372/5/82-ALC4/2015	Party Name:DR J PHARMACHEM (INDIA)(PROP.ADITYA PRAMOD JOGDEO)	Meet No/Date:7/82-ALC4/2016 07.07.2016	approved										
	HQ File :01/82/050/00512/AM16/	RLA File :31/83/040/00154/AM15/	Lic.No/Date:3110064948 08.10.2014	Defer Date:										
	Decision : The Committee decided to ratify norms on repeat basis based on the earlier decision taken by NC for same export product in its meeting No.16/82 dated 21.11.2013, as per the details given below or as applied by the firm whichever is less under para 4.07 of HBP Vol.1.													
	<table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl. No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Sodium Benzoate Micronised</td><td>1kg</td><td>1</td><td>Sodium Benzoate</td><td>1.01 kg</td></tr> </tbody> </table>				Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed	Sodium Benzoate Micronised	1kg	1	Sodium Benzoate	1.01 kg
Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed										
Sodium Benzoate Micronised	1kg	1	Sodium Benzoate	1.01 kg										
	RA concerned may take necessary action as per decision of NC.													

32	Case No.:29/13/82-ALC4/2014	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:7/82-ALC4/2016 07.07.2016	Deferred
	HQ File :01/82/050/01032/AM15/	RLA File :05/23/040/00268/AM15/	Lic.No/Date:0510391490 08.10.2014	Defer Date:10.08.2016
	Decision :Deferred.			

33	Case No.: 124/13/82-ALC4/2014	Party Name: PANACEA BIOTEC LTD.,	Meet No/Date: 7/82-ALC4/2016 07.07.2016	Deferred
	HQ File :01/82/050/01127/AM15/	RLA File :05/24/040/00319/AM15/	Lic.No/Date: 0510391623 17.10.2014	Defer Date: 10.08.2016
	Decision : Information called for in NC meeting No.03/AM17 is awaited. The Committee accordingly deferred the case.			

34	Case No.: 198/5/82-ALC4/2015	Party Name: SHASUN PHARMACEUTICALS LIMITED	Meet No/Date: 7/82-ALC4/2016 07.07.2016	Deferred
	HQ File :01/82/050/00338/AM16/	RLA File :04/24/040/00205/AM15/	Lic.No/Date: 0410159704 11.11.2014	Defer Date: 10.08.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

35	Case No.: 126/8/82-ALC4/2015	Party Name: BAYER CROPS SCIENCE LIMITED	Meet No/Date: 7/82-ALC4/2016 07.07.2016	Deferred
	HQ File :01/82/050/00922/AM16/	RLA File :03/94/040/00710/AM15/	Lic.No/Date: 0310791177 18.11.2014	Defer Date: 10.08.2016
	Decision :Deferred.			

36	Case No.: 43/18/82-ALC4/2014	Party Name: YASHO INDUSTRIES PVT.LTD.	Meet No/Date: 7/82-ALC4/2016 07.07.2016	Deferred
	HQ File :01/82/050/01409/AM15/	RLA File :03/95/040/00701/AM15/	Lic.No/Date: 0310791419 26.11.2014	Defer Date: 10.08.2016
	Decision :Deferred.			

37	Case No.: 362/5/82-ALC4/2015	Party Name: KLJ PLASTICIZERS LTD.,	Meet No/Date: 7/82-ALC4/2016 07.07.2016	Approved
	HQ File :01/82/050/00502/AM16/	RLA File :05/23/040/00377/AM15/	Lic.No/Date: 0510392211 28.11.2014	Defer Date:
	Decision : The Committee decided to ratify norms on repeat basis based on the earlier decision taken by NC in its meeting No.6 dated 29.08.2014 , uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

38	Case No.: 145/5/82-ALC4/2015	Party Name: JINDAL DRUGS PRIVATE LIMITED	Meet No/Date: 7/82-ALC4/2016 07.07.2016	Deferred
	HQ File :01/82/050/00285/AM16/	RLA File :03/94/040/00877/AM15/	Lic.No/Date: 0310792112 17.12.2014	Defer Date: 10.08.2016
	Decision :Deferred.			

39	Case No.: 127/5/82-ALC4/2015	Party Name: EMAMI LIMITED,	Meet No/Date: 7/82-ALC4/2016	Deferred
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			07.07.2016	
	HQ File :01/82/050/00267/AM16/	RLA File :02/24/040/00183/AM15/	Lic.No/Date:0210205355 18.12.2014	Defer Date:10.08.2016
	Decision : The Committee decided to send copy of application to MSME and deferred the case.			

	Case No.: 133/5/82-ALC4/2015	Party Name:AARTI INDUSTRIES LIMITED	Meet No/Date:7/82-ALC4/2016 07.07.2016	Approved
40	HQ File :01/82/050/00273/AM16/	RLA File :03/94/040/00883/AM15/	Lic.No/Date:0310792178 19.12.2014	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/824/2015-PI(Norms) dated 06.06.2016 , uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

	Case No.: 136/5/82-ALC4/2015	Party Name:AVIGNON EXIM PVT.LTD.,	Meet No/Date:7/82-ALC4/2016 07.07.2016	Deferred
41	HQ File :01/82/050/00276/AM16/	RLA File :03/94/040/00843/AM15/	Lic.No/Date:0310792314 23.12.2014	Defer Date:10.08.2016
	Decision :Deferred.			

	Case No.: 221/5/82-ALC4/2015	Party Name:VIVIMED LABS LIMITED	Meet No/Date:7/82-ALC4/2016 07.07.2016	Deferred
42	HQ File :01/82/050/00361/AM16/	RLA File :09/24/040/00537/AM15/	Lic.No/Date:0910061442 23.12.2014	Defer Date:10.08.2016
	Decision :Deferred.			

	Case No.: 114/5/82-ALC4/2015	Party Name:NATIONAL TUBE INDUSTRIES,	Meet No/Date:7/82-ALC4/2016 07.07.2016	Deferred
43	HQ File :01/82/050/00254/AM16/	RLA File :03/95/040/00756/AM15/	Lic.No/Date:0310792363 24.12.2014	Defer Date:10.08.2016
	Decision :Deferred.			

	Case No.: 218/5/82-ALC4/2015	Party Name:VIVIMED LABS LIMITED	Meet No/Date:7/82-ALC4/2016 07.07.2016	Deferred
44	HQ File :01/82/050/00358/AM16/	RLA File :09/24/040/00552/AM15/	Lic.No/Date:0910061462 29.12.2014	Defer Date:10.08.2016
	Decision :Deferred.			

	Case No.: 99/18/82-ALC4/2014	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:7/82-ALC4/2016 07.07.2016	Deferred
45	HQ File	RLA File	Lic.No/Date:0710107307	Defer

	:01/82/050/01465/AM15/	:07/24/040/00302/AM15/	30.12.2014	Date:10.08.2016
	Decision :Deferred.			

46	Case No.:111/18/82-ALC4/2014	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:7/82-ALC4/2016 07.07.2016	Deferred
	HQ File :01/82/050/01477/AM15/	RLA File :07/24/040/00307/AM15/	Lic.No/Date:0710107306 30.12.2014	Defer Date:10.08.2016
	Decision :Deferred.			

47	Case No.:28/7/82-ALC4/2015	Party Name:PARAMOUNT AROMACHEM PVT.LTD.,	Meet No/Date:7/82-ALC4/2016 07.07.2016	Status: Approved
	HQ File :01/82/050/00633/AM16/	RLA File :05/24/040/00428/AM15/	Lic.No/Date:0510392678 05.01.2015	Defer Date:
	Decision : The Committee decided to ratify norms repeat basis based on the earlier decision taken by NC in its meeting No.11 dated 26.11.2014, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

48	Case No.:45/5/82-ALC4/2015	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:7/82-ALC4/2016 07.07.2016	Deferred
	HQ File :01/82/050/00185/AM16/	RLA File :09/24/040/00558/AM15/	Lic.No/Date:0910061483 05.01.2015	Defer Date:10.08.2016
	Decision :Deferred for want of comments from DoP.			

49	Case No.:102/5/82-ALC4/2015	Party Name:ALTA LABORATORIES LTD.	Meet No/Date:7/82-ALC4/2016 07.07.2016	Deferred
	HQ File :01/82/050/00242/AM16/	RLA File :03/94/040/00836/AM15/	Lic.No/Date:0310792635 07.01.2015	Defer Date:10.08.2016
	Decision :Deferred.			

50	Case No.:74/5/82-ALC4/2015	Party Name:NEW ALLIANCE DYE-CHEM PVT. LTD.,	Meet No/Date:7/82-ALC4/2016 07.07.2016	Deferred
	HQ File :01/82/050/00214/AM16/	RLA File :03/95/040/00833/AM15/	Lic.No/Date:0310792647 07.01.2015	Defer Date:10.08.2016
	Decision :Deferred.			

51	Case No.:149/5/82-ALC4/2015	Party Name:ALCHEMIE LABORATORIES	Meet No/Date:7/82-ALC4/2016 07.07.2016	Deferred
	HQ File :01/82/050/00289/AM16/	RLA File :03/94/040/00813/AM15/	Lic.No/Date:0310792673 08.01.2015	Defer Date:10.08.2016
	Decision :Deferred.			

52	Case No.: 121/5/82-ALC4/2015	Party Name:UNIJULES LIFE SCIENCES LTD.	Meet No/Date:7/82-ALC4/2016 07.07.2016	Rejected
	HQ File :01/82/050/00261/AM16/	RLA File :03/95/040/00835/AM15/	Lic.No/Date:0310792685 08.01.2015	Defer Date:
	Decision : The Committee observed that technical information has been called for from the firm by NC in its meeting dated 16.11.2015 and 14.01.2016 but reply has not been received so far. In absence of these information norms cannot be ratified. The Committee accordingly, decided to reject the case.			

53	Case No.: 219/5/82-ALC4/2015	Party Name:BHAGIRADHA CHEMICALS & INDUSTRIES LIMITED	Meet No/Date:7/82-ALC4/2016 07.07.2016	Deferred
	HQ File :01/82/050/00359/AM16/	RLA File :09/24/040/00549/AM15/	Lic.No/Date:0910061517 09.01.2015	Defer Date:10.08.2016
	Decision :Deferred.			

54	Case No.: 239/5/82-ALC4/2015	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:7/82-ALC4/2016 07.07.2016	Rejected
	HQ File :01/82/050/00379/AM16/	RLA File :09/24/040/00555/AM15/	Lic.No/Date:0910061520 09.01.2015	Defer Date:
	Decision : The Committee noted that Central Excise Certification for production consumption called for from the firm by NC in its meeting dated 16.09.2015 has not been received so far. Firm has sent their reply but Central Excise Certification for production consumption not furnished. In absence of the above norms cannot be ratified. The Committee accordingly, decided to reject the case.			

55	Case No.: 141/5/82-ALC4/2015	Party Name:AARTI INDUSTRIES LIMITED	Meet No/Date:7/82-ALC4/2016 07.07.2016	Approved
	HQ File :01/82/050/00281/AM16/	RLA File :03/94/040/00746/AM15/	Lic.No/Date:0310792870 13.01.2015	Defer Date:
	Decision : The Committee decided to ratify norms on repeat basis based on the earlier decision taken by NC in its meeting No.03 dated 08.05.2014 , uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

56	Case No.: 119/5/82-ALC4/2015	Party Name:SHALINA LABORATORIES PVT. LTD.	Meet No/Date:7/82-ALC4/2016 07.07.2016	Rejected
	HQ File :01/82/050/00259/AM16/	RLA File :03/95/040/00843/AM15/	Lic.No/Date:0310792869 13.01.2015	Defer Date:
	Decision : The Committee observed that information called for from the firm by NC in its meeting dated 16.12.2015 and 09.03.2016 has not been received so far. In absence of these information norms cannot be ratified. The Committee accordingly, decided to reject the case.			

57	Case No.: 243/5/82-ALC4/2015	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:7/82-ALC4/2016 07.07.2016	Rejected
	HQ File :01/82/050/00383/AM16/	RLA File :09/24/040/00589/AM15/	Lic.No/Date:0910061530 14.01.2015	Defer Date:
	Decision : The Committee observed that information has been called by NC in its meeting dated 18.11.2015 and 16.12.2015 but reply has not been received so far. In absence of these information norms cannot be ratified. The Committee accordingly, decided to reject the case.			

58	Case No.: 112/5/82-ALC4/2015	Party Name:UNIMAX CHEMICALS PVT LTD.	Meet No/Date:7/82-ALC4/2016 07.07.2016	Deferred
	HQ File :01/82/050/00252/AM16/	RLA File :03/95/040/00812/AM15/	Lic.No/Date:0310793039 19.01.2015	Defer Date:10.08.2016
	Decision : The Committee noted that an investigation in the matter is under process. The Committee accordingly, decided to defer the case.			

59	Case No.: 88/5/82-ALC4/2015	Party Name:ABEERS PHARMACEUTICALS PVT LTD	Meet No/Date:7/82-ALC4/2016 07.07.2016	Deferred
	HQ File :01/82/050/00228/AM16/	RLA File :05/23/040/00486/AM15/	Lic.No/Date:0510392949 21.01.2015	Defer Date:10.08.2016
	Decision : Deferred for want of comments from AYUSH.			

60	Case No.: 138/8/82-ALC4/2015	Party Name:HEMMO PHARMACEUTICALS PRIVATE LIMITED	Meet No/Date:7/82-ALC4/2016 07.07.2016	Deferred
	HQ File :01/82/050/00934/AM16/	RLA File :03/94/040/01099/AM14/	Lic.No/Date:0310793426 30.01.2015	Defer Date:10.08.2016
	Decision : Information called for from the firm in NC meeting No.18/82 dated 10.02.2016 is awaited. The committee decided to await the reply and deferred the case.			

61	Case No.: 275/5/82-ALC4/2015	Party Name:BAYER CROPSCIENCE LIMITED	Meet No/Date:7/82-ALC4/2016 07.07.2016	Deferred
	HQ File :01/82/050/00415/AM16/	RLA File :03/94/040/00930/AM15/	Lic.No/Date:0310793539 03.02.2015	Defer Date:10.08.2016
	Decision :Deferred.			

62	Case No.: 284/5/82-ALC4/2015	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:7/82-ALC4/2016 07.07.2016	Approved
	HQ File :01/82/050/00424/AM16/	RLA File :03/94/040/01053/AM15/	Lic.No/Date:0310793620 05.02.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/383/2015-PI(Norms) dated 17.03.2016,			

uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.

63	Case No.: 133/7/82-ALC4/2016	Party Name:SIRMAXO CHEMICALS PVT LTD	Meet No/Date:7/82- ALC4/2016 07.07.2016	Status:Case Deferred
	HQ File :01/82/050/00307/AM17/	RLA File :03/95/040/00911/AM15/	Lic.No/Date:0310793837 12.02.2015	Defer Date: 10.08.2016
Decision : The Committee based on the written comments forwarded by the D/o Pharmaceuticals vide O.M.No.35011/851/2015-PI(Norms) dated June 2016, uploaded at the end of these minutes decided to call for technical information from the firm and deferred the case.				

64	Case No.: 285/5/82- ALC4/2015	Party Name:CAMPHOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:7/82- ALC4/2016 07.07.2016	Deferred
	HQ File :01/82/050/00425/AM16/	RLA File :03/94/040/01092/AM15/	Lic.No/Date:0310793985 19.02.2015	Defer Date:10.08.2016
Decision :Deferred.				

65	Case No.: 279/5/82- ALC4/2015	Party Name:CROWN CHEMICALS PVT.LTD.,	Meet No/Date:7/82- ALC4/2016 07.07.2016	Deferred
	HQ File :01/82/050/00419/AM16/	RLA File :03/94/040/01088/AM15/	Lic.No/Date:0310793983 19.02.2015	Defer Date:10.08.2016
Decision :Deferred.				

66	Case No.: 288/5/82- ALC4/2015	Party Name:CROWN CHEMICALS PVT.LTD.,	Meet No/Date:7/82- ALC4/2016 07.07.2016	Deferred
	HQ File :01/82/050/00428/AM16/	RLA File :03/94/040/01089/AM15/	Lic.No/Date:0310793982 19.02.2015	Defer Date:10.08.2016
Decision :Deferred.				

67	Case No.: 335/5/82- ALC4/2015	Party Name:PRIVI ORGANICS LTD	Meet No/Date:7/82- ALC4/2016 07.07.2016	Deferred
	HQ File :01/82/050/00475/AM16/	RLA File :03/95/040/00978/AM15/	Lic.No/Date:0310794038 20.02.2015	Defer Date:10.08.2016
Decision :Deferred.				

68	Case No.: 334/5/82- ALC4/2015	Party Name:UPL LTD.(FORMERLY UNITED PHOSPHORUS LTD.)	Meet No/Date:7/82- ALC4/2016 07.07.2016	Deferred
	HQ File :01/82/050/00474/AM16/	RLA File :03/95/040/00862/AM15/	Lic.No/Date:0310794100 24.02.2015	Defer Date:18.06.2016

	Decision :Deferred.
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69	Case No.:309/5/82-ALC4/2015	Party Name:SHREE VALLABH CHEMICAL	Meet No/Date:7/82-ALC4/2016 07.07.2016	Deferred
	HQ File :01/82/050/00449/AM16/	RLA File :08/24/040/00417/AM15/	Lic.No/Date:0810134670 25.02.2015	Defer Date:10.08.2016
	Decision :Deferred.			

70	Case No.:1/1/82-ALC4/2015	Party Name:PARAMOUNT AROMACHEM PVT.LTD.,	Meet No/Date:7/82-ALC4/2016 07.07.2016	Status: Approved
	HQ File :01/82/050/00001/AM16/	RLA File :05/24/040/00563/AM15/	Lic.No/Date:0510393385 26.02.2015	Defer Date:
	Decision : The Committee decided to ratify norms repeat basis based on the earlier decision taken by NC in its meeting No.11 dated 26.11.2014, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

71	Case No.:273/5/82-ALC4/2015	Party Name:BHARAT SERUMS & VACCINES LTD	Meet No/Date:7/82-ALC4/2016 07.07.2016	Deferred
	HQ File :01/82/050/00413/AM16/	RLA File :03/94/040/01055/AM15/	Lic.No/Date:0310794262 27.02.2015	Defer Date:10.08.2016
	Decision : Deferred for want of comments fromDBT.			

72	Case No.:452/5/82-ALC4/2015	Party Name:BLUE CIRCLE ORGANICS PVT. LTD.	Meet No/Date:7/82-ALC4/2016 07.07.2016	Deferred
	HQ File :01/82/050/00592/AM16/	RLA File :03/94/040/01091/AM15/	Lic.No/Date:0310794261 27.02.2015	Defer Date:10.08.2016
	Decision :Deferred.			

73	Case No.:295/5/82-ALC4/2015	Party Name:PROLIFE INDUSTRIES LIMITED	Meet No/Date:7/82-ALC4/2016 07.07.2016	Deferred
	HQ File :01/82/050/00435/AM16/	RLA File :08/24/040/00395/AM15/	Lic.No/Date:0810134703 03.03.2015	Defer Date:10.08.2016
	Decision :Deferred.			

74	Case No.:303/5/82-ALC4/2015	Party Name:ASSOCIATED DYESTUFF PVT. LTD	Meet No/Date:7/82-ALC4/2016 07.07.2016	Deferred
	HQ File :01/82/050/00443/AM16/	RLA File :08/24/040/00422/AM15/	Lic.No/Date:0810134739 05.03.2015	Defer Date:10.08.2016
	Decision :Deferred.			

75	Case No.:300/5/82-ALC4/2015	Party Name:ADVANCE PETROCHEMICALS LIMITED	Meet No/Date:7/82-ALC4/2016 07.07.2016	Deferred
	HQ File :01/82/050/00440/AM16/	RLA File :08/24/040/00448/AM15/	Lic.No/Date:0810134768 11.03.2015	Defer Date:10.08.2016
	Decision :Deferred.			

76	Case No.:447/5/82-ALC4/2015	Party Name:AARTI INDUSTRIES LIMITED	Meet No/Date:7/82-ALC4/2016 07.07.2016	Deferred
	HQ File :01/82/050/00587/AM16/	RLA File :03/94/040/01131/AM15/	Lic.No/Date:0310794543 12.03.2015	Defer Date:10.08.2016
	Decision :Committee decided to sent copy of application to DoP and deferred the case.			

77	Case No.:45/4/82-ALC4/2015	Party Name:TIDE INDUSTRIES	Meet No/Date:7/82-ALC4/2016 07.07.2016	Deferred
	HQ File :01/82/050/00084/AM16/	RLA File :34/24/040/00325/AM15/	Lic.No/Date:3410041050 16.03.2015	Defer Date:10.08.2016
	Decision :Deferred.			

78	Case No.:291/5/82-ALC4/2015	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:7/82-ALC4/2016 07.07.2016	Deferred
	HQ File :01/82/050/00431/AM16/	RLA File :05/23/040/00544/AM15/	Lic.No/Date:0510393616 18.03.2015	Defer Date:10.08.2016
	Decision :Deferred			

79	Case No.:183/5/82-ALC4/2015	Party Name:SPAK ORGOCHEM (INDIA) PVT. LTD.	Meet No/Date:7/82-ALC4/2016 07.07.2016	Deferred
	HQ File :01/82/050/00323/AM16/	RLA File :03/95/040/00964/AM15/	Lic.No/Date:0310794811 23.03.2015	Defer Date:10.08.2016
	Decision :Deferred.			

80	Case No.:29/5/82-ALC4/2015	Party Name:ASSOCIATED DYESTUFF PVT. LTD	Meet No/Date:7/82-ALC4/2016 07.07.2016	Deferred
	HQ File :01/82/050/00169/AM16/	RLA File :08/24/040/00483/AM15/	Lic.No/Date:0810134917 25.03.2015	Defer Date:10.08.2016
	Decision :Deferred.			

81	Case No.:16/5/82-ALC4/2015	Party Name:ARENE LIFE SCIENCES LIMITED.	Meet No/Date:7/82-ALC4/2016 07.07.2016	Rejected
	HQ File :01/82/050/00156/AM16/	RLA File :09/24/040/00736/AM15/	Lic.No/Date:0910061856 31.03.2015	Defer Date:
	Decision : The Committee observed that information has been called for from the firm			

	in NC meeting dated 18.11.2015 and 16.12.2015 but reply has not been received so far. In absence of these information norms cannot be ratified. The Committee accordingly, decided to reject the case.		
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82	Case No.:26/5/82-ALC4/2015	Party Name:CONTINENTAL CHEMICALS	Meet No/Date:7/82-ALC4/2016 07.07.2016	Deferred
	HQ File :01/82/050/00166/AM16/	RLA File :08/24/040/00470/AM15/	Lic.No/Date:0810134992 07.04.2015	Defer Date:10.08.2016
	Decision :Deferred.			

83	Case No.:411/5/82-ALC4/2015	Party Name:SHALINA LABORATORIES PVT. LTD.	Meet No/Date:7/82-ALC4/2016 07.07.2016	Rejected
	HQ File :01/82/050/00551/AM16/	RLA File :03/95/040/01033/AM15/	Lic.No/Date:0310795186 08.04.2015	Defer Date:
	Decision : The Committee observed that technical information has been called for from the firm in NC meeting dated 16.12.2015 and 14.01.2016 but reply has not been received so far. In absence of these information norms cannot be ratified. The Committee accordingly, decided to reject the case.			

84	Case No.:5/5/82-ALC4/2015	Party Name:MAHARSHI PHARMA CHEM PVT.LTD,	Meet No/Date:7/82-ALC4/2016 07.07.2016	Rejected
	HQ File :01/82/050/00145/AM16/	RLA File :08/24/040/00003/AM16/	Lic.No/Date:0810135051 17.04.2015	Defer Date:
	Decision : The Committee observed that technical information has been called for from the firm by NC meeting dated 18.11.2015 but reply has not been received so far. In absence of these information norms cannot be ratified. The Committee accordingly, decided to reject the case.			

85	Case No.:35/5/82-ALC4/2015	Party Name:VIVIMED LABS LIMITED	Meet No/Date:7/82-ALC4/2016 07.07.2016	Deferred
	HQ File :01/82/050/00175/AM16/	RLA File :09/24/040/00739/AM15/	Lic.No/Date:0910061891 17.04.2015	Defer Date:10.08.2016
	Decision : The Committee decided to call for a complete set of application from the firm and defer the case.			

86	Case No.:132/7/82-ALC4/2015	Party Name:GLOBE TROTTERS PVT LTD	Meet No/Date:7/82-ALC4/2016 07.07.2016	Status:Case Deferred
	HQ File :01/82/050/00737/AM16/	RLA File :03/94/040/00024/AM16/	Lic.No/Date:0310795429 20.04.2015	Defer Date:10.08.2016
	Decision : The Committee based on the written comments forwarded by the D/o Pharmaceuticals vide O.M.No.35011/617/2015-PI(Norms) dated 21.03.2016, uploaded at the end of these minutes decided to call for technical information from the firm and deferred the case.			

87	Case No.: 153/7/82-ALC4/2015	Party Name:DR. ACHARYA LABORATORIES PVT. LTD.,	Meet No/Date:7/82-ALC4/2016 07.07.2016	Status: Approved
	HQ File :01/82/050/00758/AM16/	RLA File :03/94/040/00039/AM16/	Lic.No/Date:0310795534 24.04.2015	Defer Date
	Decision : The Committee decided to ratify norms on repeat basis based on the earlier decision taken by NC for the same export product in its meeting No.08/82 dated 25.09.2014 , uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

88	Case No.: 29/7/82-ALC4/2015	Party Name:NUTRA SPECIALITIES PVT. LTD.,	Meet No/Date:7/82-ALC4/2016 07.07.2016	Rejected
	HQ File :01/82/050/00634/AM16/	RLA File :04/24/040/00003/AM16/	Lic.No/Date:0410160438 24.04.2015	Defer Date:
	Decision : The Committee observed that technical information has been called from the firm NC meeting dated 16.12.2015 but reply has not been received so far. In absence of these information norms cannot be ratified. The Committee accordingly, decided to reject the case.			

89	Case No.: 40/8/82-ALC4/2015	Party Name:SYNTHO CHIRALS PVT. LTD	Meet No/Date:7/82-ALC4/2016 07.07.2016	Deferred
	HQ File :01/82/050/00836/AM16/	RLA File :09/24/040/00042/AM16/	Lic.No/Date:0910061937 27.04.2015	Defer Date:10.08.2016
	Decision :Deferred.			

90	Case No.: 174/5/82-ALC4/2015	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:7/82-ALC4/2016 07.07.2016	Deferred
	HQ File :01/82/050/00314/AM16/	RLA File :07/24/040/00393/AM15/	Lic.No/Date:0710108142 01.05.2015	Defer Date:10.08.2016
	Decision :Deferred.			

91	Case No.: 176/5/82-ALC4/2015	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:7/82-ALC4/2016 07.07.2016	Deferred
	HQ File :01/82/050/00316/AM16/	RLA File :07/24/040/00389/AM15/	Lic.No/Date:0710108141 01.05.2015	Defer Date:10.08.2016
	Decision :Deferred.			

92	Case No.: 177/5/82-ALC4/2015	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:7/82-ALC4/2016 07.07.2016	Deferred
	HQ File :01/82/050/00317/AM16/	RLA File :07/24/040/00390/AM15/	Lic.No/Date:0710108143 01.05.2015	Defer Date:10.08.2016

	Decision :Deferred.
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93	Case No.:75/8/82-ALC4/2015	Party Name:PORUS LABORATORIES PVT LTD	Meet No/Date:7/82-ALC4/2016 07.07.2016	Deferred
	HQ File :01/82/050/00871/AM16/	RLA File :09/24/040/00051/AM16/	Lic.No/Date:0910061986 06.05.2015	Defer Date:10.08.2016
	Decision : The Committee noted that Information has been called for from the firm in NC meeting No.20 dated 09.03.2016 is awaited. The Committee accordingly deferred the case.			

94	Case No.:65/8/82-ALC4/2015	Party Name:VIRCHOW BIOTECH PV T LTD.,	Meet No/Date:7/82-ALC4/2016 07.07.2016	Deferred
	HQ File :01/82/050/00861/AM16/	RLA File :09/24/040/00052/AM16/	Lic.No/Date:0910061973 06.05.2015	Defer Date:10.08.2016
	Decision : The Committee noted that Information has been called for from the firm in NC meeting No.03 dated 12.05.2016 is awaited. The Committee accordingly deferred the case.			

95	Case No.:7/5/82-ALC4/2015	Party Name:JODAS EXPOIM PVT.LTD.,	Meet No/Date:7/82-ALC4/2016 07.07.2016	Deferred
	HQ File :01/82/050/00147/AM16/	RLA File :05/23/040/00037/AM16/	Lic.No/Date:0510394177 08.05.2015	Defer Date:08.06.2016
	Decision : The Committee noted that Information has been called for from the firm in NC meeting No.03 dated 12.05.2016 is awaited. The Committee accordingly deferred the case.			

96	Case No.:38/8/82-ALC4/2015	Party Name:OPTIMUS DRUGS PRIVATE LIMITED	Meet No/Date:7/82-ALC4/2016 07.07.2016	Rejected
	HQ File :01/82/050/00834/AM16/	RLA File :09/24/040/00060/AM16/	Lic.No/Date:0910061998 08.05.2015	Defer Date:
	Decision : The Committee observed that technical information has been called for from the firm by NC in its meeting dated 16.12.2015 but reply has not been received so far. In absence of these information norms cannot be ratified. The Committee accordingly, decided to reject the case.			

97	Case No.:200/5/82-ALC4/2015	Party Name:SHASUN PHARMACEUTICALS LIMITED	Meet No/Date:7/82-ALC4/2016 07.07.2016	Rejected
	HQ File :01/82/050/00340/AM16/	RLA File :04/24/040/00038/AM16/	Lic.No/Date:0410160569 21.05.2015	Defer Date:
	Decision : The Committee observed that technical information has been called for from the firm by NC in its meeting dated 18.11.2015 &16.12.2015 but reply has not been received so far. In absence of these information norms cannot be ratified. The Committee accordingly, decided to reject the case.			

98	Case No.:97/8/82-ALC4/2015	Party Name:ASCENT FINECHEM PVT. LTD.,	Meet No/Date:7/82-ALC4/2016 07.07.2016	Deferred
	HQ File :01/82/050/00893/AM16/	RLA File :08/24/040/00051/AM16/	Lic.No/Date:0810135338 22.05.2015	Defer Date:10.08.2016
	Decision :Deferred.			

99	Case No.:45/8/82-ALC4/2015	Party Name:MOREPEN LABORATORIES LTD.,	Meet No/Date:7/82-ALC4/2016 07.07.2016	Deferred
	HQ File :01/82/050/00841/AM16/	RLA File :05/24/040/00073/AM16/	Lic.No/Date:0510394342 25.05.2015	Defer Date:10.08.2016
	Decision : The Committee noted that Information has been called for from the firm in NC meeting No.20 dated 09.03.2016 is awaited. The Committee accordingly deferred the case.			

100	Case No.:86/8/82-ALC4/2015	Party Name:VIVIMED LABS LIMITED	Meet No/Date:7/82-ALC4/2016 07.07.2016	Deferred
	HQ File :01/82/050/00882/AM16/	RLA File :09/24/040/00131/AM16/	Lic.No/Date:0910062091 29.05.2015	Defer Date:10.08.2016
	Decision :Deferred.			

101	Case No.:187/7/82-ALC4/2015	Party Name:ATUL LIMITED,	Meet No/Date:7/82-ALC4/2016 07.07.2016	Deferred
	HQ File :01/82/050/00792/AM16/	RLA File :08/24/040/00057/AM16/	Lic.No/Date:0810135435 05.06.2015	Defer Date:10.08.2016
	Decision :Deferred.			

102	Case No.:121/8/82-ALC4/2015	Party Name:NEW ALLIANCE DYE-CHEM PVT. LTD.,	Meet No/Date:7/82-ALC4/2016 07.07.2016	Deferred
	HQ File :01/82/050/00917/AM16/	RLA File :03/95/040/00190/AM16/	Lic.No/Date:0310796766 23.06.2015	Defer Date:10.08.2016
	Decision :Deferred.			

103	Case No.:41/7/82-ALC4/2016	Party Name:DEEPAK NITRITE LIMITED	Meet No/Date:7/82-ALC4/2016 07.07.2016	Status:Deferred
	HQ File :01/82/050/00215/AM17/	RLA File :34/24/040/00082/AM16/	Lic.No/Date:3410041319 24.06.2015	Defer Date: 10.08.2016
	Decision :Deferred.			

104	Case No.:89/7/82-ALC4/2015	Party Name:HALDIA PETROCHEMICALS LTD.	Meet No/Date:7/82-ALC4/2016 07.07.2016	Deferred
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	HQ File :01/82/050/00694/AM16/	RLA File :02/24/040/00045/AM16/	Lic.No/Date:0210205925 26.06.2015	Defer Date:10.08.2016
	Decision :Deferred.			

	Case No.:5/6/82-ALC4/2015	Party Name:GULBRANDSEN CHEMICALS PVT LTD	Meet No/Date:7/82- ALC4/2016 07.07.2016	Status: Approved
105	HQ File :01/82/050/00601/AM16/	RLA File :34/24/040/00091/AM16/	Lic.No/Date:3410041336 01.07.2015	Defer Date:
	Decision : The Committee decided to ratify norms repeat basis based on the earlier decision taken by NC in its meeting No.11 dated 26.11.2014 for same firm, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

	Case No.:97/14/82-ALC4/2015	Party Name:VIVIMED LABS LIMITED	Meet No/Date:7/82- ALC4/2016 07.07.2016	Deferred
106	HQ File :01/82/050/01233/AM16/	RLA File :09/24/040/00186/AM16/	Lic.No/Date:0910062271 01.07.2015	Defer Date:10.08.2016
	Decision :Deferred.			

	Case No.:109/14/82-ALC4/2015	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:7/82- ALC4/2016 07.07.2016	Deferred
107	HQ File :01/82/050/01245/AM16/	RLA File :09/24/040/00195/AM16/	Lic.No/Date:0910062283 02.07.2015	Defer Date:10.08.2016
	Decision : The committee decided to send copy of application to DoP and deferred the case.			

	Case No.:54/8/82-ALC4/2015	Party Name:JODAS EXPOIM PVT.LTD.,	Meet No/Date:7/82- ALC4/2016 07.07.2016	Deferred
108	HQ File :01/82/050/00850/AM16/	RLA File :05/23/040/00150/AM16/	Lic.No/Date:0510394862 09.07.2015	Defer Date:08.06.2016
	Decision : The Committee noted that Information has been called for from the firm in NC meeting No.03 dated 12.05.2016 is awaited. The Committee accordingly deferred the case.			

	Case No.:50/8/82-ALC4/2015	Party Name:PUSILIN BIOTECHNOLOGY PVT.LTD.	Meet No/Date:7/82- ALC4/2016 07.07.2016	Deferred
109	HQ File :01/82/050/00846/AM16/	RLA File :06/24/040/00014/AM16/	Lic.No/Date:0610038189 09.07.2015	Defer Date:10.08.2016
	Decision : Deferred for want of comments from DBY.			

110	Case No.:54/14/82-ALC4/2015	Party Name:BIOLOGICAL E LTD	Meet No/Date:7/82- ALC4/2016 07.07.2016	Deferred
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	HQ File :01/82/050/01190/AM16/	RLA File :09/24/040/00524/AM15/	Lic.No/Date:0910062332 15.07.2015	Defer Date:10.08.2016
	Decision :Deferred.			

	Case No.:59/14/82-ALC4/2015	Party Name:BIOLOGICAL E LTD	Meet No/Date:7/82-ALC4/2016 07.07.2016	Deferred
111	HQ File :01/82/050/01195/AM16/	RLA File :09/24/040/00525/AM15/	Lic.No/Date:0910062331 15.07.2015	Defer Date:10.08.2016
	Decision : The Committee noted that information has been called for from the firm in NC meeting No.03 dated 12.05.2016 is awaited. The Committee decided to await the reply and deferred the case.			

	Case No.:41/14/82-ALC4/2015	Party Name:DEEPAK NITRITE LIMITED	Meet No/Date:7/82-ALC4/2016 07.07.2016	Deferred
112	HQ File :01/82/050/01177/AM16/	RLA File :34/24/040/00031/AM16/	Lic.No/Date:3410041376 15.07.2015	Defer Date:10.08.2016
	Decision :Deferred.			

	Case No.:49/8/82-ALC4/2015	Party Name:M.L.A. INDUSTRIES	Meet No/Date:7/82-ALC4/2016 07.07.2016	Deferred
113	HQ File :01/82/050/00845/AM16/	RLA File :06/24/040/00015/AM16/	Lic.No/Date:0610038193 16.07.2015	Defer Date:10.08.2016
	Decision :Deferred.			

	Case No.:120/8/82-ALC4/2015	Party Name:PERFECT VITAMINS PVT.LTD.	Meet No/Date:7/82-ALC4/2016 07.07.2016	Deferred
114	HQ File :01/82/050/00916/AM16/	RLA File :03/95/040/00304/AM16/	Lic.No/Date:0310797293 16.07.2015	Defer Date:10.08.2016
	Decision :Deferred.			

	Case No.:49/14/82-ALC4/2015	Party Name:SYNTHO CHIRALS PVT. LTD	Meet No/Date:7/82-ALC4/2016 07.07.2016	Deferred
115	HQ File :01/82/050/01185/AM16/	RLA File :09/24/040/00205/AM16/	Lic.No/Date:0910062344 17.07.2015	Defer Date:10.08.2016
	Decision :Deferred.			

	Case No.:39/14/82-ALC4/2015	Party Name:JAGSONPAL PHARMACEUTICALS LTD.	Meet No/Date:7/82-ALC4/2016 07.07.2016	Status:Deffered
116	HQ File :01/82/050/01175/AM16/	RLA File :05/23/040/00165/AM16/	Lic.No/Date:0510395004 20.07.2015	Defer Date:10.08.2016
	Decision : The Committee based on the written comments forwarded by the D/o			

	Pharmaceuticals vide O.M.No.35011/769/2015-PI(Norms) dated 27.06.2016, uploaded at the end of these minutes decided to call for technical information from the firm and deferred the case.
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117	Case No.:21/16/82-ALC4/2015	Party Name:OPTIMUS DRUGS PRIVATE LIMITED	Meet No/Date:7/82-ALC4/2016 07.07.2016	Deferred
	HQ File :01/82/050/01341/AM16/	RLA File :09/24/040/00223/AM16/	Lic.No/Date:0910062361 22.07.2015	Defer Date:10.08.2016
	Decision : The Committee noted that information has been called for from the firm in NC meeting No.05 dated 08.06.2016 is awaited. The Committee decided to await the reply and deferred the case.			

118	Case No.:149/14/82-ALC4/2015	Party Name:VISION DRUGS PVT LTD	Meet No/Date:7/82-ALC4/2016 07.07.2016	Deferred
	HQ File :01/82/050/01285/AM16/	RLA File :09/24/040/00230/AM16/	Lic.No/Date:0910062365 23.07.2015	Defer Date:10.08.2016
	Decision : The Committee noted that information has been called for from the firm in NC meeting No.03 dated 12.05.2016 is awaited. The Committee decided to await the reply and deferred the case.			

119	Case No.:79/8/82-ALC4/2015	Party Name:SUN PHARMACEUTICAL INDUSTRIES LTD.,	Meet No/Date:7/82-ALC4/2016 07.07.2016	Deferred
	HQ File :01/82/050/00875/AM16/	RLA File :05/24/040/00110/AM16/	Lic.No/Date:0510395084 24.07.2015	Defer Date:10.08.2016
	Decision : The Committee noted that information has been called for from the firm in NC meeting No.03 dated 12.05.2016 is awaited. The Committee decided to await the reply and deferred the case.			

120	Case No.:164/7/82-ALC4/2016	Party Name:AARTI DRUGS LIMITED	Meet No/Date:7/82-ALC4/2016 07.07.2016	Status: Approved
	HQ File :01/82/050/00338/AM17/	RLA File :03/94/040/00321/AM16/	Lic.No/Date:0310797751 28.07.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/175/2016-PI(Norms) dated July, 2016 , uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

121	Case No.:1/10/82-ALC4/2015	Party Name:SALICYLATES & CHEMICALS PRIVATE LIMITED	Meet No/Date:7/82-ALC4/2016 07.07.2016	Deferred
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	HQ File :01/82/050/00957/AM16/	RLA File :09/24/040/00211/AM16/	Lic.No/Date:0910062393 28.07.2015	Defer Date:10.08.2016
	Decision :Deferred.			

122	Case No.:170/14/82-ALC4/2015	Party Name:PI INDUSTRIES LTD	Meet No/Date:7/82-ALC4/2016 07.07.2016	Deferred
	HQ File :01/82/050/01306/AM16/	RLA File :13/24/040/00015/AM16/	Lic.No/Date:1310047932 29.07.2015	Defer Date:10.08.2016
	Decision :Deferred.			

123	Case No.:131/14/82-ALC4/2015	Party Name:SALICYLATES & CHEMICALS PRIVATE LIMITED	Meet No/Date:7/82-ALC4/2016 07.07.2016	Deferred
	HQ File :01/82/050/01267/AM16/	RLA File :09/24/040/00212/AM16/	Lic.No/Date:0910062413 30.07.2015	Defer Date:10.08.2016
	Decision :Deferred.			

124	Case No.:60/14/82-ALC4/2015	Party Name:PORUS LABORATORIES PVT LTD	Meet No/Date:7/82-ALC4/2016 07.07.2016	Deferred
	HQ File :01/82/050/01196/AM16/	RLA File :09/24/040/00256/AM16/	Lic.No/Date:0910062418 31.07.2015	Defer Date:10.08.2016
	Decision :Deferred.			

125	Case No.:84/1/82-ALC1/2016	Party Name:CADILA PHARMACEUTICALS LTD.	Meet No/Date:7/82-ALC4/2016 07.07.2016	Deferred
	HQ File :01/82/050/01858/AM16/	RLA File :08/91/040/00210/AM16/	Lic.No/Date:0810135770 03.08.2015	Defer Date:10.08.2016
	Decision :Deferred.			

126	Case No.:169/14/82-ALC4/2015	Party Name:DEEPAK NOVOCHEM TECHNOLOGIES LTD	Meet No/Date:7/82-ALC4/2016 07.07.2016	Deferred
	HQ File :01/82/050/01305/AM16/	RLA File :31/83/040/00018/AM16/	Lic.No/Date:3110065573 03.08.2015	Defer Date:10.08.2016
	Decision :Deferred.			

127	Case No.:17/8/82-ALC4/2015	Party Name:VIVIMED LABS LIMITED	Meet No/Date:7/82-ALC4/2016 07.07.2016	Deferred
	HQ File :01/82/050/00813/AM16/	RLA File :09/24/040/00251/AM16/	Lic.No/Date:0910062426 03.08.2015	Defer Date:10.08.2016
	Decision :Deferred.			

128	Case No.:168/14/82-	Party Name:DEEPAK	Meet No/Date:7/82-	Deferred
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	ALC4/2015	NOVOCHEM TECHNOLOGIES LTD	ALC4/2016 07.07.2016	
	HQ File :01/82/050/01304/AM16/	RLA File :31/83/040/00024/AM16/	Lic.No/Date:3110065579 04.08.2015	Defer Date:10.08.2016
	Decision :Deferred.			

	Case No.:166/13/82-ALC4/2015	Party Name:PARAMOUNT AROMACHEM PVT.LTD.,	Meet No/Date:7/82-ALC4/2016 07.07.2016	Approved
129	HQ File :01/82/050/01129/AM16/	RLA File :05/24/040/00235/AM16/	Lic.No/Date:0510395245 07.08.2015	Defer Date:
	Decision : The Committee decided to ratify norms repeat basis based on the earlier decision taken by NC in its meeting No.11 dated 26.11.2014, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

	Case No.:18/14/82-ALC4/2015	Party Name:METROPOLITAN EXIMCHEM PRIVATE LTD.	Meet No/Date:7/82-ALC4/2016 07.07.2016	Deferred
130	HQ File :01/82/050/01154/AM16/	RLA File :03/95/040/00317/AM16/	Lic.No/Date:0310798039 10.08.2015	Defer Date:10.08.2016
	Decision :Deferred.			

	Case No.:115/16/82-ALC4/2015	Party Name:SHALINA LABORATORIES PVT. LTD.	Meet No/Date:7/82-ALC4/2016 07.07.2016	Status:Deffered
	HQ File :01/82/050/01435/AM16/	RLA File :03/95/040/00164/AM16/	Lic.No/Date:0310798051 10.08.2015	Defer Date:10.08.2016
131	Decision : The Committee based on the written comments forwarded by the D/o Pharmaceuticals vide O.M.No.35011/779/2015-PI(Norms) dated 27.06.2016, uploaded at the end of these minutes decided to call for technical information from the firm and deferred the case.			

	Case No.:23/8/82-ALC4/2015	Party Name:ALPHAMED FORMULATIONS P LTD.	Meet No/Date:7/82-ALC4/2016 07.07.2016	Deferred
132	HQ File :01/82/050/00819/AM16/	RLA File :09/24/040/00091/AM16/	Lic.No/Date:0910062478 11.08.2015	Defer Date:10.08.2016
	Decision : The Committee noted that information has been called for from the firm in NC meeting No.03 dated 12.05.2016 is awaited. The Committee decided to await the reply and deferred the case.			

	Case No.:155/14/82-ALC4/2015	Party Name:SUN PHARMACEUTICAL INDUSTRIES LTD	Meet No/Date:7/82-ALC4/2016 07.07.2016	Deferred
133	HQ File :01/82/050/01291/AM16/	RLA File :05/24/040/00237/AM16/	Lic.No/Date:0510395271 11.08.2015	Defer Date:10.08.2016

	Decision : The Committee noted that information has been called for from the firm in NC meeting No.03 dated 12.05.2016 is awaited. The Committee decided to await the reply and deferred the case.		
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134	Case No.: 11/18/82-ALC4/2015	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:7/82-ALC4/2016 07.07.2016	Deferred
	HQ File :01/82/050/01476/AM16/	RLA File :03/95/040/00327/AM16/	Lic.No/Date:0310798117 13.08.2015	Defer Date:10.08.2016
	Decision :Deferred.			

135	Case No.: 34/14/82-ALC4/2015	Party Name:TRANSPEK INDUSTRY LIMITED	Meet No/Date:7/82-ALC4/2016 07.07.2016	Deferred
	HQ File :01/82/050/01170/AM16/	RLA File :34/24/040/00144/AM16/	Lic.No/Date:3410041464 17.08.2015	Defer Date:10.08.2016
	Decision :Deferred.			

136	Case No.: 99/14/82-ALC4/2015	Party Name:OPTIMUS DRUGS PRIVATE LIMITED	Meet No/Date:7/82-ALC4/2016 07.07.2016	Deferred
	HQ File :01/82/050/01235/AM16/	RLA File :09/24/040/00231/AM16/	Lic.No/Date:0910062516 18.08.2015	Defer Date:10.08.2016
	Decision : The Committee noted that information has been called for from the firm in NC meeting No203 dated 09.03.2016 is awaited. The Committee decided to await the reply and deferred the case.			

137	Case No.: 56/13/82-ALC4/2015	Party Name:PANACEA BIOTEC LTD.,	Meet No/Date:7/82-ALC4/2016 07.07.2016	Deferred
	HQ File :01/82/050/01019/AM16/	RLA File :05/24/040/00183/AM16/	Lic.No/Date:0510395354 18.08.2015	Defer Date:10.08.2016
	Decision : The Committee noted that information has been called for from the firm in NC meeting No.03 dated 12.05.2016 is awaited. The Committee decided to await the reply and deferred the case.			

138	Case No.: 154/14/82-ALC4/2015	Party Name:PAYAL PETROCHEM PRIVATE LIMITED	Meet No/Date:7/82-ALC4/2016 07.07.2016	Deferred
	HQ File :01/82/050/01290/AM16/	RLA File :05/24/040/00381/AM15/	Lic.No/Date:0510395357 19.08.2015	Defer Date:10.08.2016
	Decision :Deferred.			

139	Case No.: 68/14/82-ALC4/2015	Party Name:SALICYLATES & CHEMICALS PRIVATE LIMITED	Meet No/Date:7/82-ALC4/2016 07.07.2016	Deferred
	HQ File :01/82/050/01204/AM16/	RLA File :09/24/040/00368/AM15/	Lic.No/Date:0910062518 19.08.2015	Defer Date:10.08.2016

	Decision :Deferred.
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140	Case No.:30/14/82-ALC4/2015	Party Name:BHARAT PARENTERALS LTD,	Meet No/Date:7/82-ALC4/2016 07.07.2016	Status:Approved
	HQ File :01/82/050/01166/AM16/	RLA File :34/24/040/00143/AM16/	Lic.No/Date:3410041467 20.08.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/770/2015-PI(Norms) dated 27.06.2016 , uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

141	Case No.:3/14/82-ALC4/2015	Party Name:SHIRDI CHEMICALS PVT. LTD.	Meet No/Date:7/82-ALC4/2016 07.07.2016	Status:approved
	HQ File :01/82/050/01139/AM16/	RLA File :03/95/040/00401/AM16/	Lic.No/Date:0310798433 25.08.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of C&PC forwarded vide U.O.No.14010/105/2011-Ch-II dated 30.09.2015 , uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

142	Case No.:24/14/82-ALC4/2015	Party Name:SHUBHAM SPECIALTY PRODUCTS	Meet No/Date:7/82-ALC4/2016 07.07.2016	Deferred
	HQ File :01/82/050/01160/AM16/	RLA File :03/95/040/00348/AM16/	Lic.No/Date:0310798516 27.08.2015	Defer Date:10.08.2016
	Decision :Deferred.			

143	Case No.:35/14/82-ALC4/2015	Party Name:VENUS REMEDIES LTD.,	Meet No/Date:7/82-ALC4/2016 07.07.2016	Status: Approved
	HQ File :01/82/050/01171/AM16/	RLA File :22/24/040/00032/AM16/	Lic.No/Date:2210015295 27.08.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/767/2015-PI(Norms) dated 28.06.2016 , uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

144	Case No.:82/14/82-ALC4/2015	Party Name:PAYAL PETROCHEM PRIVATE LIMITED	Meet No/Date:7/82-ALC4/2016 07.07.2016	Deferred
	HQ File :01/82/050/01218/AM16/	RLA File :05/24/040/00233/AM16/	Lic.No/Date:0510395480 31.08.2015	Defer Date:10.08.2016

	Decision :Deferred.		
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145	Case No.:89/14/82-ALC4/2015	Party Name:PAYAL PETROCHEM PRIVATE LIMITED	Meet No/Date:7/82-ALC4/2016 07.07.2016	Deferred
	HQ File :01/82/050/01225/AM16/	RLA File :05/24/040/00224/AM16/	Lic.No/Date:0510395479 31.08.2015	Defer Date:10.08.2016
	Decision :Deferred.			

146	Case No.:94/14/82-ALC4/2015	Party Name:PAYAL PETROCHEM PRIVATE LIMITED	Meet No/Date:7/82-ALC4/2016 07.07.2016	Deferred
	HQ File :01/82/050/01230/AM16/	RLA File :05/24/040/00202/AM16/	Lic.No/Date:0510395481 31.08.2015	Defer Date:10.08.2016
	Decision :Deferred.			

147	Case No.:116/16/82-ALC4/2015	Party Name:PANERA BIOTEC PVT.LTD.	Meet No/Date:7/82-ALC4/2016 07.07.2016	Deferred
	HQ File :01/82/050/01436/AM16/	RLA File :05/24/040/00181/AM16/	Lic.No/Date:0510395496 01.09.2015	Defer Date:10.08.2016
	Decision :Deferred for want of comments from DBT.			

148	Case No.:93/14/82-ALC4/2015	Party Name:SUN PHARMACEUTICAL INDUSTRIES LTD.,	Meet No/Date:7/82-ALC4/2016 07.07.2016	Deferred
	HQ File :01/82/050/01229/AM16/	RLA File :05/24/040/00244/AM16/	Lic.No/Date:0510395493 01.09.2015	Defer Date:10.08.2016
	Decision : The Committee noted that information has been called for from the firm in NC meeting No.05 dated 08.06.2016 is awaited. The Committee decided to await the reply and deferred the case.			

149	Case No.:124/7/82-ALC4/2016	Party Name:AARTI INDUSTRIES LIMITED	Meet No/Date:7/82-ALC4/2016 07.07.2016	Status:Deferred
	HQ File :01/82/050/00298/AM17/	RLA File :03/94/040/00424/AM16/	Lic.No/Date:0310798671 04.09.2015	Defer Date:10.08.2016
	Decision : The Committee noted that information has been called for from the firm in NC meeting No.03 dated 12.05.2016 is awaited. The Committee decided to await the reply and deferred the case.			

150	Case No.:5/18/82-ALC4/2015	Party Name:AMI ORGANICS PVT LTD.	Meet No/Date:7/82-ALC4/2016 07.07.2016	Deferred
	HQ File :01/82/050/01470/AM16/	RLA File :52/24/040/00039/AM16/	Lic.No/Date:5210041625 04.09.2015	Defer Date:10.08.2016
	Decision :Deferred.			

151	Case No.: 141/14/82-ALC4/2015	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:7/82-ALC4/2016 07.07.2016	Deferred
	HQ File :01/82/050/01277/AM16/	RLA File :17/24/040/00050/AM16/	Lic.No/Date:1710006170 04.09.2015	Defer Date:10.08.2016
	Decision :Deferred.			

152	Case No.: 52/14/82-ALC4/2015	Party Name:OPTIMUS DRUGS PRIVATE LIMITED	Meet No/Date:7/82-ALC4/2016 07.07.2016	Deferred
	HQ File :01/82/050/01188/AM16/	RLA File :09/24/040/00323/AM16/	Lic.No/Date:0910062554 04.09.2015	Defer Date:10.08.2016
	Decision : The Committee noted that information has been called for from the firm in NC meeting No.03 dated 12.05.2016 is awaited. The Committee decided to await the reply and deferred the case.			

153	Case No.: 10/20/82-ALC4/2015	Party Name:U SQUARE LIFESCIENCE PRIVATE LIMITED	Meet No/Date:7/82-ALC4/2016 07.07.2016	Approved
	HQ File :01/82/050/01593/AM16/	RLA File :08/24/040/00153/AM16/	Lic.No/Date:0810135975 04.09.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/816/2015-PI(Norms) dated June 2016, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

154	Case No.: 119/16/82-ALC4/2015	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:7/82-ALC4/2016 07.07.2016	Status:Approved
	HQ File :01/82/050/01439/AM16/	RLA File :03/94/040/00402/AM16/	Lic.No/Date:0310798725 08.09.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/774/2015-PI(Norms) dated 05.07.2016 , uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

155	Case No.: 56/14/82-ALC4/2015	Party Name:SALICYLATES & CHEMICALS PRIVATE LIMITED	Meet No/Date:7/82-ALC4/2016 07.07.2016	Deferred
	HQ File :01/82/050/01192/AM16/	RLA File :09/24/040/00134/AM16/	Lic.No/Date:0910062560 08.09.2015	Defer Date:10.08.2016
	Decision :Deferred			

156	Case No.: 124/16/82-ALC4/2015	Party Name:BENZO CHEM INDUSTRIES PRIVATE LIMITED,	Meet No/Date:7/82-ALC4/2016 07.07.2016	Deferred
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	HQ File :01/82/050/01444/AM16/	RLA File :03/94/040/00399/AM16/	Lic.No/Date:0310798771 09.09.2015	Defer Date:10.08.2016
	Decision :Deferred.			

157	Case No.:46/14/82-ALC4/2015	Party Name:MALWA OXYGEN & INDUSTRIAL GASES PVT.LTD.,	Meet No/Date:7/82-ALC4/2016 07.07.2016	Deferred
	HQ File :01/82/050/01182/AM16/	RLA File :56/24/040/00005/AM16/	Lic.No/Date:5610004674 09.09.2015	Defer Date:10.08.2016
	Decision :Deferred.			

158	Case No.:53/14/82-ALC4/2015	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:7/82-ALC4/2016 07.07.2016	Deferred
	HQ File :01/82/050/01189/AM16/	RLA File :09/24/040/00315/AM16/	Lic.No/Date:0910062581 09.09.2015	Defer Date:08.06.2016
	Decision : The Committee noted that information has been called for from the firm in NC meeting No.03 dated 12.05.2016 is awaited. The Committee decided to await the reply and deferred the case.			

159	Case No.:157/14/82-ALC4/2015	Party Name:AETHER INDUSTRIES LIMITED	Meet No/Date:7/82-ALC4/2016 07.07.2016	Deferred
	HQ File :01/82/050/01293/AM16/	RLA File :52/24/040/00042/AM16/	Lic.No/Date:5210041630 10.09.2015	Defer Date:10.08.2016
	Decision :Deferred			

160	Case No.:9/16/82-ALC4/2015	Party Name:OPTIMUS DRUGS PRIVATE LIMITED	Meet No/Date:7/82-ALC4/2016 07.07.2016	Deferred
	HQ File :01/82/050/01329/AM16/	RLA File :09/24/040/00328/AM16/	Lic.No/Date:0910062593 11.09.2015	Defer Date:10.08.2016
	Decision : The Committee noted that information has been called for from the firm in NC meeting No.05 dated 08.06.2016 is awaited. The Committee decided to await the reply and deferred the case.			

161	Case No.:56/16/82-ALC4/2015	Party Name:BENZO CHEM INDUSTRIES PRIVATE LIMITED,	Meet No/Date:7/82-ALC4/2016 07.07.2016	Deferred
	HQ File :01/82/050/01376/AM16/	RLA File :03/94/040/00435/AM16/	Lic.No/Date:0310798876 14.09.2015	Defer Date:10.08.2016
	Decision :Deferred			

162	Case No.:8/14/82-ALC4/2015	Party Name:PRIVI ORGANICS LTD	Meet No/Date:7/82-ALC4/2016 07.07.2016	Deferred
	HQ File :01/82/050/01144/AM16/	RLA File :03/95/040/00343/AM16/	Lic.No/Date:0310798846 14.09.2015	Defer Date:10.08.2016

	Decision :Deferred.
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163	Case No.:110/14/82-ALC4/2015	Party Name:SALICYLATES & CHEMICALS PRIVATE LIMITED	Meet No/Date:7/82-ALC4/2016 07.07.2016	Deferred
	HQ File :01/82/050/01246/AM16/	RLA File :09/24/040/00305/AM16/	Lic.No/Date:0910062601 14.09.2015	Defer Date:10.08.2016
	Decision :Deferred.			

164	Case No.:134/14/82-ALC4/2015	Party Name:SALICYLATES & CHEMICALS PRIVATE LIMITED	Meet No/Date:7/82-ALC4/2016 07.07.2016	Deferred
	HQ File :01/82/050/01270/AM16/	RLA File :09/24/040/00273/AM16/	Lic.No/Date:0910062602 14.09.2015	Defer Date:10.08.2016
	Decision :Deferred.			

165	Case No.:7/14/82-ALC4/2015	Party Name:SHALINA LABORATORIES PVT. LTD.	Meet No/Date:7/82-ALC4/2016 07.07.2016	Status:Deffered
	HQ File :01/82/050/01143/AM16/	RLA File :03/95/040/00426/AM16/	Lic.No/Date:0310798872 14.09.2015	Defer Date:10.08.2016
	Decision : The Committee based on the written comments forwarded by the D/o Pharmaceuticals vide O.M.No.35011/779/2015-PI(Norms) dated 27.06.2016, uploaded at the end of these minutes decided to call for technical information from the firm and deferred the case.			

166	Case No.:74/14/82-ALC4/2015	Party Name:BEST VALUE CHEM PVT. LTD.	Meet No/Date:7/82-ALC4/2016 07.07.2016	Deferred
	HQ File :01/82/050/01210/AM16/	RLA File :34/24/040/00120/AM16/	Lic.No/Date:3410041510 15.09.2015	Defer Date:10.08.2016
	Decision :Deferred.			

167	Case No.:15/14/82-ALC4/2015	Party Name:NEW ALLIANCE DYE-CHEM PVT. LTD.,	Meet No/Date:7/82-ALC4/2016 07.07.2016	Deferred
	HQ File :01/82/050/01151/AM16/	RLA File :03/95/040/00360/AM16/	Lic.No/Date:0310798909 15.09.2015	Defer Date:10.08.2016
	Decision :Deferred.			

168	Case No.:9/14/82-ALC4/2015	Party Name:PERFECT VITAMINS PVT.LTD.	Meet No/Date:7/82-ALC4/2016 07.07.2016	Deferred
	HQ File :01/82/050/01145/AM16/	RLA File :03/95/040/00434/AM16/	Lic.No/Date:0310798944 16.09.2015	Defer Date:10.08.2016
	Decision :Deferred.			

169	Case No.:124/14/82-ALC4/2015	Party Name:VIVIMED LABS LIMITED	Meet No/Date:7/82-ALC4/2016 07.07.2016	Deferred
	HQ File :01/82/050/01260/AM16/	RLA File :09/24/040/00355/AM16/	Lic.No/Date:0910062622 16.09.2015	Defer Date:10.08.2016
	Decision :Deferred.			

170	Case No.:35/16/82-ALC4/2015	Party Name:D. R. COATS INK & RESINS PVT. LTD.	Meet No/Date:7/82-ALC4/2016 07.07.2016	Deferred
	HQ File :01/82/050/01355/AM16/	RLA File :03/94/040/00415/AM16/	Lic.No/Date:0310798977 21.09.2015	Defer Date:10.08.2016
	Decision :Deferred.			

171	Case No.:34/16/82-ALC4/2015	Party Name:KOPRAN RESEARCH LABORATORIES LTD.	Meet No/Date:7/82-ALC4/2016 07.07.2016	Deferred
	HQ File :01/82/050/01354/AM16/	RLA File :03/94/040/00472/AM16/	Lic.No/Date:0310798979 21.09.2015	Defer Date:10.08.2016
	Decision : The Committee noted that information has been called for from the firm in NC meeting No.03 dated 12.05.2016 is awaited. The Committee decided to await the reply and deferred the case.			

172	Case No.:71/14/82-ALC4/2015	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:7/82-ALC4/2016 07.07.2016	Status: Approved
	HQ File :01/82/050/01207/AM16/	RLA File :09/24/040/00376/AM16/	Lic.No/Date:0910062633 21.09.2015	Defer Date:
	Decision : This case already approved in NC meeting No.05/82 dated 08.06.2016			

173	Case No.:64/21/82-ALC4/2015	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:7/82-ALC4/2016 07.07.2016	Deferred
	HQ File :01/82/050/01769/AM16/	RLA File :08/24/040/00137/AM16/	Lic.No/Date:0810136085 22.09.2015	Defer Date:10.08.2016
	Decision : The Committee decided to send copy of application to DoP and deferred the case.			

174	Case No.:64/14/82-ALC4/2015	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:7/82-ALC4/2016 07.07.2016	Deferred
	HQ File :01/82/050/01200/AM16/	RLA File :09/24/040/00375/AM16/	Lic.No/Date:0910062644 22.09.2015	Defer Date:10.08.2016
	Decision : The Committee noted that information has been called for from the firm in NC meeting No.20 dated 09.03.2016 is awaited. The Committee decided to await the reply and deferred the case.			

175	Case No.: 117/14/82-ALC4/2015	Party Name:SHASUN PHARMACEUTICALS LIMITED	Meet No/Date:7/82-ALC4/2016 07.07.2016	Status: Deferred
	HQ File :01/82/050/01253/AM16/	RLA File :04/24/040/00140/AM16/	Lic.No/Date:0410161044 22.09.2015	Defer Date:10.08.2016
	Decision : The Committee based on the written comments forwarded by the D/o Pharmaceuticals vide O.M.No.35011/776/2015-PI(Norms) dated June 2016, uploaded at the end of these minutes decided to call for technical information from the firm and deferred the case.			

176	Case No.: 118/14/82-ALC4/2015	Party Name:SHASUN PHARMACEUTICALS LIMITED	Meet No/Date:7/82-ALC4/2016 07.07.2016	Status: Deferred
	HQ File :01/82/050/01254/AM16/	RLA File :04/24/040/00139/AM16/	Lic.No/Date:0410161045 22.09.2015	Defer Date:10.08.2016
	Decision : The Committee based on the written comments forwarded by the D/o Pharmaceuticals vide O.M.No.35011/776/2015-PI(Norms) dated June 2016, uploaded at the end of these minutes decided to call for technical information from the firm and deferred the case.			

177	Case No.: 103/14/82-ALC4/2015	Party Name:VIRCHOW BIOTECH PV T LTD.,	Meet No/Date:7/82-ALC4/2016 07.07.2016	Deferred
	HQ File :01/82/050/01239/AM16/	RLA File :09/24/040/00362/AM16/	Lic.No/Date:0910062635 22.09.2015	Defer Date:10.08.2016
	Decision : The Committee noted that information has been called for from the firm in NC meeting No.03 dated 12.05.2016 is awaited. The Committee decided to await the reply and deferred the case.			

178	Case No.: 25/20/82-ALC4/2015	Party Name:AMOL PHARMACEUTICALS PVT. LTD.	Meet No/Date:7/82-ALC4/2016 07.07.2016	Deferred
	HQ File :01/82/050/01608/AM16/	RLA File :13/24/040/00027/AM16/	Lic.No/Date:1310047981 23.09.2015	Defer Date:10.08.2016
	Decision : Deferred for want of comments from DoP.			

179	Case No.: 106/14/82-ALC4/2015	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:7/82-ALC4/2016 07.07.2016	Deferred
	HQ File :01/82/050/01242/AM16/	RLA File :09/24/040/00373/AM16/	Lic.No/Date:0910062649 23.09.2015	Defer Date:10.08.2016
	Decision : Deferred for want of comments from DoP.			

180	Case No.: 91/14/82-ALC4/2015	Party Name:CURETECH SKINCARE	Meet No/Date:7/82-ALC4/2016	Status: Deferred
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			07.07.2016	
	HQ File :01/82/050/01227/AM16/	RLA File :22/21/040/00029/AM16/	Lic.No/Date:2210015316 24.09.2015	Defer Date:10.08.2016
	Decision : The Committee based on the written comments forwarded by the D/o Pharmaceuticals vide O.M.No.35011/792/2015-PI(Norms) dated 27 th June 2016, uploaded at the end of these minutes decided to call for technical information from the firm and deferred the case.			

181	Case No.:5/20/82-ALC4/2015	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:7/82- ALC4/2016 07.07.2016	Approved
	HQ File :01/82/050/01588/AM16/	RLA File :03/94/040/00471/AM16/	Lic.No/Date:0310799047 24.09.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o C&PC forwarded vide U.O. No. 14010/176/2011-Ch-II dated 15.12.2015, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

182	Case No.:86/14/82-ALC4/2015	Party Name:BELLAPREMIER HAPPY HYGIENECARE PRIVATE LIMITED	Meet No/Date:7/82- ALC4/2016 07.07.2016	Deferred
	HQ File :01/82/050/01222/AM16/	RLA File :35/24/040/00005/AM16/	Lic.No/Date:3510044794 25.09.2015	Defer Date:10.08.2016
	Decision :Deferred.			

183	Case No.:8/16/82-ALC4/2015	Party Name:VIVIMED LABS LIMITED	Meet No/Date:7/82- ALC4/2016 07.07.2016	Deferred
	HQ File :01/82/050/01328/AM16/	RLA File :09/24/040/00294/AM16/	Lic.No/Date:0910062666 28.09.2015	Defer Date:10.08.2016
	Decision :Deferred.			

184	Case No.:79/14/82-ALC4/2015	Party Name:ABEERS PHARMACEUTICALS PVT LTD	Meet No/Date:7/82- ALC4/2016 07.07.2016	Deferred
	HQ File :01/82/050/01215/AM16/	RLA File :05/23/040/00274/AM16/	Lic.No/Date:0510395773 30.09.2015	Defer Date:10.08.2016
	Decision : Deferred for want of comments from AYUSH.			

185	Case No.:69/16/82-ALC4/2015	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:7/82- ALC4/2016 07.07.2016	Deferred
	HQ File :01/82/050/01389/AM16/	RLA File :03/95/040/00350/AM15/	Lic.No/Date:0310799113 30.09.2015	Defer Date:10.08.2016
	Decision :Deferred.			

186	Case No.:33/16/82-ALC4/2015	Party Name:BLISS INDASI LIFESCIENCES PVT LTD	Meet No/Date:7/82-ALC4/2016 07.07.2016	Status:Approved
	HQ File :01/82/050/01353/AM16/	RLA File :03/94/040/00483/AM16/	Lic.No/Date:0310799128 01.10.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/787/2015-PI(Norms) dated 14.06.2016, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

187	Case No.:55/16/82-ALC4/2015	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:7/82-ALC4/2016 07.07.2016	Status:Approved
	HQ File :01/82/050/01375/AM16/	RLA File :03/94/040/00525/AM16/	Lic.No/Date:0310799188 05.10.2015	Defer Date:
	Decision : The Committee decided to ratify norms on repeat basis based on the earlier decision taken by NC for same export product of same firm in its meeting No.13/82 dated 19.12.2014, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

188	Case No.:43/16/82-ALC4/2015	Party Name:INDOFIL INDUSTRIES LTD.	Meet No/Date:7/82-ALC4/2016 07.07.2016	Deferred
	HQ File :01/82/050/01363/AM16/	RLA File :03/94/040/00423/AM16/	Lic.No/Date:0310799184 05.10.2015	Defer Date:10.08.2016
	Decision :Deferred.			

189	Case No.:67/16/82-ALC4/2015	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:7/82-ALC4/2016 07.07.2016	Deferred
	HQ File :01/82/050/01387/AM16/	RLA File :03/95/040/00485/AM16/	Lic.No/Date:0310799241 06.10.2015	Defer Date:10.08.2016
	Decision :Deferred.			

190	Case No.:139/14/82-ALC4/2015	Party Name:MAMTA POLYCOATS	Meet No/Date:7/82-ALC4/2016 07.07.2016	Deferred
	HQ File :01/82/050/01275/AM16/	RLA File :34/24/040/00178/AM16/	Lic.No/Date:3410041581 08.10.2015	Defer Date:10.08.2016
	Decision :Deferred.			

191	Case No.:126/16/82-ALC4/2015	Party Name:NEW ALLIANCE DYE-CHEM PVT. LTD.,	Meet No/Date:7/82-ALC4/2016 07.07.2016	Deferred
	HQ File :01/82/050/01446/AM16/	RLA File :03/95/040/00445/AM16/	Lic.No/Date:0310799287 08.10.2015	Defer Date:10.08.2016
	Decision :Deferred.			

192	Case No.:61/16/82-ALC4/2015	Party Name:SHALINA LABORATORIES PVT. LTD.	Meet No/Date:7/82-ALC4/2016 07.07.2016	Status:Deffered
	HQ File :01/82/050/01381/AM16/	RLA File :03/95/040/00483/AM16/	Lic.No/Date:0310799284 08.10.2015	Defer Date:10.08.2016
	Decision : The Committee based on the written comments forwarded by the D/o Pharmaceuticals vide O.M.No.35011/779/2015-PI(Norms) dated 27.06.2016, uploaded at the end of these minutes decided to call for technical information from the firm and deferred the case.			

193	Case No.:62/16/82-ALC4/2015	Party Name:SURVIVAL TECHNOLOGIES PVT.LTD.	Meet No/Date:7/82-ALC4/2016 07.07.2016	Deferred
	HQ File :01/82/050/01382/AM16/	RLA File :03/95/040/00491/AM16/	Lic.No/Date:0310799292 08.10.2015	Defer Date:10.08.2016
	Decision :Deferred.			

194	Case No.:17/16/82-ALC4/2015	Party Name:VISION DRUGS PVT LTD	Meet No/Date:7/82-ALC4/2016 07.07.2016	Deferred
	HQ File :01/82/050/01337/AM16/	RLA File :09/24/040/00402/AM16/	Lic.No/Date:0910062693 08.10.2015	Defer Date:10.08.2016
	Decision : The Committee noted that information has been called for from the firm in NC meeting No.03 dated 12.05.2016 is awaited. The Committee decided to await the reply and deferred the case.			

195	Case No.:164/14/82-ALC4/2015	Party Name:AASHA BIOCHEM	Meet No/Date:7/82-ALC4/2016 07.07.2016	Deferred
	HQ File :01/82/050/01300/AM16/	RLA File :10/24/040/00049/AM16/	Lic.No/Date:1010059293 12.10.2015	Defer Date:10.08.2016
	Decision : The Committee noted that information has been called for from the firm in NC meeting No.05 dated 08.06.2016 is awaited. The Committee decided to await the reply and deferred the case.			

196	Case No.:140/14/82-ALC4/2015	Party Name:SHIVA PHARMACHEM LTD,	Meet No/Date:7/82-ALC4/2016 07.07.2016	Deferred
	HQ File :01/82/050/01276/AM16/	RLA File :34/24/040/00175/AM16/	Lic.No/Date:3410041586 12.10.2015	Defer Date:10.08.2016
	Decision :Deferred.			

197	Case No.:144/14/82-ALC4/2015	Party Name:AMI ORGANICS PVT LTD.	Meet No/Date:7/82-ALC4/2016 07.07.2016	Deferred
	HQ File :01/82/050/01280/AM16/	RLA File :52/24/040/00049/AM16/	Lic.No/Date:5210041658 14.10.2015	Defer Date:10.08.2016

	Decision :Deferred.
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198	Case No.:58/16/82-ALC4/2015	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:7/82-ALC4/2016 07.07.2016	Deferred
	HQ File :01/82/050/01378/AM16/	RLA File :03/94/040/00497/AM16/	Lic.No/Date:0310799433 14.10.2015	Defer Date:10.08.2016
	Decision : The Committee noted that information has been called for from the firm in NC meeting No.05 dated 08.06.2016 is awaited. The Committee decided to await the reply and deferred the case.			

199	Case No.:132/14/82-ALC4/2015	Party Name:RIDDHI PHARMA	Meet No/Date:7/82-ALC4/2016 07.07.2016	Deferred
	HQ File :01/82/050/01268/AM16/	RLA File :34/24/040/00180/AM16/	Lic.No/Date:3410041592 14.10.2015	Defer Date:10.08.2016
	Decision :Deferred.			

200	Case No.:60/16/82-ALC4/2015	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:7/82-ALC4/2016 07.07.2016	Deferred
	HQ File :01/82/050/01380/AM16/	RLA File :03/94/040/00486/AM16/	Lic.No/Date:0310799460 15.10.2015	Defer Date:10.08.2016
	Decision : Deferred for want of comments from DoP.			

201	Case No.:92/16/82-ALC4/2015	Party Name:TRANSPEK INDUSTRY LIMITED	Meet No/Date:7/82-ALC4/2016 07.07.2016	Deferred
	HQ File :01/82/050/01412/AM16/	RLA File :34/24/040/00185/AM16/	Lic.No/Date:3410041600 15.10.2015	Defer Date:10.08.2016
	Decision : Deferred for want of comments from DoP.			

202	Case No.:158/14/82-ALC4/2015	Party Name:JODAS EXPOIM PVT.LTD.,	Meet No/Date:7/82-ALC4/2016 07.07.2016	Status: Approved
	HQ File :01/82/050/01294/AM16/	RLA File :05/23/040/00305/AM16/	Lic.No/Date:0510395945 16.10.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No. 35011/789/2015-PI(Norms) dated 18.07.2016, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

203	Case No.:72/16/82-ALC4/2015	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:7/82-ALC4/2016 07.07.2016	Deferred
	HQ File :01/82/050/01392/AM16/	RLA File :03/95/040/00102/AM16/	Lic.No/Date:0310799579 21.10.2015	Defer Date:10.08.2016

	Decision :Deferred.
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204	Case No.:73/16/82-ALC4/2015	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:7/82-ALC4/2016 07.07.2016	Deferred
	HQ File :01/82/050/01393/AM16/	RLA File :03/95/040/00087/AM16/	Lic.No/Date:0310799578 21.10.2015	Defer Date:10.08.2016
	Decision :Deferred.			

205	Case No.:29/16/82-ALC4/2015	Party Name:SALICYLATES & CHEMICALS PRIVATE LIMITED	Meet No/Date:7/82-ALC4/2016 07.07.2016	Deferred
	HQ File :01/82/050/01349/AM16/	RLA File :09/24/040/00379/AM16/	Lic.No/Date:0910062768 23.10.2015	Defer Date:10.08.2016
	Decision :Deferred.			

206	Case No.:30/16/82-ALC4/2015	Party Name:SALICYLATES & CHEMICALS PRIVATE LIMITED	Meet No/Date:7/82-ALC4/2016 07.07.2016	Deferred
	HQ File :01/82/050/01350/AM16/	RLA File :09/24/040/00383/AM16/	Lic.No/Date:0910062767 23.10.2015	Defer Date:10.08.2016
	Decision :Deferred.			

207	Case No.:129/16/82-ALC4/2015	Party Name:SURVIVAL TECHNOLOGIES PVT.LTD.	Meet No/Date:7/82-ALC4/2016 07.07.2016	Deferred
	HQ File :01/82/050/01449/AM16/	RLA File :03/95/040/00505/AM16/	Lic.No/Date:0310799628 23.10.2015	Defer Date:10.08.2016
	Decision :Deferred.			

208	Case No.:161/14/82-ALC4/2015	Party Name:KAIRAV CHEMOFARBE INDUSTRIES LTD.	Meet No/Date:7/82-ALC4/2016 07.07.2016	Deferred
	HQ File :01/82/050/01297/AM16/	RLA File :03/94/040/01226/AM15/	Lic.No/Date:0310799680 26.10.2015	Defer Date:10.08.2016
	Decision :Deferred.			

209	Case No.:78/16/82-ALC4/2015	Party Name:MOHINI ORGANICS PVT. LTD.,	Meet No/Date:7/82-ALC4/2016 07.07.2016	Deferred
	HQ File :01/82/050/01398/AM16/	RLA File :03/95/040/00777/AM15/	Lic.No/Date:0310799666 26.10.2015	Defer Date:10.08.2016
	Decision :Deferred.			

210	Case No.:53/20/82-ALC4/2015	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:7/82-ALC4/2016 07.07.2016	Deferred
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	HQ File :01/82/050/01636/AM16/	RLA File :03/95/040/00529/AM16/	Lic.No/Date:0310799675 26.10.2015	Defer Date:10.08.2016
	Decision :Deferred.			

21	Case No.:93/16/82-ALC4/2015	Party Name:JAINEX SPECIALITY CHEMICAL	Meet No/Date:7/82-ALC4/2016 07.07.2016	Deferred
1	HQ File :01/82/050/01413/AM16/	RLA File :34/24/040/00196/AM16/	Lic.No/Date:34100416 26 28.10.2015	Defer Date:10.08.2016
	Decision :Deferred.			

212	Case No.:31/16/82-ALC4/2015	Party Name:MSN LABORATORIES PRIVATE LIMITED	Meet No/Date:7/82-ALC4/2016 07.07.2016	Deferred
	HQ File :01/82/050/01351/AM16/	RLA File :09/24/040/00423/AM16/	Lic.No/Date:0910062790 28.10.2015	Defer Date:10.08.2016
	Decision : The Committee noted that information has been called for from the firm in NC meeting No.03 dated 08.06.2016 is awaited. The Committee decided to await the reply and deferred the case.			

213	Case No.:74/16/82-ALC4/2015	Party Name:PERFECT VITAMINS PVT.LTD.	Meet No/Date:7/82-ALC4/2016 07.07.2016	Deferred
	HQ File :01/82/050/01394/AM16/	RLA File :03/95/040/00518/AM16/	Lic.No/Date:0310799705 28.10.2015	Defer Date:10.08.2016
	Decision :Deferred			

214	Case No.:75/16/82-ALC4/2015	Party Name:SURVIVAL TECHNOLOGIES PVT.LTD.	Meet No/Date:7/82-ALC4/2016 07.07.2016	Deferred
	HQ File :01/82/050/01395/AM16/	RLA File :03/95/040/00525/AM16/	Lic.No/Date:0310799704 28.10.2015	Defer Date:10.08.2016
	Decision :Deferred.			

215	Case No.:9/20/82-ALC4/2015	Party Name:U SQUARE LIFESCIENCE PRIVATE LIMITED	Meet No/Date:7/82-ALC4/2016 07.07.2016	Approved
	HQ File :01/82/050/01592/AM16/	RLA File :08/24/040/00237/AM16/	Lic.No/Date:0810136380 28.10.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/816/2015-PI(Norms) dated June 2016, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

216	Case No.:47/16/82-ALC4/2015	Party Name:SURVIVAL TECHNOLOGIES PVT.LTD.	Meet No/Date:7/82-ALC4/2016 07.07.2016	Deferred
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	HQ File :01/82/050/01367/AM16/	RLA File :03/95/040/00526/AM16/	Lic.No/Date:0310799853 29.10.2015	Defer Date:10.08.2016
	Decision :Deferred.			

	Case No.:136/14/82-ALC4/2015	Party Name:FRESENIUS KABI ONCOLOGY LIMITED	Meet No/Date:7/82- ALC4/2016 07.07.2016	Deferred
217	HQ File :01/82/050/01272/AM16/	RLA File :05/23/040/00293/AM16/	Lic.No/Date:0510396078 30.10.2015	Defer Date:10.08.2016
	Decision : Information called for from the firm in NC meeting No.03/AM17 is awaited and deferred the case.			

	Case No.:48/16/82-ALC4/2015	Party Name:O C SPECIALITIES PVT.LTD.	Meet No/Date:7/82- ALC4/2016 07.07.2016	Status: Deferred
218	HQ File :01/82/050/01368/AM16/	RLA File :03/95/040/00549/AM16/	Lic.No/Date:0310799873 30.10.2015	Defer Date: 10.08.2016
	Decision : Deferred.			

	Case No.:87/16/82-ALC4/2015	Party Name:SCOTT-EDIL PHARMACIA LTD.,	Meet No/Date:7/82- ALC4/2016 07.07.2016	Status: Approved
219	HQ File :01/82/050/01407/AM16/	RLA File :22/24/040/00020/AM16/	Lic.No/Date:2210015341 30.10.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No. 35011/788/2015-PI(Norms) dated 14.07.2016, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

	Case No.:159/14/82-ALC4/2015	Party Name:SUN PHARMACEUTICAL INDUSTRIES LTD.,	Meet No/Date:7/82- ALC4/2016 07.07.2016	Deferred
220	HQ File :01/82/050/01295/AM16/	RLA File :05/24/040/00343/AM16/	Lic.No/Date:0510396075 30.10.2015	Defer Date:10.08.2016
	Decision : Information called for from the firm in NC meeting No.03/AM17 is awaited. The committee accordingly deferred the case.			

	Case No.:118/16/82-ALC4/2015	Party Name:SUN PHARMACEUTICAL INDUSTRIES LTD.,	Meet No/Date:7/82- ALC4/2016 07.07.2016	Deferred
221	HQ File :01/82/050/01438/AM16/	RLA File :05/24/040/00345/AM16/	Lic.No/Date:0510396076 30.10.2015	Defer Date:10.08.2016
	Decision : Information called for from the firm in NC meeting No.03/AM17 is awaited. The committee accordingly deferred the case.			

222	Case No.: 84/16/82-ALC4/2015	Party Name:VENUS REMEDIES LTD.,	Meet No/Date:7/82- ALC4/2016 07.07.2016	Status: Deferred
	HQ File :01/82/050/01404/AM16/	RLA File :22/24/040/00055/AM16/	Lic.No/Date:2210015339 30.10.2015	Defer Date 10.08.2016
	Decision : Information called for from the firm in NC meeting No.03/AM17 is awaited. The committee accordingly deferred the case.			

223	Case No.: 67/21/82-ALC4/2015	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:7/82- ALC4/2016 07.07.2016	Status: Approved
	HQ File :01/82/050/01772/AM16/	RLA File :08/24/040/00258/AM16/	Lic.No/Date:0810136406 02.11.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No. 35011/65/2016-PI(Norms) dated June 2016, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

224	Case No.: 112/16/82- ALC4/2015	Party Name:BELCO PHARMA	Meet No/Date:7/82- ALC4/2016 07.07.2016	Deferred
	HQ File :01/82/050/01432/AM16/	RLA File :05/23/040/00273/AM16/	Lic.No/Date:0510396205 03.11.2015	Defer Date:10.08.2016
	Decision : Deferred for want of comments from DoP.			

225	Case No.: 107/16/82- ALC4/2015	Party Name:HELLO PAINTS (P) LTD	Meet No/Date:7/82- ALC4/2016 07.07.2016	Deferred
	HQ File :01/82/050/01427/AM16/	RLA File :05/23/040/00326/AM16/	Lic.No/Date:0510396204 03.11.2015	Defer Date:10.08.2016
	Decision :Deferred.			

226	Case No.: 19/16/82- ALC4/2015	Party Name:MEDICLONE BIO-TECH PRIVATE LTD.,	Meet No/Date:7/82- ALC4/2016 07.07.2016	Status:Approved
	HQ File :01/82/050/01339/AM16/	RLA File :04/24/040/00181/AM16/	Lic.No/Date:0410161279 04.11.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No. 35011/799/2015-PI(Norms) dated 18.07.2016, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

227	Case No.: 90/16/82- ALC4/2015	Party Name:BEST VALUE CHEM PVT. LTD.	Meet No/Date:7/82- ALC4/2016 07.07.2016	Deferred
	HQ File :01/82/050/01410/AM16/	RLA File :34/24/040/00207/AM16/	Lic.No/Date:3410041662 05.11.2015	Defer Date:10.08.2016
	Decision :Deferred.			

228	Case No.:88/16/82-ALC4/2015	Party Name:SHIVA PHARMACHEM LTD,	Meet No/Date:7/82-ALC4/2016 07.07.2016	Deferred
	HQ File :01/82/050/01408/AM16/	RLA File :34/24/040/00202/AM16/	Lic.No/Date:3410041663 05.11.2015	Defer Date:10.08.2016
	Decision :Deferred.			

229	Case No.:37/16/82-ALC4/2015	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:7/82-ALC4/2016 07.07.2016	Deferred
	HQ File :01/82/050/01357/AM16/	RLA File :03/94/040/00561/AM16/	Lic.No/Date:0310800114 06.11.2015	Defer Date:10.08.2016
	Decision :Deferred for want of comments from DoP.			

230	Case No.:53/16/82-ALC4/2015	Party Name:LAXMI ORGANIC INDUSTRIES LTD.,	Meet No/Date:7/82-ALC4/2016 07.07.2016	Deferred
	HQ File :01/82/050/01373/AM16/	RLA File :03/95/040/00540/AM16/	Lic.No/Date:0310800090 06.11.2015	Defer Date:10.08.2016
	Decision :Deferred.			

231	Case No.:89/16/82-ALC4/2015	Party Name:GULBRANDSEN CHEMICALS PVT LTD	Meet No/Date:7/82-ALC4/2016 07.07.2016	Deferred
	HQ File :01/82/050/01409/AM16/	RLA File :34/24/040/00203/AM16/	Lic.No/Date:3410041666 09.11.2015	Defer Date:10.08.2016
	Decision :Deferred.			

232	Case No.:2/16/82-ALC4/2015	Party Name:SANO MEDICAL KITS PVT. LTD.,	Meet No/Date:7/82-ALC4/2016 07.07.2016	Deferred
	HQ File :01/82/050/01322/AM16/	RLA File :04/24/040/00175/AM16/	Lic.No/Date:0410161296 09.11.2015	Defer Date:10.08.2016
	Decision : Information called for from the firm in NC meeting No.18/AM16 dated 10.02.2016 is awaited. The committee accordingly deferred the case.			

233	Case No.:34/1/82-ALC1/2016	Party Name:GLAND PHARMA LIMITED	Meet No/Date:7/82-ALC4/2016 07.07.2016	Deferred
	HQ File :01/82/050/01808/AM16/	RLA File :09/24/040/00469/AM16/	Lic.No/Date:0910062848 10.11.2015	Defer Date:10.08.2016
	Decision :Deferred for want of comments from DoP.			

234	Case No.:114/16/82-ALC4/2015	Party Name:SHIVA BIOCHEM INDUSTRIES	Meet No/Date:7/82-ALC4/2016 07.07.2016	Deferred
	HQ File	RLA File	Lic.No/Date:5010002240	Defer

	:01/82/050/01434/AM16/	:50/24/040/00017/AM16/	16.11.2015	Date:10.08.2016
	Decision :Deferred.			

235	Case No.:52/20/82-ALC4/2015	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:7/82-ALC4/2016 07.07.2016	Deferred
	HQ File :01/82/050/01635/AM16/	RLA File :03/95/040/00551/AM16/	Lic.No/Date:0310800331 19.11.2015	Defer Date:10.08.2016
	Decision :Deferred.			

236	Case No.:104/16/82-ALC4/2015	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:7/82-ALC4/2016 07.07.2016	Deferred
	HQ File :01/82/050/01424/AM16/	RLA File :05/23/040/00339/AM16/	Lic.No/Date:0510396384 20.11.2015	Defer Date:10.08.2016
	Decision :Deferred.			

237	Case No.:4/20/82-ALC4/2015	Party Name:AIMS IMPEX PVT. LTD.,	Meet No/Date:7/82-ALC4/2016 07.07.2016	Deferred
	HQ File :01/82/050/01587/AM16/	RLA File :03/94/040/00656/AM16/	Lic.No/Date:0310800363 23.11.2015	Defer Date:10.08.2016
	Decision :Deferred.			

238	Case No.:31/1/82-ALC1/2016	Party Name:PAYAL PETROCHEM PRIVATE LIMITED	Meet No/Date:7/82-ALC4/2016 07.07.2016	Deferred
	HQ File :01/82/050/01805/AM16/	RLA File :05/24/040/00347/AM16/	Lic.No/Date:0510396399 23.11.2015	Defer Date:10.08.2016
	Decision :Deferred.			

239	Case No.:2/20/82-ALC4/2015	Party Name:PCL OIL & SOLVENTS LTD.,	Meet No/Date:7/82-ALC4/2016 07.07.2016	Deferred
	HQ File :01/82/050/01585/AM16/	RLA File :05/24/040/00400/AM16/	Lic.No/Date:0510396400 23.11.2015	Defer Date:10.08.2016
	Decision :Deferred.			

240	Case No.:79/16/82-ALC4/2015	Party Name:VENUS REMEDIES LTD.,	Meet No/Date:7/82-ALC4/2016 07.07.2016	Status: Approved
	HQ File :01/82/050/01399/AM16/	RLA File :22/24/040/00074/AM16/	Lic.No/Date:2210015349 23.11.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No. 35011/767/2015-PI(Norms) dated 28.06.2016, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

241	Case No.: 81/16/82-ALC4/2015	Party Name:VENUS REMEDIES LTD.,	Meet No/Date:7/82- ALC4/2016 07.07.2016	Status: Approved
	HQ File :01/82/050/01401/AM16/	RLA File :22/24/040/00075/AM16/	Lic.No/Date:2210015348 23.11.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No. 35011/767/2015-PI(Norms) dated 28.06.2016, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

242	Case No.: 105/16/82- ALC4/2015	Party Name:JODAS EXPOIM PVT.LTD.,	Meet No/Date:7/82- ALC4/2016 07.07.2016	Status: Approved
	HQ File :01/82/050/01425/AM16/	RLA File :05/23/040/00356/AM16/	Lic.No/Date:0510396410 24.11.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No. 35011/789/2015-PI(Norms) dated 18.07.2016, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

243	Case No.: 33/1/82-ALC1/2016	Party Name:INCHEM LABORATORIES PRIVATE LIMITED	Meet No/Date:7/82- ALC4/2016 07.07.2016	Status: Deferred
	HQ File :01/82/050/01807/AM16/	RLA File :09/24/040/00486/AM16/	Lic.No/Date:0910062902 26.11.2015	Defer Date:10.08.2016
	Decision : The Committee decided to call for information based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No. 35011/70/2016-PI(Norms) dated June 2016, uploaded at the end of these minutes and deferred the case.			

244	Case No.: 32/16/82- ALC4/2015	Party Name:INTERMED,	Meet No/Date:7/82- ALC4/2016 07.07.2016	Deferred
	HQ File :01/82/050/01352/AM16/	RLA File :04/24/040/00177/AM16/	Lic.No/Date:0410161343 26.11.2015	Defer Date:10.08.2016
	Decision : Information called for from the firm in NC meeting No.05/AM17 dated 08.06.2016 is awaited. The committee accordingly deferred the case.			

245	Case No.: 2/1/82-ALC1/2016	Party Name:UNIJULES LIFE SCIENCES LTD.	Meet No/Date:7/82- ALC4/2016 07.07.2016	Deferred
	HQ File :01/82/050/01776/AM16/	RLA File :03/95/040/00632/AM16/	Lic.No/Date:0310800416 26.11.2015	Defer Date:10.08.2016
	Decision : Deferred for want of comments from DoP.			

246	Case No.: 23/1/82-ALC1/2016	Party Name:UNILINK PHARMA PVT LTD	Meet No/Date:7/82- ALC4/2016 07.07.2016	Deferred
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	HQ File :01/82/050/01797/AM16/	RLA File :04/24/040/00170/AM16/	Lic.No/Date:0410161342 26.11.2015	Defer Date:10.08.2016
	Decision :Deferred for want of comments from DoP.			

247	Case No.:58/20/82-ALC4/2015	Party Name:NEOGEN CHEMICALS LIMITED	Meet No/Date:7/82- ALC4/2016 07.07.2016	Deferred
	HQ File :01/82/050/01641/AM16/	RLA File :03/95/040/00182/AM15/	Lic.No/Date:0310800550 01.12.2015	Defer Date:10.08.2016
	Decision :Deferred.			

248	Case No.:3/1/82-ALC1/2016	Party Name:NEOGEN CHEMICALS LIMITED	Meet No/Date:7/82- ALC4/2016 07.07.2016	Deferred
	HQ File :01/82/050/01777/AM16/	RLA File :03/95/040/00529/AM15/	Lic.No/Date:0310800547 01.12.2015	Defer Date:10.08.2016
	Decision :Deferred.			

249	Case No.:5/1/82-ALC1/2016	Party Name:NEOGEN CHEMICALS LIMITED	Meet No/Date:7/82- ALC4/2016 07.07.2016	Deferred
	HQ File :01/82/050/01779/AM16/	RLA File :03/95/040/00239/AM15/	Lic.No/Date:0310800551 01.12.2015	Defer Date:10.08.2016
	Decision :Deferred.			

250	Case No.:33/20/82-ALC4/2015	Party Name:HUBERGROUP INDIA PRIVATE LIMITED.	Meet No/Date:7/82- ALC4/2016 07.07.2016	Deferred
	HQ File :01/82/050/01616/AM16/	RLA File :03/94/040/00532/AM16/	Lic.No/Date:0310800597 02.12.2015	Defer Date:10.08.2016
	Decision :Deferred.			

251	Case No.:54/20/82-ALC4/2015	Party Name:MELOG SPECIALITY CHEMICALS PVT. LTD.	Meet No/Date:7/82- ALC4/2016 07.07.2016	Deferred
	HQ File :01/82/050/01637/AM16/	RLA File :03/95/040/00631/AM16/	Lic.No/Date:0310800619 03.12.2015	Defer Date:10.08.2016
	Decision :Deferred.			

252	Case No.:112/20/82-ALC4/2015	Party Name:SUPREET CHEMICALS PVT.LTD.	Meet No/Date:7/82- ALC4/2016 07.07.2016	Deferred
	HQ File :01/82/050/01695/AM16/	RLA File :03/95/040/00646/AM16/	Lic.No/Date:0310800620 03.12.2015	Defer Date:10.08.2016
	Decision :Deferred.			

253	Case No.:86/20/82-	Party Name:REANNON	Meet No/Date:7/82-	Status:Approved
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	ALC4/2015	PHARMACEUTICALS	ALC4/2016 07.07.2016	
	HQ File :01/82/050/01669/AM16/	RLA File :03/95/040/00494/AM16/	Lic.No/Date:0310800662 04.12.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No. 35011/845/2015-PI(Norms) dated 10.06.2016, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

254	Case No.:87/20/82-ALC4/2015	Party Name:NEW ALLIANCE DYE-CHEM PVT. LTD.,	Meet No/Date:7/82-ALC4/2016 07.07.2016	Deferred
	HQ File :01/82/050/01670/AM16/	RLA File :03/95/040/00605/AM16/	Lic.No/Date:0310800715 07.12.2015	Defer Date:10.08.2016
	Decision : Deferred.			

255	Case No.:127/16/82-ALC4/2015	Party Name:BLUELINE FOODS (INDIA) PVT.LTD,	Meet No/Date:7/82-ALC4/2016 07.07.2016	Deferred
	HQ File :01/82/050/01447/AM16/	RLA File :07/24/040/00267/AM16/	Lic.No/Date:0710109146 08.12.2015	Defer Date:10.08.2016
	Decision : Information called for from the firm in NC meeting No.03/AM17 dated 12.05.2016 is awaited. The committee accordingly deferred the case.			

256	Case No.:36/20/82-ALC4/2015	Party Name:BAYER VAPI PVT.LTD.	Meet No/Date:7/82-ALC4/2016 07.07.2016	Deferred
	HQ File :01/82/050/01619/AM16/	RLA File :03/94/040/00651/AM16/	Lic.No/Date:0310800833 09.12.2015	Defer Date:10.08.2016
	Decision :Deferred.			

257	Case No.:67/20/82-ALC4/2015	Party Name:MANGALAM ORGANICS LIMITED (FORMERLY DUJODWALA	Meet No/Date:7/82-ALC4/2016 07.07.2016	Deferred
	HQ File :01/82/050/01650/AM16/	RLA File :03/95/040/00054/AM16/	Lic.No/Date:0310800865 10.12.2015	Defer Date:10.08.2016
	Decision : Deferred for want of comments from DoP.			

258	Case No.:108/20/82-ALC4/2015	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:7/82-ALC4/2016 07.07.2016	Approved
	HQ File :01/82/050/01691/AM16/	RLA File :09/24/040/00506/AM16/	Lic.No/Date:0910062961 10.12.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/05/2016-PI(Norms) dated 6.6.2016 , uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

259

Case No.: 110/20/82-ALC4/2015	Party Name:PROCESS AGROCHEM INDUSTRIES PVT. LTD.	Meet No/Date:7/82-ALC4/2016 07.07.2016	Status: Approved								
HQ File :01/82/050/01693/AM16/	RLA File :56/24/040/00040/AM16/	Lic.No/Date:5610004767 10.12.2015	Defer Date:								
Decision : The Committee decided to ratify norms based on the earlier decision taken by NC in its meeting No.07/82 dated 24.07.2015 as details given below or as applied by the firm or as applied by the firm whichever is less under para 4.07 of HBP Vol.1.											
<table><tr><td>Export product</td><td>Qty.</td><td>Import items</td><td>Qty.in kg.</td></tr><tr><td>Soya Lecithin (Feed Grade)</td><td>1kg</td><td>Liquid lecithin (Non Edible Grade)</td><td>1.01</td></tr></table>				Export product	Qty.	Import items	Qty.in kg.	Soya Lecithin (Feed Grade)	1kg	Liquid lecithin (Non Edible Grade)	1.01
Export product	Qty.	Import items	Qty.in kg.								
Soya Lecithin (Feed Grade)	1kg	Liquid lecithin (Non Edible Grade)	1.01								
RA concerned may take necessary action as per decision of NC.											

260	Case No.:39/20/82-ALC4/2015	Party Name:CAMPBOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:7/82-ALC4/2016 07.07.2016	Deferred
	HQ File :01/82/050/01622/AM16/	RLA File :03/94/040/00088/AM16/	Lic.No/Date:0310800889 11.12.2015	Defer Date:10.08.2016
	Decision :Deferred.			

261	Case No.:41/20/82-ALC4/2015	Party Name:CAMPBOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:7/82-ALC4/2016 07.07.2016	Deferred
	HQ File :01/82/050/01624/AM16/	RLA File :03/94/040/00648/AM16/	Lic.No/Date:0310800905 11.12.2015	Defer Date:10.08.2016
	Decision :Deferred.			

262	Case No.:9/1/82-ALC1/2016	Party Name:CAMPBOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:7/82-ALC4/2016 07.07.2016	Deferred
	HQ File :01/82/050/01783/AM16/	RLA File :03/94/040/00490/AM16/	Lic.No/Date:0310800912 11.12.2015	Defer Date:10.08.2016
	Decision :Deferred.			

263	Case No.:66/20/82-ALC4/2015	Party Name:PRIVI ORGANICS LTD	Meet No/Date:7/82-ALC4/2016 07.07.2016	Deferred
	HQ File :01/82/050/01649/AM16/	RLA File :03/95/040/00633/AM16/	Lic.No/Date:0310800935 11.12.2015	Defer Date:10.08.2016
	Decision :Deferred.			

264	Case No.:45/20/82-ALC4/2015	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:7/82-ALC4/2016 07.07.2016	Deferred
	HQ File :01/82/050/01628/AM16/	RLA File :03/94/040/00736/AM16/	Lic.No/Date:0310800992 14.12.2015	Defer Date:10.08.2016
	Decision :Deferred.			

265	Case No.:24/20/82-ALC4/2015	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:7/82-ALC4/2016 07.07.2016	Deferred
	HQ File :01/82/050/01607/AM16/	RLA File :03/95/040/00088/AM16/	Lic.No/Date:0310800991 14.12.2015	Defer Date:10.08.2016
	Decision :Deferred.			

266	Case No.:49/20/82-ALC4/2015	Party Name:BENZO CHEM INDUSTRIES PRIVATE LIMITED,	Meet No/Date:7/82-ALC4/2016 07.07.2016	Deferred
	HQ File :01/82/050/01632/AM16/	RLA File :03/94/040/00714/AM16/	Lic.No/Date:0310801093 16.12.2015	Defer Date:10.08.2016
	Decision :Deferred.			

267	Case No.:10/1/82-ALC1/2016	Party Name:BENZO CHEM INDUSTRIES PRIVATE LIMITED,	Meet No/Date:7/82-ALC4/2016 07.07.2016	Deferred
	HQ File :01/82/050/01784/AM16/	RLA File :03/94/040/00630/AM16/	Lic.No/Date:0310801130 16.12.2015	Defer Date:10.08.2016
	Decision :Deferred.			

268	Case No.:44/20/82-ALC4/2015	Party Name:CELOGEN PHARMA PVT.LTD.	Meet No/Date:7/82-ALC4/2016 07.07.2016	Approved
	HQ File :01/82/050/01627/AM16/	RLA File :03/94/040/00720/AM16/	Lic.No/Date:0310801132 16.12.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No. 35011/859/2015-PI(Norms) dated 20.06.2016, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

269	Case No.:46/20/82-ALC4/2015	Party Name:JINDAL DRUGS PRIVATE LIMITED	Meet No/Date:7/82-ALC4/2016 07.07.2016	Deferred
	HQ File :01/82/050/01629/AM16/	RLA File :03/94/040/00692/AM16/	Lic.No/Date:0310801111 16.12.2015	Defer Date:10.08.2016
	Decision : Deferred.			

270	Case No.:23/20/82-ALC4/2015	Party Name:NEW ALLIANCE DYE-CHEM PVT. LTD.,	Meet No/Date:7/82-ALC4/2016 07.07.2016	Deferred
	HQ File :01/82/050/01606/AM16/	RLA File :03/95/040/00697/AM16/	Lic.No/Date:0310801116 16.12.2015	Defer Date:10.08.2016
	Decision : Deferred.			

271	Case No.:8/20/82-ALC4/2015	Party Name:SHREE	Meet No/Date:7/82-	Deferred
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		BANKEY BEHARI LAL BOARD MILLS	ALC4/2016 07.07.2016	
	HQ File :01/82/050/01591/AM16/	RLA File :05/24/040/00427/AM16/	Lic.No/Date:0510396637 16.12.2015	Defer Date:10.08.2016
	Decision : Deferred.			

272	Case No.:8/1/82-ALC1/2016	Party Name:CAMPBOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:7/82- ALC4/2016 07.07.2016	Deferred
	HQ File :01/82/050/01782/AM16/	RLA File :03/94/040/00754/AM16/	Lic.No/Date:0310801214 18.12.2015	Defer Date:10.08.2016
	Decision : Deferred.			

273	Case No.:83/1/82-ALC1/2016	Party Name:JINDAL DRUGS PRIVATE LIMITED	Meet No/Date:7/82- ALC4/2016 07.07.2016	Deferred
	HQ File :01/82/050/01857/AM16/	RLA File :03/94/040/00752/AM16/	Lic.No/Date:0310801211 18.12.2015	Defer Date:10.08.2016
	Decision : Deferred.			

274	Case No.:14/20/82- ALC4/2015	Party Name:KOPRAN RESEARCH LABORATORIES LTD.	Meet No/Date:7/82- ALC4/2016 07.07.2016	Deferred
	HQ File :01/82/050/01597/AM16/	RLA File :03/94/040/00728/AM16/	Lic.No/Date:0310801252 21.12.2015	Defer Date:10.08.2016
	Decision :Deferred for want of comments from DoP.			

275	Case No.:15/20/82- ALC4/2015	Party Name:CELOGEN PHARMA PVT.LTD.	Meet No/Date:7/82- ALC4/2016 07.07.2016	Status:Approved
	HQ File :01/82/050/01598/AM16/	RLA File :03/94/040/00721/AM16/	Lic.No/Date:0310801298 22.12.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No. 35011/859/2015-PI(Norms) dated 20.06.2016, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

276	Case No.:19/20/82- ALC4/2015	Party Name:LAXMI ORGANIC INDUSTRIES LTD.,	Meet No/Date:7/82- ALC4/2016 07.07.2016	Deferred
	HQ File :01/82/050/01602/AM16/	RLA File :03/95/040/00009/AM16/	Lic.No/Date:0310801275 22.12.2015	Defer Date:10.08.2016
	Decision :Deferred.			

277	Case No.:20/20/82- ALC4/2015	Party Name:LAXMI ORGANIC INDUSTRIES LTD.,	Meet No/Date:7/82- ALC4/2016 07.07.2016	Deferred
	HQ File	RLA File	Lic.No/Date:0310801273	Defer

	:01/82/050/01603/AM16/	:03/95/040/00267/AM16/	22.12.2015	Date:10.08.2016
	Decision :Deferred.			

278	Case No.:48/20/82-ALC4/2015	Party Name:ALCHEMIE LABORATORIES	Meet No/Date:7/82-ALC4/2016 07.07.2016	Deferred
	HQ File :01/82/050/01631/AM16/	RLA File :03/94/040/00683/AM16/	Lic.No/Date:0310801362 28.12.2015	Defer Date:10.08.2016
	Decision :Deferred.			

279	Case No.:7/7/82-ALC4/2016	Party Name:CADILA PHARMACEUTICALS LTD.	Meet No/Date:7/82-ALC4/2016 07.07.2016	Status:Deferred
	HQ File :01/82/050/00181/AM17/	RLA File :08/24/040/00333/AM16/	Lic.No/Date:0810136798 29.12.2015	Defer Date:10.08.2016
	Decision :Deferred for want of comments from DoP.			

280	Case No.:80/20/82-ALC4/2015	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:7/82-ALC4/2016 07.07.2016	Deferred
	HQ File :01/82/050/01663/AM16/	RLA File :03/95/040/00736/AM16/	Lic.No/Date:0310801389 29.12.2015	Defer Date:10.08.2016
	Decision :Deferred.			

281	Case No.:81/20/82-ALC4/2015	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:7/82-ALC4/2016 07.07.2016	Deferred
	HQ File :01/82/050/01664/AM16/	RLA File :03/95/040/00735/AM16/	Lic.No/Date:0310801388 29.12.2015	Defer Date:10.08.2016
	Decision : Deferred.			

282	Case No.:22/20/82-ALC4/2015	Party Name:S M B CORPORATION OF INDIA	Meet No/Date:7/82-ALC4/2016 07.07.2016	Deferred
	HQ File :01/82/050/01605/AM16/	RLA File :03/95/040/00738/AM16/	Lic.No/Date:0310801409 30.12.2015	Defer Date:10.08.2016
	Decision :Deferred.			

283	Case No.:84/20/82-ALC4/2015	Party Name:SIRMAXO CHEMICALS PVT LTD	Meet No/Date:7/82-ALC4/2016 07.07.2016	Deferred
	HQ File :01/82/050/01667/AM16/	RLA File :03/95/040/00730/AM16/	Lic.No/Date:0310801411 30.12.2015	Defer Date:10.08.2016
	Decision :Deferred for want of comments from DoP.			

284	Case No.:47/20/82-ALC4/2015	Party Name:AMINES & PLASTICIZERS LIMITED	Meet No/Date:7/82-ALC4/2016	Deferred
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			07.07.2016	
	HQ File :01/82/050/01630/AM16/	RLA File :03/94/040/00792/AM16/	Lic.No/Date:0310801428 31.12.2015	Defer Date:10.08.2016
	Decision :Deferred.			

	Case No.:98/20/82-ALC4/2015	Party Name:FRESENIUS KABI ONCOLOGY LIMITED	Meet No/Date:7/82-ALC4/2016 07.07.2016	Status:Deffered
	HQ File :01/82/050/01681/AM16/	RLA File :05/23/040/00338/AM16/	Lic.No/Date:0510397164 31.12.2015	Defer Date:10.08.2016
285	Decision : The Committee based on the written comments forwarded by the D/o Pharmaceuticals vide O.M.No.35011/68/2016-PI(Norms) dated June 2016, uploaded at the end of these minutes decided to call for technical information from the firm and deferred the case.			

	Case No.:99/20/82-ALC4/2015	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:7/82-ALC4/2016 07.07.2016	Deferred
286	HQ File :01/82/050/01682/AM16/	RLA File :05/23/040/00389/AM16/	Lic.No/Date:0510397158 31.12.2015	Defer Date:10.08.2016
	Decision :Deferred.			

	Case No.:101/20/82-ALC4/2015	Party Name:SONGWON SPECIALTY CHEMICALS INDIA PVT. LTD.	Meet No/Date:7/82-ALC4/2016 07.07.2016	Deferred
287	HQ File :01/82/050/01684/AM16/	RLA File :34/24/040/00226/AM16/	Lic.No/Date:3410041775 31.12.2015	Defer Date:10.08.2016
	Decision :Deferred.			

	Case No.:119/20/82-ALC4/2015	Party Name:SYNTHO CHIRALS PVT. LTD	Meet No/Date:7/82-ALC4/2016 07.07.2016	Deferred
288	HQ File :01/82/050/01702/AM16/	RLA File :09/24/040/00582/AM16/	Lic.No/Date:0910063066 31.12.2015	Defer Date:10.08.2016
	Decision :Deferred.			

	Case No.:104/20/82-ALC4/2015	Party Name:BEST VALUE CHEM PVT. LTD.	Meet No/Date:7/82-ALC4/2016 07.07.2016	Deferred
289	HQ File :01/82/050/01687/AM16/	RLA File :34/24/040/00253/AM16/	Lic.No/Date:3410041778 04.01.2016	Defer Date:10.08.2016
	Decision :Deferred.			

290	Case No.:82/20/82-ALC4/2015	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:7/82-ALC4/2016 07.07.2016	Deferred
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	HQ File :01/82/050/01665/AM16/	RLA File :03/95/040/00750/AM16/	Lic.No/Date:0310801522 04.01.2016	Defer Date:10.08.2016
	Decision :Deferred.			

291	Case No.:83/20/82-ALC4/2015	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:7/82-ALC4/2016 07.07.2016	Deferred
	HQ File :01/82/050/01666/AM16/	RLA File :03/95/040/00749/AM16/	Lic.No/Date:0310801521 04.01.2016	Defer Date:10.08.2016
	Decision :Deferred.			

292	Case No.:105/20/82-ALC4/2015	Party Name:BEST VALUE CHEM PVT. LTD.	Meet No/Date:7/82-ALC4/2016 07.07.2016	Deferred
	HQ File :01/82/050/01688/AM16/	RLA File :34/24/040/00252/AM16/	Lic.No/Date:3410041782 05.01.2016	Defer Date:10.08.2016
	Decision :Deferred.			

293	Case No.:78/20/82-ALC4/2015	Party Name:UPL LTD.(FORMERLY UNITED PHOSPHORUS LTD.)	Meet No/Date:7/82-ALC4/2016 07.07.2016	Deferred
	HQ File :01/82/050/01661/AM16/	RLA File :03/95/040/00652/AM16/	Lic.No/Date:0310801554 05.01.2016	Defer Date:10.08.2016
	Decision :Deferred.			

294	Case No.:26/20/82-ALC4/2015	Party Name:AMINES & PLASTICIZERS LIMITED	Meet No/Date:7/82-ALC4/2016 07.07.2016	Deferred
	HQ File :01/82/050/01609/AM16/	RLA File :03/94/040/00802/AM16/	Lic.No/Date:0310801601 06.01.2016	Defer Date:10.08.2016
	Decision :Deferred.			

295	Case No.:7/1/82-ALC1/2016	Party Name:PRIVI ORGANICS LTD	Meet No/Date:7/82-ALC4/2016 07.07.2016	Deferred
	HQ File :01/82/050/01781/AM16/	RLA File :03/95/040/00688/AM16/	Lic.No/Date:0310801600 06.01.2016	Defer Date:10.08.2016
	Decision :Deferred.			

296	Case No.:76/20/82-ALC4/2015	Party Name:AIMS IMPEX PVT. LTD	Meet No/Date:7/82-ALC4/2016 07.07.2016	Deferred
	HQ File :01/82/050/01659/AM16/	RLA File :03/94/040/00790/AM16/	Lic.No/Date:0310801644 07.01.2016	Defer Date:10.08.2016
	Decision :Deferred.			

297	Case No.:103/20/82-	Party Name:JUBILANT LIFE	Meet No/Date:7/82-	Deferred
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	ALC4/2015	SCIENCES LIMITED	ALC4/2016 07.07.2016	
	HQ File :01/82/050/01686/AM16/	RLA File :05/23/040/00404/AM16/	Lic.No/Date:0510397232 07.01.2016	Defer Date:10.08.2016
	Decision :Deferred.			

298	Case No.:6/1/82-ALC1/2016	Party Name:MEDISPRAY LABORATORIES PVT. LTD.	Meet No/Date:7/82- ALC4/2016 07.07.2016	Deferred
	HQ File :01/82/050/01780/AM16/	RLA File :03/95/040/00676/AM16/	Lic.No/Date:0310801634 07.01.2016	Defer Date:10.08.2016
	Decision :Deferred for want of comments from DoP.			

299	Case No.:32/1/82-ALC1/2016	Party Name:PAYAL PETROCHEM PRIVATE LIMITED	Meet No/Date:7/82- ALC4/2016 07.07.2016	Deferred
	HQ File :01/82/050/01806/AM16/	RLA File :05/24/040/00431/AM16/	Lic.No/Date:0510397230 07.01.2016	Defer Date:10.08.2016
	Decision :Deferred.			

300	Case No.:95/20/82- ALC4/2015	Party Name:SENTISS PHARMA PVT.LTD.	Meet No/Date:7/82- ALC4/2016 07.07.2016	Status:Deffered
	HQ File :01/82/050/01678/AM16/	RLA File :05/24/040/00499/AM16/	Lic.No/Date:0510397256 08.01.2016	Defer Date:10.08.2016
	Decision : The Committee based on the written comments forwarded by the D/o Pharmaceuticals vide O.M.No.35011/850/2015-PI(Norms) dated 10.06..2016, uploaded at the end of these minutes decided to call for technical information from the firm and deferred the case.			

301	Case No.:79/20/82- ALC4/2015	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:7/82- ALC4/2016 07.07.2016	Deferred
	HQ File :01/82/050/01662/AM16/	RLA File :03/95/040/00765/AM16/	Lic.No/Date:0310801655 08.01.2016	Defer Date:10.08.2016
	Decision :Deferred.			

302	Case No.:21/20/82- ALC4/2015	Party Name:SHREE LIFE SCIENCES PVT LTD	Meet No/Date:7/82- ALC4/2016 07.07.2016	Status:Deffered
	HQ File :01/82/050/01604/AM16/	RLA File :03/95/040/00762/AM16/	Lic.No/Date:0310801691 11.01.2016	Defer Date:10.08.2016
	Decision : The Committee based on the written comments forwarded by the D/o Pharmaceuticals vide O.M.No.35011/847/2015-PI(Norms) dated 10.06.2016, uploaded at the end of these minutes decided to call for technical information from the firm and			

	deferred the case.
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303	Case No.:19/1/82-ALC1/2016	Party Name:STRIDES SHASUN LIMITED	Meet No/Date:7/82-ALC4/2016 07.07.2016	Deferred
	HQ File :01/82/050/01793/AM16/	RLA File :04/24/040/00214/AM16/	Lic.No/Date:0410161494 11.01.2016	Defer Date:10.08.2016
	Decision : Deferred for want of comments from DoP.			

304	Case No.:60/1/82-ALC1/2016	Party Name:BDR PHARMACEUTICALS INTERNATIONAL PVT. LTD.	Meet No/Date:7/82-ALC4/2016 07.07.2016	Deferred
	HQ File :01/82/050/01834/AM16/	RLA File :03/94/040/00828/AM16/	Lic.No/Date:0310801732 12.01.2016	Defer Date:10.08.2016
	Decision : Deferred for want of comments from DoP.			

305	Case No.:61/1/82-ALC1/2016	Party Name:BDR PHARMACEUTICALS INTERNATIONAL PVT. LTD.	Meet No/Date:7/82-ALC4/2016 07.07.2016	Deferred
	HQ File :01/82/050/01835/AM16/	RLA File :03/94/040/00820/AM16/	Lic.No/Date:0310801731 12.01.2016	Defer Date:10.08.2016
	Decision : Deferred for want of comments from DoP.			

306	Case No.:48/1/82-ALC1/2016	Party Name:INDO AMINES LIMITED	Meet No/Date:7/82-ALC4/2016 07.07.2016	Deferred
	HQ File :01/82/050/01822/AM16/	RLA File :03/94/040/00785/AM16/	Lic.No/Date:0310801728 12.01.2016	Defer Date:10.08.2016
	Decision : Deferred.			

307	Case No.:82/1/82-ALC1/2016	Party Name:PRIVI ORGANICS LTD	Meet No/Date:7/82-ALC4/2016 07.07.2016	Deferred
	HQ File :01/82/050/01856/AM16/	RLA File :03/95/040/00690/AM16/	Lic.No/Date:0310801719 12.01.2016	Defer Date:10.08.2016
	Decision :Deferred.			

308	Case No.:62/1/82-ALC1/2016	Party Name:BDR PHARMACEUTICALS INTERNATIONAL PVT. LTD.	Meet No/Date:7/82-ALC4/2016 07.07.2016	Deferred
	HQ File :01/82/050/01836/AM16/	RLA File :03/94/040/00833/AM16/	Lic.No/Date:0310801811 15.01.2016	Defer Date:10.08.2016
	Decision : Deferred for want of comments from DoP.			

309	Case No.:66/1/82-ALC1/2016	Party Name:BTL EXPORTS PVT. LTD.,	Meet No/Date:7/82-ALC4/2016 07.07.2016	Deferred
	HQ File :01/82/050/01840/AM16/	RLA File :03/94/040/00831/AM16/	Lic.No/Date:0310801850 18.01.2016	Defer Date:10.08.2016
	Decision : Deferred.			

310	Case No.:64/1/82-ALC1/2016	Party Name:ETERNIS FINE CHEMICALS LIMITED,	Meet No/Date:7/82-ALC4/2016 07.07.2016	Deferred
	HQ File :01/82/050/01838/AM16/	RLA File :03/94/040/00840/AM16/	Lic.No/Date:0310801857 18.01.2016	Defer Date:10.08.2016
	Decision :Deferred.			

311	Case No.:79/1/82-ALC1/2016	Party Name:PRIVI ORGANICS LTD	Meet No/Date:7/82-ALC4/2016 07.07.2016	Deferred
	HQ File :01/82/050/01853/AM16/	RLA File :03/95/040/00689/AM16/	Lic.No/Date:0310801831 18.01.2016	Defer Date:10.08.2016
	Decision :Deferred.			

312	Case No.:80/1/82-ALC1/2016	Party Name:SUNSHIELD CHEMICALS LTD.	Meet No/Date:7/82-ALC4/2016 07.07.2016	Deferred
	HQ File :01/82/050/01854/AM16/	RLA File :03/95/040/00771/AM16/	Lic.No/Date:0310801856 18.01.2016	Defer Date:10.08.2016
	Decision :Deferred.			

313	Case No.:63/1/82-ALC1/2016	Party Name:BDR PHARMACEUTICALS INTERNATIONAL PVT. LTD.	Meet No/Date:7/82-ALC4/2016 07.07.2016	Deferred
	HQ File :01/82/050/01837/AM16/	RLA File :03/94/040/00846/AM16/	Lic.No/Date:0310801882 19.01.2016	Defer Date:10.08.2016
	Decision : Deferred for want of comments from DoP.			

314	Case No.:65/1/82-ALC1/2016	Party Name:BDR PHARMACEUTICALS INTERNATIONAL PVT. LTD.	Meet No/Date:7/82-ALC4/2016 07.07.2016	Deferred
	HQ File :01/82/050/01839/AM16/	RLA File :03/94/040/00857/AM16/	Lic.No/Date:0310801883 19.01.2016	Defer Date:10.08.2016
	Decision : Deferred for want of comments from DoP.			

315	Case No.:70/7/82-ALC4/2016	Party Name:EYTAN LABS LIMITED	Meet No/Date:7/82-ALC4/2016 07.07.2016	Status:Deferred
	HQ File	RLA File	Lic.No/Date:0910063146	Defer Date:

	:01/82/050/00244/AM17/	:09/24/040/00543/AM16/	19.01.2016	
	Decision : Deferred for want of comments from DoP.			

316	Case No.: 59/1/82-ALC1/2016	Party Name:GLOBE TROTTERS PVT LTD	Meet No/Date:7/82-ALC4/2016 07.07.2016	Deferred
	HQ File :01/82/050/01833/AM16/	RLA File :03/94/040/00589/AM16/	Lic.No/Date:0310801896 19.01.2016	Defer Date:10.08.2016
	Decision : Information has been called for from the firm in NC meeting No.05 dated 08.06.2016 is awaited. The Committee accordingly deferred the case.			

317	Case No.: 114/20/82-ALC4/2015	Party Name:GULBRANDSEN CHEMICALS PVT LTD	Meet No/Date:7/82-ALC4/2016 07.07.2016	Deferred
	HQ File :01/82/050/01697/AM16/	RLA File :34/24/040/00263/AM16/	Lic.No/Date:3410041814 19.01.2016	Defer Date:10.08.2016
	Decision : Deferred.			

318	Case No.: 77/1/82-ALC1/2016	Party Name:MEDISPRAY LABORATORIES PVT. LTD.	Meet No/Date:7/82-ALC4/2016 07.07.2016	Deferred
	HQ File :01/82/050/01851/AM16/	RLA File :03/95/040/00657/AM16/	Lic.No/Date:0310801888 19.01.2016	Defer Date:10.08.2016
	Decision : Deferred for want of comments from DoP.			

319	Case No.: 36/1/82-ALC1/2016	Party Name:SI GROUP INDIA LIMITED	Meet No/Date:7/82-ALC4/2016 07.07.2016	Status: Approved
	HQ File :01/82/050/01810/AM16/	RLA File :03/95/040/00779/AM16/	Lic.No/Date:0310801890 19.01.2016	Defer Date:
	Decision : The Committee decided to ratify norms on repeat basis based on the earlier decision taken by NC in its meeting no.06/82 dated 29.08.2014, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

320	Case No.: 76/1/82-ALC1/2016	Party Name:TITAN LABORATORIES PVT. LTD.	Meet No/Date:7/82-ALC4/2016 07.07.2016	Deferred
	HQ File :01/82/050/01850/AM16/	RLA File :03/95/040/00790/AM16/	Lic.No/Date:0310801892 19.01.2016	Defer Date:10.08.2016
	Decision : Deferred for want of comments from DoP.			

321	Case No.: 50/1/82-ALC1/2016	Party Name:AMINES & PLASTICIZERS LIMITED	Meet No/Date:7/82-ALC4/2016 07.07.2016	Deferred
	HQ File :01/82/050/01824/AM16/	RLA File :03/94/040/00861/AM16/	Lic.No/Date:0310801928 20.01.2016	Defer Date:10.08.2016

	Decision :Deferred.
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322	Case No.:68/1/82-ALC1/2016	Party Name:BTL EXPORTS PVT. LTD.,	Meet No/Date:7/82-ALC4/2016 07.07.2016	Deferred
	HQ File :01/82/050/01842/AM16/	RLA File :03/94/040/00834/AM16/	Lic.No/Date:0310801927 20.01.2016	Defer Date:10.08.2016
	Decision :Deferred.			

323	Case No.:106/20/82-ALC4/2015	Party Name:MOREPEN LABORATORIES LTD.,	Meet No/Date:7/82-ALC4/2016 07.07.2016	Deferred
	HQ File :01/82/050/01689/AM16/	RLA File :05/24/040/00515/AM16/	Lic.No/Date:0510397367 20.01.2016	Defer Date:10.08.2016
	Decision :Deferred for want of comments from DoP.			

324	Case No.:38/1/82-ALC1/2016	Party Name:SURVIVAL TECHNOLOGIES PVT.LTD.	Meet No/Date:7/82-ALC4/2016 07.07.2016	Deferred
	HQ File :01/82/050/01812/AM16/	RLA File :03/95/040/00798/AM16/	Lic.No/Date:0310801923 20.01.2016	Defer Date:10.08.2016
	Decision :Deferred.			

325	Case No.:115/20/82-ALC4/2015	Party Name:ALEMBIC PHARMACEUTICALS LTD	Meet No/Date:7/82-ALC4/2016 07.07.2016	Status: Approved
	HQ File :01/82/050/01698/AM16/	RLA File :34/24/040/00268/AM16/	Lic.No/Date:3410041823 21.01.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No. 35011/768/2015-PI(Norms) dated June 2016, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

326	Case No.:49/1/82-ALC1/2016	Party Name:AMINES & PLASTICIZERS LIMITED	Meet No/Date:7/82-ALC4/2016 07.07.2016	Deferred
	HQ File :01/82/050/01823/AM16/	RLA File :03/94/040/00869/AM16/	Lic.No/Date:0310801950 21.01.2016	Defer Date:10.08.2016
	Decision :Deferred			

327	Case No.:47/1/82-ALC1/2016	Party Name:BDR PHARMACEUTICALS INTERNATIONAL PVT. LTD.	Meet No/Date:7/82-ALC4/2016 07.07.2016	Deferred
	HQ File :01/82/050/01821/AM16/	RLA File :03/94/040/00864/AM16/	Lic.No/Date:0310801994 22.01.2016	Defer Date:10.08.2016
	Decision :Deferred for want of comments from DoP.			

328	Case No.:67/1/82-ALC1/2016	Party Name:INDOCO REMEDIES LIMITED	Meet No/Date:7/82- ALC4/2016 07.07.2016	Deferred
	HQ File :01/82/050/01841/AM16/	RLA File :03/94/040/00880/AM16/	Lic.No/Date:0310802014 22.01.2016	Defer Date:10.08.2016
	Decision :Deferred for want of comments from DoP.			

329	Case No.:24/1/82-ALC1/2016	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:7/82- ALC4/2016 07.07.2016	Status:Deffered
	HQ File :01/82/050/01798/AM16/	RLA File :04/24/040/00210/AM16/	Lic.No/Date:0410161548 22.01.2016	Defer Date:10.08.2016
	Decision : The Committee based on the written comments forwarded by the D/o Pharmaceuticals vide O.M.No.35011/66/2016-PI(Norms) dated June 2016, uploaded at the end of these minutes decided to call for technical information from the firm and deferred the case.			

330	Case No.:83/7/82-ALC4/2016	Party Name:METROCHEM API PVT. LTD.	Meet No/Date:7/82- ALC4/2016 07.07.2016	Status:Case Approved
	HQ File :01/82/050/00257/AM17/	RLA File :09/24/040/00610/AM16/	Lic.No/Date:0910063152 22.01.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No. 35011/557/2015-PI(Norms) dated 18.07.2016, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

331	Case No.:81/7/82- ALC4/2016	Party Name:NEULAND LABORATORIES LTD	Meet No/Date:7/82- ALC4/2016 07.07.2016	Status:Deferred
	HQ File :01/82/050/00255/AM17/	RLA File :09/24/040/00621/AM16/	Lic.No/Date:0910063150 22.01.2016	Defer Date:10.08.2016
	Decision :Deferred.			

332	Case No.:72/7/82- ALC4/2016	Party Name:OGENE SYSTEMS INDIA LTD.	Meet No/Date:7/82- ALC4/2016 07.07.2016	Status:Deferred
	HQ File :01/82/050/00246/AM17/	RLA File :09/24/040/00620/AM16/	Lic.No/Date:0910063151 22.01.2016	Defer Date:10.08.2016
	Decision :Deferred.			

333	Case No.:71/7/82- ALC4/2016	Party Name:SATYA DEEPTHA PHARMACEUTICALS LTD	Meet No/Date:7/82- ALC4/2016 07.07.2016	Status:Deferred
	HQ File :01/82/050/00245/AM17/	RLA File :09/24/040/00626/AM16/	Lic.No/Date:0910063149 22.01.2016	Defer Date:10.08.2016

	Decision : Deferred for want of comments from DoP.
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334	Case No.: 97/20/82-ALC4/2015	Party Name:SHREE BANKEY BEHARI LAL AROMATICS	Meet No/Date:7/82-ALC4/2016 07.07.2016	Deferred
	HQ File :01/82/050/01680/AM16/	RLA File :05/24/040/00522/AM16/	Lic.No/Date:0510397405 22.01.2016	Defer Date:10.08.2016
	Decision :Deferred.			

335	Case No.: 96/20/82-ALC4/2015	Party Name:WEST BENGAL CHEMICAL INDUSTRIES LIMITED	Meet No/Date:7/82-ALC4/2016 07.07.2016	Deferred
	HQ File :01/82/050/01679/AM16/	RLA File :02/24/040/00178/AM16/	Lic.No/Date:0210206458 22.01.2016	Defer Date:10.08.2016
	Decision : Deferred for want of comments from DoP.			

336	Case No.: 51/1/82-ALC1/2016	Party Name:BDR PHARMACEUTICALS INTERNATIONAL PVT. LTD.	Meet No/Date:7/82-ALC4/2016 07.07.2016	Deferred
	HQ File :01/82/050/01825/AM16/	RLA File :03/94/040/00877/AM16/	Lic.No/Date:0310802029 25.01.2016	Defer Date:10.08.2016
	Decision : Deferred for want of comments from DOP.			

337	Case No.: 52/1/82-ALC1/2016	Party Name:INDO AMINES LIMITED	Meet No/Date:7/82-ALC4/2016 07.07.2016	Deferred
	HQ File :01/82/050/01826/AM16/	RLA File :03/94/040/00888/AM16/	Lic.No/Date:0310802024 25.01.2016	Defer Date:10.08.2016
	Decision :Deferred.			

338	Case No.: 53/1/82-ALC1/2016	Party Name:DR. ACHARYA LABORATORIES PVT. LTD.,	Meet No/Date:7/82-ALC4/2016 07.07.2016	Status: Approved
	HQ File :01/82/050/01827/AM16/	RLA File :03/94/040/00881/AM16/	Lic.No/Date:0310802057 27.01.2016	Defer Date:
	Decision : The Committee decided to ratify norms on repeat basis based on the earlier decision taken by NC in its meeting No.17/82 dated 05.12.2013 uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

339	Case No.: 89/7/82-ALC4/2016	Party Name:GLAND PHARMA LIMITED	Meet No/Date:7/82-ALC4/2016 07.07.2016	Status:Deferred
	HQ File :01/82/050/00263/AM17/	RLA File :09/24/040/00623/AM16/	Lic.No/Date:0910063196 29.01.2016	Defer Date:10.08.2016
	Decision : Deferred for want of comments from DoP.			

340	Case No.:88/7/82-ALC4/2016	Party Name:SALICYLATES & CHEMICALS PRIVATE LIMITED	Meet No/Date:7/82-ALC4/2016 07.07.2016	Status:Deferred
	HQ File :01/82/050/00262/AM17/	RLA File :09/24/040/00304/AM16/	Lic.No/Date:0910063190 29.01.2016	Defer Date:
	Decision :Deferred.			

341	Case No.:86/7/82-ALC4/2016	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:7/82-ALC4/2016 07.07.2016	Status:Deferred
	HQ File :01/82/050/00260/AM17/	RLA File :09/24/040/00633/AM16/	Lic.No/Date:0910063191 29.01.2016	Defer Date:
	Decision :Deferred for want of comments from DoP.			

342	Case No.:27/1/82-ALC1/2016	Party Name:BODAL CHEMICALS LTD	Meet No/Date:7/82-ALC4/2016 07.07.2016	Deferred
	HQ File :01/82/050/01801/AM16/	RLA File :08/24/040/00325/AM16/	Lic.No/Date:0810137105 01.02.2016	Defer Date:10.08.2016
	Decision :Deferred.			

343	Case No.:44/1/82-ALC1/2016	Party Name:ELPPE CHEMICALS PRIVATE LIMITED	Meet No/Date:7/82-ALC4/2016 07.07.2016	Deferred
	HQ File :01/82/050/01818/AM16/	RLA File :03/94/040/00886/AM16/	Lic.No/Date:0310802172 02.02.2016	Defer Date:10.08.2016
	Decision :Deferred for want of comments from DoP.			

344	Case No.:40/1/82-ALC1/2016	Party Name:MAGNOLIA LIMITED.	Meet No/Date:7/82-ALC4/2016 07.07.2016	Deferred
	HQ File :01/82/050/01814/AM16/	RLA File :03/95/040/01074/AM15/	Lic.No/Date:0310802175 02.02.2016	Defer Date:10.08.2016
	Decision :Deferred for want of comments from DoP.			

345	Case No.:3/5/82-ALC4/2016	Party Name:PCL OIL & SOLVENTS LTD.,	Meet No/Date:7/82-ALC4/2016 07.07.2016	Deferred
	HQ File :01/82/050/00162/AM17/	RLA File :05/24/040/00537/AM16/	Lic.No/Date:0510397479 03.02.2016	Defer Date:10.08.2016
	Decision :Deferred.			

346	Case No.:37/1/82-ALC1/2016	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:7/82-ALC4/2016 07.07.2016	Deferred
	HQ File :01/82/050/01811/AM16/	RLA File :03/95/040/00639/AM16/	Lic.No/Date:0310802231 04.02.2016	Defer Date:10.08.2016
	Decision :Deferred.			

347	Case No.:43/1/82-ALC1/2016	Party Name:AARTI INDUSTRIES LIMITED	Meet No/Date:7/82-ALC4/2016 07.07.2016	Deferred
	HQ File :01/82/050/01817/AM16/	RLA File :03/94/040/00882/AM16/	Lic.No/Date:0310802261 05.02.2016	Defer Date:10.08.2016
	Decision :Deferred for want of comments from DoP.			

348	Case No.:58/1/82-ALC1/2016	Party Name:SURVIVAL TECHNOLOGIES PVT.LTD.	Meet No/Date:7/82-ALC4/2016 07.07.2016	Deferred
	HQ File :01/82/050/01832/AM16/	RLA File :03/95/040/00819/AM16/	Lic.No/Date:0310802266 05.02.2016	Defer Date:10.08.2016
	Decision :Deferred.			

349	Case No.:42/1/82-ALC1/2016	Party Name:CELOGEN PHARMA PVT.LTD.	Meet No/Date:7/82-ALC4/2016 07.07.2016	Approved
	HQ File :01/82/050/01816/AM16/	RLA File :03/94/040/00929/AM16/	Lic.No/Date:0310802331 08.02.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No. 35011/859/2015-PI(Norms) dated 20.06.2016, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

350	Case No.:69/1/82-ALC1/2016	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:7/82-ALC4/2016 07.07.2016	Deferred
	HQ File :01/82/050/01843/AM16/	RLA File :03/94/040/00922/AM16/	Lic.No/Date:0310802291 08.02.2016	Defer Date:10.08.2016
	Decision :Deferred for want of comments from DoP.			

351	Case No.:74/1/82-ALC1/2016	Party Name:HUBERGROUP INDIA PRIVATE LIMITED.	Meet No/Date:7/82-ALC4/2016 07.07.2016	Deferred
	HQ File :01/82/050/01848/AM16/	RLA File :03/94/040/00810/AM16/	Lic.No/Date:0310802333 08.02.2016	Defer Date:10.08.2016
	Decision :Deferred.			

352	Case No.:39/1/82-ALC1/2016	Party Name:PERFECT VITAMINS PVT.LTD.	Meet No/Date:7/82-ALC4/2016 07.07.2016	Deferred
	HQ File :01/82/050/01813/AM16/	RLA File :03/95/040/00847/AM16/	Lic.No/Date:0310802292 08.02.2016	Defer Date:10.08.2016
	Decision :Deferred.			

353	Case No.:60/7/82-ALC4/2016	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:7/82-ALC4/2016	Status:Deferred
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			07.07.2016	
	HQ File :01/82/050/00234/AM17/	RLA File :09/24/040/00643/AM16/	Lic.No/Date:0910063227 08.02.2016	Defer Date:
	Decision :Deferred for want of comments from DoP.			

354	Case No.: 75/1/82-ALC1/2016	Party Name:BLISS GVS PHARMA LTD.	Meet No/Date:7/82-ALC4/2016 07.07.2016	Deferred
	HQ File :01/82/050/01849/AM16/	RLA File :03/94/040/00948/AM16/	Lic.No/Date:0310802382 09.02.2016	Defer Date:10.08.2016
	Decision :Deferred for want of comments from DOP.			

355	Case No.: 71/1/82-ALC1/2016	Party Name:HALCYON LABS PVT. LTD.	Meet No/Date:7/82-ALC4/2016 07.07.2016	Status: Approved
	HQ File :01/82/050/01845/AM16/	RLA File :03/94/040/00916/AM16/	Lic.No/Date:0310802390 09.02.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No. 35011/67/2015-PI(Norms) dated June 2016, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

356	Case No.: 72/1/82-ALC1/2016	Party Name:HALCYON LABS PVT. LTD.	Meet No/Date:7/82-ALC4/2016 07.07.2016	Approved
	HQ File :01/82/050/01846/AM16/	RLA File :03/94/040/00915/AM16/	Lic.No/Date:0310802387 09.02.2016	Defer Date:
	Decision : : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No. 35011/67/2015-PI(Norms) dated June 2016, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

357	Case No.: 45/1/82-ALC1/2016	Party Name:KAIRAV CHEMOFARBE INDUSTRIES LTD.	Meet No/Date:7/82-ALC4/2016 07.07.2016	Deferred
	HQ File :01/82/050/01819/AM16/	RLA File :03/94/040/00859/AM16/	Lic.No/Date:0310802380 09.02.2016	Defer Date:10.08.2016
	Decision :Deferred.			

358	Case No.: 114/7/82-ALC4/2016	Party Name:VENUS REMEDIES LTD.,	Meet No/Date:7/82-ALC4/2016 07.07.2016	Status:Deferred
	HQ File :01/82/050/00288/AM17/	RLA File :22/24/040/00101/AM16/	Lic.No/Date:2210015410 09.02.2016	Defer Date:
	Decision :Deferred			

359	Case No.: 70/1/82-ALC1/2016	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:7/82-ALC4/2016	Deferred
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			07.07.2016	
	HQ File :01/82/050/01844/AM16/	RLA File :03/94/040/00935/AM16/	Lic.No/Date:0310802452 10.02.2016	Defer Date:10.08.2016
	Decision :Deferred for want of comments from DoP.			

360	Case No.:79/7/82- ALC4/2016	Party Name:OPTIMUS DRUGS PRIVATE LIMITED	Meet No/Date:7/82- ALC4/2016 07.07.2016	Status:Deferred
	HQ File :01/82/050/00253/AM17/	RLA File :09/24/040/00586/AM16/	Lic.No/Date:0910063240 10.02.2016	Defer Date:
	Decision :Deferred for want of comments from DoP.			

361	Case No.:41/1/82-ALC1/2016	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:7/82- ALC4/2016 07.07.2016	Deferred
	HQ File :01/82/050/01815/AM16/	RLA File :03/95/040/00826/AM16/	Lic.No/Date:0310802395 10.02.2016	Defer Date:10.08.2016
	Decision :Deferred.			

362	Case No.:78/1/82-ALC1/2016	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:7/82- ALC4/2016 07.07.2016	Deferred
	HQ File :01/82/050/01852/AM16/	RLA File :03/95/040/00752/AM16/	Lic.No/Date:0310802451 10.02.2016	Defer Date:10.08.2016
	Decision :Deferred.			

363	Case No.:77/7/82- ALC4/2016	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:7/82- ALC4/2016 07.07.2016	Status:Deferred.
	HQ File :01/82/050/00251/AM17/	RLA File :09/24/040/00664/AM16/	Lic.No/Date:0910063251 11.02.2016	Defer Date:10.08.2016
	Decision :Deferred for want of comments from DoP.			

364	Case No.:80/7/82- ALC4/2016	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:7/82- ALC4/2016 07.07.2016	Status:Deferred.
	HQ File :01/82/050/00254/AM17/	RLA File :09/24/040/00646/AM16/	Lic.No/Date:0910063250 11.02.2016	Defer Date:10.08.2016
	Decision :Deferred for want of comments from DoP.			

365	Case No.:2/7/82-ALC4/2016	Party Name:COVALENT LABORATORIES PRIVATE LIMITED	Meet No/Date:7/82- ALC4/2016 07.07.2016	Status:Deferred
	HQ File :01/82/050/00176/AM17/	RLA File :09/24/040/00647/AM16/	Lic.No/Date:0910063256 12.02.2016	Defer Date:10.08.2016
	Decision :Deferred for want of comments from DoP.			

366	Case No.: 90/7/82-ALC4/2016	Party Name:COVALENT LABORATORIES PRIVATE LIMITED	Meet No/Date:7/82-ALC4/2016 07.07.2016	Status:Deferred
	HQ File :01/82/050/00264/AM17/	RLA File :09/24/040/00653/AM16/	Lic.No/Date:0910063257 12.02.2016	Defer Date:10.08.2016
	Decision : Deferred for want of comment from DoP.			

367	Case No.: 73/1/82-ALC1/2016	Party Name:HUBERGROUP INDIA PRIVATE LIMITED.	Meet No/Date:7/82-ALC4/2016 07.07.2016	Deferred
	HQ File :01/82/050/01847/AM16/	RLA File :03/94/040/00953/AM16/	Lic.No/Date:0310802552 12.02.2016	Defer Date:10.08.2016
	Decision :Deferred.			

368	Case No.: 117/7/82-ALC4/2016	Party Name:SAURAV CHEMICALS LTD,	Meet No/Date:7/82-ALC4/2016 07.07.2016	Status:Case Approved
	HQ File :01/82/050/00291/AM17/	RLA File :22/24/040/00110/AM16/	Lic.No/Date:2210015413 12.02.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No. 35011/134/2016-PI(Norms) dated 15.07.2016, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

369	Case No.: 26/1/82-ALC1/2016	Party Name:UMA ENTERPRISE	Meet No/Date:7/82-ALC4/2016 07.07.2016	Deferred
	HQ File :01/82/050/01800/AM16/	RLA File :08/24/040/00396/AM16/	Lic.No/Date:0810137202 15.02.2016	Defer Date:10.08.2016
	Decision :Deferred.			

370	Case No.: 84/7/82-ALC4/2016	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:7/82-ALC4/2016 07.07.2016	Status:Deferred
	HQ File :01/82/050/00258/AM17/	RLA File :09/24/040/00663/AM16/	Lic.No/Date:0910063276 16.02.2016	Defer Date:
	Decision : Deferred for want of comments from DoP.			

371	Case No.: 56/1/82-ALC1/2016	Party Name:ZIM LABORATORIES LTD.	Meet No/Date:7/82-ALC4/2016 07.07.2016	Deferred
	HQ File :01/82/050/01830/AM16/	RLA File :03/95/040/00887/AM16/	Lic.No/Date:0310802649 16.02.2016	Defer Date:10.08.2016
	Decision : Deferred for want of comments from DoP.			

372	Case No.: 17/1/82-ALC1/2016	Party Name:ARJUN CHEMICALS PVT. LTD.,	Meet No/Date:7/82-ALC4/2016 07.07.2016	Deferred
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	HQ File :01/82/050/01791/AM16/	RLA File :04/24/040/00229/AM16/	Lic.No/Date:0410161613 17.02.2016	Defer Date:10.08.2016
	Decision :Deferred.			

	Case No.:57/1/82-ALC1/2016	Party Name:METROPOLITAN EXIMCHEM PRIVATE LTD.	Meet No/Date:7/82-ALC4/2016 07.07.2016	Deferred
373	HQ File :01/82/050/01831/AM16/	RLA File :03/95/040/00895/AM16/	Lic.No/Date:0310802676 17.02.2016	Defer Date:10.08.2016
	Decision :Deferred.			

	Case No.:63/7/82-ALC4/2016	Party Name:NIFTY LABS PVT LTD.,	Meet No/Date:7/82-ALC4/2016 07.07.2016	Status:Deferred
374	HQ File :01/82/050/00237/AM17/	RLA File :09/24/040/00660/AM16/	Lic.No/Date:0910063291 17.02.2016	Defer Date:10.08.2016
	Decision :Deferred for want of comments from DoP.			

	Case No.:64/7/82-ALC4/2016	Party Name:NIFTY LABS PVT LTD.,	Meet No/Date:7/82-ALC4/2016 07.07.2016	Status:Deferred
375	HQ File :01/82/050/00238/AM17/	RLA File :09/24/040/00658/AM16/	Lic.No/Date:0910063293 17.02.2016	Defer Date:10.08.2016
	Decision : Deferred for want of comments from DoP.			

	Case No.:65/7/82-ALC4/2016	Party Name:NIFTY LABS PVT LTD.,	Meet No/Date:7/82-ALC4/2016 07.07.2016	Status:Deferred
376	HQ File :01/82/050/00239/AM17/	RLA File :09/24/040/00661/AM16/	Lic.No/Date:0910063292 17.02.2016	Defer Date:10.08.2016
	Decision : Deferred for want of comments from DoP.			

	Case No.:85/7/82-ALC4/2016	Party Name:NIFTY LABS PVT LTD.,	Meet No/Date:7/82-ALC4/2016 07.07.2016	Status:Deferred
377	HQ File :01/82/050/00259/AM17/	RLA File :09/24/040/00659/AM16/	Lic.No/Date:0910063294 17.02.2016	Defer Date:10.08.2016
	Decision : Deferred for want of comments from DoP.			

	Case No.:91/7/82-ALC4/2016	Party Name:OPTIMUS DRUGS PRIVATE LIMITED	Meet No/Date:7/82-ALC4/2016 07.07.2016	Status:Approved
378	HQ File :01/82/050/00265/AM17/	RLA File :09/24/040/00670/AM16/	Lic.No/Date:0910063290 17.02.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No. 35011/132/2016-PI(Norms) dated 18.07 2016, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07			

	of HBP Vol.1. RA concerned may take necessary action as per decision of NC.
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379	Case No.:73/7/82-ALC4/2016	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:7/82-ALC4/2016 07.07.2016	Status:Approved
	HQ File :01/82/050/00247/AM17/	RLA File :09/24/040/00671/AM16/	Lic.No/Date:0910063289 17.02.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No. 35011/869/2015-PI(Norms) dated 24.05.2016, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

380	Case No.:1/20/82-ALC4/2015	Party Name:DIVIS LABORATORIES LTD.,	Meet No/Date:7/82-ALC4/2016 07.07.2016	Status:Approved
	HQ File :01/82/050/01584/AM16/	RLA File :09/24/040/00689/AM16/	Lic.No/Date:0910063311 22.02.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No. 35011/174/2015-PI(Norms) dated 19.07.2016, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

381	Case No.:87/7/82-ALC4/2016	Party Name:PORUS LABORATORIES PVT LTD	Meet No/Date:7/82-ALC4/2016 07.07.2016	Status:Deferred
	HQ File :01/82/050/00261/AM17/	RLA File :09/24/040/00696/AM16/	Lic.No/Date:0910063310 22.02.2016	Defer Date:10.08.2016
	Decision : Deferred for want of comments from DoP.			

382	Case No.:56/7/82-ALC4/2016	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:7/82-ALC4/2016 07.07.2016	Status:Deferred
	HQ File :01/82/050/00230/AM17/	RLA File :09/24/040/00677/AM16/	Lic.No/Date:0910063309 22.02.2016	Defer Date:10.08.2016
	Decision : Deferred for want of comments from DoP.			

383	Case No.:68/7/82-ALC4/2016	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:7/82-ALC4/2016 07.07.2016	Status:Deferred
	HQ File :01/82/050/00242/AM17/	RLA File :09/24/040/00683/AM16/	Lic.No/Date:0910063308 22.02.2016	Defer Date:10.08.2016
	Decision : Deferred for want of comments from DoP.			

384	Case No.:78/7/82-ALC4/2016	Party Name:VIVIMED LABS LIMITED	Meet No/Date:7/82-ALC4/2016 07.07.2016	Status:Deferred
	HQ File :01/82/050/00252/AM17/	RLA File :09/24/040/00592/AM16/	Lic.No/Date:0910063303 22.02.2016	Defer Date:10.08.2016

	Decision :Deferred.
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385	Case No.:97/7/82-ALC4/2016	Party Name:SRINI PHARMACEUTICALS PRIVATE LIMITED	Meet No/Date:7/82-ALC4/2016 07.07.2016	Status:Deferred
	HQ File :01/82/050/00271/AM17/	RLA File :09/24/040/00694/AM16/	Lic.No/Date:0910063328 26.02.2016	Defer Date:10.08.2016
	Decision :Deferred for want of comments from DoP.			

386	Case No.:116/7/82-ALC4/2016	Party Name:THEON PHARMACEUTICALS LTD.,	Meet No/Date:7/82-ALC4/2016 07.07.2016	Status:Deferred
	HQ File :01/82/050/00290/AM17/	RLA File :22/24/040/00111/AM16/	Lic.No/Date:2210015421 26.02.2016	Defer Date:10.08.2016
	Decision :Deferred.			

387	Case No.:66/7/82-ALC4/2016	Party Name:VIRUPAKSHA ORGANICS LIMITED	Meet No/Date:7/82-ALC4/2016 07.07.2016	Status:Approved
	HQ File :01/82/050/00240/AM17/	RLA File :09/24/040/00701/AM16/	Lic.No/Date:0910063329 26.02.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No. 35011/136/2015-PI(Norms) dated 15.07.2016, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

388	Case No.:96/7/82-ALC4/2016	Party Name:VISION DRUGS PVT LTD	Meet No/Date:7/82-ALC4/2016 07.07.2016	Status:Approved
	HQ File :01/82/050/00270/AM17/	RLA File :09/24/040/00675/AM16/	Lic.No/Date:0910063331 29.02.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No. 35011/131/2016-PI(Norms) dated 18.07.2016, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

389	Case No.:12/7/82-ALC4/2016	Party Name:MEDICLONE BIO-TECH PRIVATE LTD.,	Meet No/Date:7/82-ALC4/2016 07.07.2016	Status:Deferred
	HQ File :01/82/050/00186/AM17/	RLA File :04/24/040/00250/AM16/	Lic.No/Date:0410161677 01.03.2016	Defer Date:
	Decision :Deferred for want of comments from DBT.			

390	Case No.:18/1/82-ALC1/2016	Party Name:STRIDES SHASUN LIMITED	Meet No/Date:7/82-ALC4/2016 07.07.2016	Deferred
	HQ File :01/82/050/01792/AM16/	RLA File :04/24/040/00248/AM16/	Lic.No/Date:0410161671 01.03.2016	Defer Date:10.08.2016

	Decision : Deferred for want of comments from DoP.
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391	Case No.: 20/1/82-ALC1/2016	Party Name:STRIDES SHASUN LIMITED	Meet No/Date:7/82-ALC4/2016 07.07.2016	Deferred
	HQ File :01/82/050/01794/AM16/	RLA File :04/24/040/00247/AM16/	Lic.No/Date:0410161672 01.03.2016	Defer Date:10.08.2016
	Decision : Deferred for want of comments from DoP.			

392	Case No.: 21/1/82-ALC1/2016	Party Name:STRIDES SHASUN LIMITED	Meet No/Date:7/82-ALC4/2016 07.07.2016	Deferred
	HQ File :01/82/050/01795/AM16/	RLA File :04/24/040/00246/AM16/	Lic.No/Date:0410161670 01.03.2016	Defer Date:10.08.2016
	Decision : Deferred for want of comments from DoP.			

393	Case No.: 67/7/82-ALC4/2016	Party Name:BIOLOGICAL E LTD	Meet No/Date:7/82-ALC4/2016 07.07.2016	Status:Deferred
	HQ File :01/82/050/00241/AM17/	RLA File :09/24/040/00714/AM16/	Lic.No/Date:0910063353 03.03.2016	Defer Date:
	Decision : Deferred for want of comments from DoP.			

394	Case No.: 25/7/82-ALC4/2016	Party Name:CLEAN SCIENCE AND TECHNOLOGY PVT.LTD.	Meet No/Date:7/82-ALC4/2016 07.07.2016	Status:Approved
	HQ File :01/82/050/00199/AM17/	RLA File :31/83/040/00164/AM16/	Lic.No/Date:3110066028 03.03.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o C&PC forwarded vide U.O.No.14010/3/2012-Ch-II Vol-I dated 16.2.2016, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

395	Case No.: 40/7/82-ALC4/2016	Party Name:CLEAN SCIENCE AND TECHNOLOGY PVT.LTD.	Meet No/Date:7/82-ALC4/2016 07.07.2016	Status:Approved
	HQ File :01/82/050/00214/AM17/	RLA File :31/83/040/00169/AM16/	Lic.No/Date:3110066029 03.03.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o C&PC forwarded vide U.O.No.14010/3/2012-Ch-II Vol-I dated 16.2.2016, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

396	Case No.: 82/7/82-ALC4/2016	Party Name:OPTIMUS DRUGS PRIVATE LIMITED	Meet No/Date:7/82-ALC4/2016 07.07.2016	Status:Deferred
	HQ File :01/82/050/00256/AM17/	RLA File :09/24/040/00721/AM16/	Lic.No/Date:0910063357 03.03.2016	Defer Date:

	Decision : Deferred for want of comments from DOP.
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397	Case No.: 92/7/82-ALC4/2016	Party Name:OPTIMUS DRUGS PRIVATE LIMITED	Meet No/Date:7/82-ALC4/2016 07.07.2016	Status:Deferred
	HQ File :01/82/050/00266/AM17/	RLA File :09/24/040/00720/AM16/	Lic.No/Date:0910063358 03.03.2016	Defer Date:
	Decision : Deferred for want of comments from DoP.			

398	Case No.: 119/7/82-ALC4/2016	Party Name:THEON PHARMACEUTICALS LTD.,	Meet No/Date:7/82-ALC4/2016 07.07.2016	Status:Deferred
	HQ File :01/82/050/00293/AM17/	RLA File :22/24/040/00121/AM16/	Lic.No/Date:2210015426 04.03.2016	Defer Date:
	Decision : Deferred for want of comments from DoP.			

399	Case No.: 26/7/82-ALC4/2016	Party Name:EMCURE PHARMACEUTICALS LTD.	Meet No/Date:7/82-ALC4/2016 07.07.2016	Status:Approved
	HQ File :01/82/050/00200/AM17/	RLA File :31/83/040/00171/AM16/	Lic.No/Date:3110066039 08.03.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No. 35011/19/2016-PI(Norms) dated June 2016, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

400	Case No.: 118/7/82-ALC4/2016	Party Name:CHIROs PHARMA	Meet No/Date:7/82-ALC4/2016 07.07.2016	Status:Deferred
	HQ File :01/82/050/00292/AM17/	RLA File :22/24/040/00114/AM16/	Lic.No/Date:2210015440 09.03.2016	Defer Date:
	Decision : Deferred for want of comments from DoP.			

401	Case No.: 120/7/82-ALC4/2016	Party Name:CHIROs PHARMA	Meet No/Date:7/82-ALC4/2016 07.07.2016	Status:Deferred
	HQ File :01/82/050/00294/AM17/	RLA File :22/24/040/00113/AM16/	Lic.No/Date:2210015441 09.03.2016	Defer Date:
	Decision : Deferred for want of comments from DoP.			

402	Case No.: 113/7/82-ALC4/2016	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:7/82-ALC4/2016 07.07.2016	Status:Approved
	HQ File :01/82/050/00287/AM17/	RLA File :22/24/040/00123/AM16/	Lic.No/Date:2210015437 09.03.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No. 35011/64/2016-PI(Norms) dated June 2016, uploaded			

	at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.
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403	Case No.: 115/7/82- ALC4/2016	Party Name:SAURAV CHEMICALS LTD,	Meet No/Date:7/82- ALC4/2016 07.07.2016	Status:Approved
	HQ File :01/82/050/00289/AM17/	RLA File :22/24/040/00120/AM16/	Lic.No/Date:2210015439 09.03.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No. 35011/134/2016-PI(Norms) dated 15.07.2016, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

404	Case No.: 93/7/82- ALC4/2016	Party Name:SHREE JAYA LABORATORIES PVT LTD.	Meet No/Date:7/82- ALC4/2016 07.07.2016	Status:Approved
	HQ File :01/82/050/00267/AM17/	RLA File :09/24/040/00712/AM16/	Lic.No/Date:0910063390 10.03.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No. 35011/137/2016-PI(Norms) dated 15.07.2016, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

405	Case No.: 94/7/82- ALC4/2016	Party Name:OPTIMUS DRUGS PRIVATE LIMITED	Meet No/Date:7/82- ALC4/2016 07.07.2016	Status:Approved
	HQ File :01/82/050/00268/AM17/	RLA File :09/24/040/00722/AM16/	Lic.No/Date:0910063394 11.03.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No. 35011/132/2016-PI(Norms) dated 18.07.2016, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

406	Case No.: 59/7/82- ALC4/2016	Party Name:RUCHI SOYA INDUSTRIES LTD	Meet No/Date:7/82- ALC4/2016 07.07.2016	Status:Deferred
	HQ File :01/82/050/00233/AM17/	RLA File :56/24/040/00054/AM16/	Lic.No/Date:5610004864 11.03.2016	Defer Date:
	Decision :Deferred.			

407	Case No.: 28/7/82- ALC4/2016	Party Name:BALAJI AMINES LIMITED	Meet No/Date:7/82- ALC4/2016 07.07.2016	Status:Approved
	HQ File :01/82/050/00202/AM17/	RLA File :31/83/040/00177/AM16/	Lic.No/Date:3110066048 14.03.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on the earlier decision taken by NC in its meeting No.04 dated 03.07.2014, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as			

	per decision of NC.
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408	Case No.:102/7/82-ALC4/2016	Party Name: BALAJI AMINES LIMITED	Meet No/Date: 7/82-ALC4/2016 07.07.2016	Status: Approved
	HQ File :01/82/050/00276/AM17/	RLA File :31/83/040/00176/AM16/	Lic.No/Date: 3110066047 14.03.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on the earlier decision taken by NC in its meeting No.08 dated 25.09.2014, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

409	Case No.:100/7/82-ALC4/2016	Party Name: CATAPHARMA CHEMICALS PVT. LTD.,	Meet No/Date: 7/82-ALC4/2016 07.07.2016	Status: Deferred
	HQ File :01/82/050/00274/AM17/	RLA File :31/83/040/00174/AM16/	Lic.No/Date: 3110066051 14.03.2016	Defer Date: 10.08.2016
	Decision : Deferred for want of comments from DoP.			

410	Case No.:101/7/82-ALC4/2016	Party Name: CLEAN SCIENCE AND TECHNOLOGY PVT.LTD.	Meet No/Date: 7/82-ALC4/2016 07.07.2016	Status: Approved
	HQ File :01/82/050/00275/AM17/	RLA File :31/83/040/00172/AM16/	Lic.No/Date: 3110066050 14.03.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o C&PC forwarded vide U.O.No.14010/3/2012-Ch-II Vol.1 dated 16.2.2016 dated 15.07.2016, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

411	Case No.:13/1/82-ALC1/2016	Party Name: ONEIRO CHEMICALS LTD	Meet No/Date: 7/82-ALC4/2016 07.07.2016	Deferred
	HQ File :01/82/050/01787/AM16/	RLA File :34/24/040/00286/AM16/	Lic.No/Date: 3410041972 14.03.2016	Defer Date: 10.08.2016
	Decision :Deferred.			

412	Case No.:15/1/82-ALC1/2016	Party Name: COVALENT LABORATORIES PRIVATE LIMITED	Meet No/Date: 7/82-ALC4/2016 07.07.2016	Deferred
	HQ File :01/82/050/01789/AM16/	RLA File :09/24/040/00713/AM16/	Lic.No/Date: 0910063416 15.03.2016	Defer Date: 10.08.2016
	Decision : Deferred for want of comments from DoP.			

413	Case No.:14/1/82-ALC1/2016	Party Name: DIVIS LABORATORIES LTD.,	Meet No/Date: 7/82-ALC4/2016 07.07.2016	Deferred
	HQ File :01/82/050/01788/AM16/	RLA File :09/24/040/00716/AM16/	Lic.No/Date: 0910063414 15.03.2016	Defer Date: 10.08.2016

	Decision : The Committee decided to send copy of application to DoP.
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414	Case No.: 110/7/82-ALC4/2016	Party Name:TIDE INDUSTRIES	Meet No/Date:7/82-ALC4/2016 07.07.2016	Status:Deferred
	HQ File :01/82/050/00284/AM17/	RLA File :34/24/040/00338/AM16/	Lic.No/Date:3410041981 16.03.2016	Defer Date:10.08.2016
	Decision :Deferred.			

415	Case No.: 107/7/82-ALC4/2016	Party Name:ASTRAL STERITECH PVT. LTD.	Meet No/Date:7/82-ALC4/2016 07.07.2016	Status:Deferred
	HQ File :01/82/050/00281/AM17/	RLA File :34/24/040/00345/AM16/	Lic.No/Date:3410041995 21.03.2016	Defer Date:10.08.2016
	Decision : Deferred for want of comments from DoP.			

416	Case No.: 109/7/82-ALC4/2016	Party Name:BEST VALUE CHEM PVT. LTD.	Meet No/Date:7/82-ALC4/2016 07.07.2016	Status:Deferred
	HQ File :01/82/050/00283/AM17/	RLA File :34/24/040/00336/AM16/	Lic.No/Date:3410041989 21.03.2016	Defer Date:10.08.2016
	Decision :Deferred			

417	Case No.: 111/7/82-ALC4/2016	Party Name:SHIVA PHARMACHEM LTD,	Meet No/Date:7/82-ALC4/2016 07.07.2016	Status:Deferred
	HQ File :01/82/050/00285/AM17/	RLA File :34/24/040/00346/AM16/	Lic.No/Date:3410041992 21.03.2016	Defer Date:10.08.2016
	Decision :Deferred			

418	Case No.: 122/7/82-ALC4/2016	Party Name:BENZO CHEM INDUSTRIES PRIVATE LIMITED,	Meet No/Date:7/82-ALC4/2016 07.07.2016	Status:Deferred
	HQ File :01/82/050/00296/AM17/	RLA File :03/94/040/01019/AM16/	Lic.No/Date:0310803499 22.03.2016	Defer Date:10.08.2016
	Decision :Deferred.			

419	Case No.: 69/7/82-ALC4/2016	Party Name:DSM SINOCHEM PHARMACEUTICALS INDIA PVT.LTD.	Meet No/Date:7/82-ALC4/2016 07.07.2016	Status:Approved
	HQ File :01/82/050/00243/AM17/	RLA File :22/24/040/00131/AM16/	Lic.No/Date:2210015452 22.03.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/75/2016-PI(Norms) dated July 2016, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

420	Case No.:48/4/82-ALC4/2016	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:7/82- ALC4/2016 07.07.2016	Deferred
	HQ File :01/82/050/00111/AM17/	RLA File :03/94/040/01067/AM16/	Lic.No/Date:0310803525 23.03.2016	Defer Date:10.08.2016
	Decision :Deferred.			

421	Case No.:57/7/82- ALC4/2016	Party Name:CHIRO S PHARMA	Meet No/Date:7/82- ALC4/2016 07.07.2016	Status:Deferred
	HQ File :01/82/050/00231/AM17/	RLA File :22/24/040/00125/AM16/	Lic.No/Date:2210015455 23.03.2016	Defer Date:10.08.2016
	Decision : Deferred for want of comments from DoP.			

422	Case No.:61/7/82- ALC4/2016	Party Name:CHIRO S PHARMA	Meet No/Date:7/82- ALC4/2016 07.07.2016	Status:Deferred
	HQ File :01/82/050/00235/AM17/	RLA File :22/24/040/00127/AM16/	Lic.No/Date:2210015457 23.03.2016	Defer Date:10.08.2016
	Decision : Deferred for want of comments from DoP.			

423	Case No.:62/7/82- ALC4/2016	Party Name:CHIRO S PHARMA	Meet No/Date:7/82- ALC4/2016 07.07.2016	Status:Deferred
	HQ File :01/82/050/00236/AM17/	RLA File :22/24/040/00128/AM16/	Lic.No/Date:2210015456 23.03.2016	Defer Date:10.08.2016
	Decision : Deferred for want of comments from DoP.			

424	Case No.:85/1/82-ALC1/2016	Party Name:DIVIS LABORATORIES LTD.,	Meet No/Date:7/82- ALC4/2016 07.07.2016	Deferred
	HQ File :01/82/050/01859/AM16/	RLA File :09/24/040/00730/AM16/	Lic.No/Date:0910063440 23.03.2016	Defer Date:10.08.2016
	Decision : Deferred for want of comments from DoP.			

425	Case No.:108/7/82- ALC4/2016	Party Name:FRESENIUS KABI ONCOLOGY LIMITED	Meet No/Date:7/82- ALC4/2016 07.07.2016	Status:Approved
	HQ File :01/82/050/00282/AM17/	RLA File :05/23/040/00518/AM16/	Lic.No/Date:0510398017 23.03.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No. 35011/68/2016-PI(Norms) dated June 2016, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

426	Case No.:112/7/82- ALC4/2016	Party Name:FRESENIUS KABI ONCOLOGY LIMITED	Meet No/Date:7/82- ALC4/2016 07.07.2016	Status:Approved
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	HQ File :01/82/050/00286/AM17/	RLA File :05/23/040/00517/AM16/	Lic.No/Date:0510398025 23.03.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No. 35011/116/2016-PI(Norms) dated July 2016, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

	Case No.:3/7/82-ALC4/2016	Party Name:DHANUKA LABORATORIES LTD.	Meet No/Date:7/82-ALC4/2016 07.07.2016	Status:Deferred
427	HQ File :01/82/050/00177/AM17/	RLA File :05/23/040/00551/AM16/	Lic.No/Date:0510398033 28.03.2016	Defer Date: 10.08.2016
	Decision : Deferred for want of comments from DoP.			

	Case No.:5/7/82-ALC4/2016	Party Name:CADILA PHARMACEUTICALS LTD.	Meet No/Date:7/82-ALC4/2016 07.07.2016	Status:Deferred
428	HQ File :01/82/050/00179/AM17/	RLA File :08/24/040/00466/AM16/	Lic.No/Date:0810137553 30.03.2016	Defer Date: 10.08.2016
	Decision : Deferred for want of comments from DoP.			

	Case No.:95/7/82-ALC4/2016	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:7/82-ALC4/2016 07.07.2016	Status:Deferred
429	HQ File :01/82/050/00269/AM17/	RLA File :22/24/040/00132/AM16/	Lic.No/Date:2210015462 30.03.2016	Defer Date: 10.08.2016
	Decision : Deferred for want of comments from DoP.			

	Case No.:39/7/82-ALC4/2016	Party Name:POSY PHARMACHEM PVT. LTD.	Meet No/Date:7/82-ALC4/2016 07.07.2016	Status:Deferred
430	HQ File :01/82/050/00213/AM17/	RLA File :08/24/040/00426/AM16/	Lic.No/Date:0810137551 30.03.2016	Defer Date: 10.08.2016
	Decision : Deferred for want of comments from DoP.			

	Case No.:16/7/82-ALC4/2016	Party Name:U SQUARE LIFESCIENCE PRIVATE LIMITED	Meet No/Date:7/82-ALC4/2016 07.07.2016	Status:Approved
431	HQ File :01/82/050/00190/AM17/	RLA File :08/24/040/00453/AM16/	Lic.No/Date:0810137554 30.03.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/816/2015-PI(Norms) dated June 2016, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

432	Case No.:58/7/82-ALC4/2016	Party Name:VENUS REMEDIES LTD.,	Meet No/Date:7/82-ALC4/2016 07.07.2016	Status:Deferred
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	HQ File :01/82/050/00232/AM17/	RLA File :22/24/040/00133/AM16/	Lic.No/Date:2210015463 31.03.2016	Defer Date:
	Decision : Deferred for want of comments from DoP.			

433	Case No.: 138/7/82- ALC4/2016	Party Name:ALTA LABORATORIES LTD.	Meet No/Date:7/82- ALC4/2016 07.07.2016	Status:Deferred
	HQ File :01/82/050/00312/AM17/	RLA File :03/94/040/01112/AM16/	Lic.No/Date:0310803707 01.04.2016	Defer Date: 10.08.2016
	Decision : Deferred for want of comments from DoP.			

434	Case No.: 103/7/82- ALC4/2016	Party Name:JUBILANT GENERIC LTD	Meet No/Date:7/82- ALC4/2016 07.07.2016	Status:Deferred
	HQ File :01/82/050/00277/AM17/	RLA File :05/23/040/00555/AM16/	Lic.No/Date:0510398126 01.04.2016	Defer Date: 10.08.2016
	Decision :Deferred.			

435	Case No.: 104/7/82- ALC4/2016	Party Name:JUBILANT GENERIC LTD	Meet No/Date:7/82- ALC4/2016 07.07.2016	Status:Deferred
	HQ File :01/82/050/00278/AM17/	RLA File :05/23/040/00556/AM16/	Lic.No/Date:0510398125 01.04.2016	Defer Date: 10.08.2016
	Decision :Deferred.			

436	Case No.: 121/7/82- ALC4/2016	Party Name:VARUN MEDIMPEX INC.	Meet No/Date:7/82- ALC4/2016 07.07.2016	Status:Deferred
	HQ File :01/82/050/00295/AM17/	RLA File :05/24/040/00632/AM16/	Lic.No/Date:0510398119 01.04.2016	Defer Date: 10.08.2016
	Decision : Deferred for want of comments form DoP.			

437	Case No.: 4/7/82-ALC4/2016	Party Name:CADILA PHARMACEUTICALS LTD.	Meet No/Date:7/82- ALC4/2016 07.07.2016	Status:Deferred
	HQ File :01/82/050/00178/AM17/	RLA File :08/24/040/00001/AM17/	Lic.No/Date:0810137612 05.04.2016	Defer Date: 10.08.2016
	Decision : Deferred for want of comments form DoP.			

438	Case No.: 6/7/82-ALC4/2016	Party Name:CADILA PHARMACEUTICALS LTD.	Meet No/Date:7/82- ALC4/2016 07.07.2016	Status:Deferred
	HQ File :01/82/050/00180/AM17/	RLA File :08/24/040/00470/AM16/	Lic.No/Date:0810137611 05.04.2016	Defer Date: 10.08.2016
	Decision : Deferred for want of comments form DoP.			

439	Case No.: 24/7/82-	Party Name:DEEPAK	Meet No/Date:7/82-	Status:Deferred
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	ALC4/2016	NOVOCHEM TECHNOLOGIES LTD	ALC4/2016 07.07.2016	
	HQ File :01/82/050/00198/AM17/	RLA File :31/83/040/00186/AM16/	Lic.No/Date:3110066111 05.04.2016	Defer Date: 10.08.2016
	Decision :Deferred.			

440	Case No.:38/7/82- ALC4/2016	Party Name:JODAS EXPOIM PVT.LTD.,	Meet No/Date:7/82- ALC4/2016 07.07.2016	Status:Deferred
	HQ File :01/82/050/00212/AM17/	RLA File :05/23/040/00571/AM16/	Lic.No/Date:0510398134 05.04.2016	Defer Date: 10.08.2016
	Decision : Deferred for want of comments from DoP.			

441	Case No.:105/7/82- ALC4/2016	Party Name:JODAS EXPOIM PVT.LTD.,	Meet No/Date:7/82- ALC4/2016 07.07.2016	Status:Deferred
	HQ File :01/82/050/00279/AM17/	RLA File :05/23/040/00573/AM16/	Lic.No/Date:0510398133 05.04.2016	Defer Date: 10.08.2016
	Decision : Deferred for want of comments from DoP.			

442	Case No.:106/7/82- ALC4/2016	Party Name:JODAS EXPOIM PVT.LTD.,	Meet No/Date:7/82- ALC4/2016 07.07.2016	Status:Deferred
	HQ File :01/82/050/00280/AM17/	RLA File :05/23/040/00570/AM16/	Lic.No/Date:0510398132 05.04.2016	Defer Date: 10.08.2016
	Decision Deferred for want of comments from DoP.			

443	Case No.:123/7/82- ALC4/2016	Party Name:AARTI INDUSTRIES LIMITED	Meet No/Date:7/82- ALC4/2016 07.07.2016	Status:Deferred
	HQ File :01/82/050/00297/AM17/	RLA File :03/94/040/01038/AM16/	Lic.No/Date:0310803819 06.04.2016	Defer Date: 10.08.2016
	Decision : Deferred for want of comments from DoP.			

444	Case No.:42/7/82- ALC4/2016	Party Name:ALEMBIC PHARMACEUTICALS LTD	Meet No/Date:7/82- ALC4/2016 07.07.2016	Status:Deferred
	HQ File :01/82/050/00216/AM17/	RLA File :34/24/040/00325/AM16/	Lic.No/Date:3410042036 07.04.2016	Defer Date: 10.08.2016
	Decision : Deferred for want of comments from DoP.			

445	Case No.:43/7/82- ALC4/2016	Party Name:ALEMBIC PHARMACEUTICALS LTD	Meet No/Date:7/82- ALC4/2016 07.07.2016	Status:Deferred
	HQ File :01/82/050/00217/AM17/	RLA File :34/24/040/00355/AM16/	Lic.No/Date:3410042037 07.04.2016	Defer Date: 10.08.2016
	Decision : Deferred for want of comments from DoP.			

446	Case No.:27/7/82-ALC4/2016	Party Name:DSM SINOCHEM PHARMACEUTICALS INDIA PVT.LTD.	Meet No/Date:7/82-ALC4/2016 07.07.2016	Status: Approved
	HQ File :01/82/050/00201/AM17/	RLA File :22/24/040/00002/AM17/	Lic.No/Date:2210015464 08.04.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/75/2016-PI(Norms) dated July 2016, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

447	Case No.:23/7/82-ALC4/2016	Party Name:SENTISS PHARMA PVT.LTD.	Meet No/Date:7/82-ALC4/2016 07.07.2016	Status: Approved
	HQ File :01/82/050/00197/AM17/	RLA File :05/24/040/00006/AM17/	Lic.No/Date:0510398158 08.04.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/778/2015-PI(Norms) dated June 2016, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

448	Case No.:150/7/82-ALC4/2016	Party Name:CLARIANT INDIA LIMITED	Meet No/Date:7/82-ALC4/2016 07.07.2016	Status:Deferred
	HQ File :01/82/050/00324/AM17/	RLA File :03/94/040/00003/AM17/	Lic.No/Date:0310803875 11.04.2016	Defer Date: 10.08.2016
	Decision :Deferred.			

449	Case No.:151/7/82-ALC4/2016	Party Name:CLARIANT INDIA LIMITED	Meet No/Date:7/82-ALC4/2016 07.07.2016	Status:Deferred
	HQ File :01/82/050/00325/AM17/	RLA File :03/94/040/00002/AM17/	Lic.No/Date:0310803873 11.04.2016	Defer Date: 10.08.2016
	Decision :Deferred.			

450	Case No.:52/7/82-ALC4/2016	Party Name:FINE CURE PHARMACEUTICALS LTD.	Meet No/Date:7/82-ALC4/2016 07.07.2016	Status:Deferred
	HQ File :01/82/050/00226/AM17/	RLA File :08/24/040/00460/AM16/	Lic.No/Date:0810137652 11.04.2016	Defer Date: 10.08.2016
	Decision : Deferred for want of comments from DoP.			

451	Case No.:45/7/82-ALC4/2016	Party Name:ASTRAL STERITECH PVT. LTD.	Meet No/Date:7/82-ALC4/2016 07.07.2016	Status:Deferred
	HQ File :01/82/050/00219/AM17/	RLA File :34/24/040/00009/AM17/	Lic.No/Date:3410042064 13.04.2016	Defer Date: 10.08.2016
	Decision : Deferred for want of comments from DoP.			

452	Case No.:44/7/82-ALC4/2016	Party Name:AMI LIFESCIENCES P LTD	Meet No/Date:7/82-ALC4/2016 07.07.2016	Status:Deferred
	HQ File :01/82/050/00218/AM17/	RLA File :34/24/040/00356/AM16/	Lic.No/Date:3410042066 15.04.2016	Defer Date: 10.08.2016
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/825/2015-PI(Norms) dated 01.06.2016, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

453	Case No.:50/7/82-ALC4/2016	Party Name:BODAL CHEMICALS LIMITED	Meet No/Date:7/82-ALC4/2016 07.07.2016	Status:Deferred
	HQ File :01/82/050/00224/AM17/	RLA File :08/24/040/00005/AM17/	Lic.No/Date:0810137692 18.04.2016	Defer Date: 10.08.2016
	Decision :Deferred			

454	Case No.:10/7/82-ALC4/2016	Party Name:STRIDES SHASUN LIMITED	Meet No/Date:7/82-ALC4/2016 07.07.2016	Status:Deferred
	HQ File :01/82/050/00184/AM17/	RLA File :04/24/040/00002/AM17/	Lic.No/Date:0410161814 18.04.2016	Defer Date: 10.08.2016
	Decision : Deferred for want of comments from DoP.			

455	Case No.:11/7/82-ALC4/2016	Party Name:STRIDES SHASUN LIMITED	Meet No/Date:7/82-ALC4/2016 07.07.2016	Status:Deferred
	HQ File :01/82/050/00185/AM17/	RLA File :04/24/040/00003/AM17/	Lic.No/Date:0410161815 18.04.2016	Defer Date: 10.08.2016
	Decision : Deferred for want of comments from DoP.			

456	Case No.:13/7/82-ALC4/2016	Party Name:STRIDES SHASUN LIMITED	Meet No/Date:7/82-ALC4/2016 07.07.2016	Status:Deferred
	HQ File :01/82/050/00187/AM17/	RLA File :04/24/040/00004/AM17/	Lic.No/Date:0410161816 18.04.2016	Defer Date: 10.08.2016
	Decision : Deferred for want of comments from DoP.			

457	Case No.:98/7/82-ALC4/2016	Party Name:CADILA HEALTHCARE LTD	Meet No/Date:7/82-ALC4/2016 07.07.2016	Status:Deferred
	HQ File :01/82/050/00272/AM17/	RLA File :08/24/040/00015/AM17/	Lic.No/Date:0810137712 21.04.2016	Defer Date: 10.08.2016
	Decision : Deferred for want of comments from DoP.			

458	Case No.:34/7/82-ALC4/2016	Party Name:SUN PHARMACEUTICAL	Meet No/Date:7/82-ALC4/2016	Status:Approved
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		INDUSTRIES LTD.,	07.07.2016	
	HQ File :01/82/050/00208/AM17/	RLA File :05/24/040/00015/AM17/	Lic.No/Date:0510398256 21.04.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/18/2016-PI(Norms) dated June 2016, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

459	Case No.:35/7/82-ALC4/2016	Party Name:SUN PHARMACEUTICAL INDUSTRIES LTD.,	Meet No/Date:7/82-ALC4/2016 07.07.2016	Status:Deferred
	HQ File :01/82/050/00209/AM17/	RLA File :05/24/040/00016/AM17/	Lic.No/Date:0510398257 21.04.2016	Defer Date: 10.08.2016
	Decision : Deferred for want of comments from DoP.			

460	Case No.:33/7/82-ALC4/2016	Party Name:DHANUKA LABORATORIES LTD.	Meet No/Date:7/82-ALC4/2016 07.07.2016	Status:Deferred
	HQ File :01/82/050/00207/AM17/	RLA File :05/23/040/00018/AM17/	Lic.No/Date:0510398279 22.04.2016	Defer Date: 10.08.2016
	Decision : Deferred for want of comments from DoP.			

461	Case No.:29/7/82-ALC4/2016	Party Name:MOREPEN LABORATORIES LTD.,	Meet No/Date:7/82-ALC4/2016 07.07.2016	Status:Deferred
	HQ File :01/82/050/00203/AM17/	RLA File :05/24/040/00028/AM17/	Lic.No/Date:0510398295 25.04.2016	Defer Date: 10.08.2016
	Decision : Deferred for want of comments from DoP.			

462	Case No.:31/7/82-ALC4/2016	Party Name:MOREPEN LABORATORIES LTD.,	Meet No/Date:7/82-ALC4/2016 07.07.2016	Status:Deferred
	HQ File :01/82/050/00205/AM17/	RLA File :05/24/040/00030/AM17/	Lic.No/Date:0510398296 25.04.2016	Defer Date: 10.08.2016
	Decision : Deferred for want of comments from DoP.			

463	Case No.:22/7/82-ALC4/2016	Party Name:S.M. HERBALS PVT.LTD.	Meet No/Date:7/82-ALC4/2016 07.07.2016	Status:Approved
	HQ File :01/82/050/00196/AM17/	RLA File :05/24/040/00012/AM17/	Lic.No/Date:0510398297 25.04.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No. 35011/133/2015-PI(Norms) dated 18.07.2016, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

464	Case No.:15/7/82-ALC4/2016	Party Name:SUPREET CHEMICALS PVT.LTD.	Meet No/Date:7/82-ALC4/2016	Status:Deferred
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			07.07.2016	
	HQ File :01/82/050/00189/AM17/	RLA File :52/24/040/00006/AM17/	Lic.No/Date:5210041869 25.04.2016	Defer Date: 10.08.2016
	Decision :Deferred.			

465	Case No.:99/7/82- ALC4/2016	Party Name:SUPREET CHEMICALS PVT.LTD.	Meet No/Date:7/82- ALC4/2016 07.07.2016	Status:Deferred
	HQ File :01/82/050/00273/AM17/	RLA File :52/24/040/00007/AM17/	Lic.No/Date:5210041868 25.04.2016	Defer Date: 10.08.2016
	Decision :Deferred.			

466	Case No.:125/7/82- ALC4/2016	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:7/82- ALC4/2016 07.07.2016	Status:Deferred
	HQ File :01/82/050/00299/AM17/	RLA File :03/95/040/00061/AM17/	Lic.No/Date:0310804144 25.04.2016	Defer Date: 10.08.2016
	Decision :Deferred.			

467	Case No.:126/7/82- ALC4/2016	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:7/82- ALC4/2016 07.07.2016	Status:Deferred
	HQ File :01/82/050/00300/AM17/	RLA File :03/95/040/00064/AM17/	Lic.No/Date:0310804154 25.04.2016	Defer Date: 10.08.2016
	Decision :Deferred.			

468	Case No.:145/7/82- ALC4/2016	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:7/82- ALC4/2016 07.07.2016	Status:Deferred
	HQ File :01/82/050/00319/AM17/	RLA File :03/94/040/00072/AM17/	Lic.No/Date:0310804202 26.04.2016	Defer Date: 10.08.2016
	Decision :Deferred for want of comments from DoP.			

469	Case No.:144/7/82- ALC4/2016	Party Name:GOLD STAR CHEMICALS PVT.LTD.	Meet No/Date:7/82- ALC4/2016 07.07.2016	Status:Deferred
	HQ File :01/82/050/00318/AM17/	RLA File :03/94/040/01042/AM16/	Lic.No/Date:0310804172 26.04.2016	Defer Date: 10.08.2016
	Decision :Deferred.			

470	Case No.:148/7/82- ALC4/2016	Party Name:HEMA DYE CHEM PVT. LTD.	Meet No/Date:7/82- ALC4/2016 07.07.2016	Status:Deferred
	HQ File :01/82/050/00322/AM17/	RLA File :03/94/040/00055/AM17/	Lic.No/Date:0310804211 26.04.2016	Defer Date: 10.08.2016
	Decision :Deferred.			

471	Case No.:149/7/82-ALC4/2016	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:7/82-ALC4/2016 07.07.2016	Status:Deferred
	HQ File :01/82/050/00323/AM17/	RLA File :03/94/040/00070/AM17/	Lic.No/Date:0310804209 26.04.2016	Defer Date:
	Decision : The Committee decided to ratify norms on repeat basis based on the earlier decision taken by NC in its meeting No.03/82 dated 20.05.2015 uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

472	Case No.:127/7/82-ALC4/2016	Party Name:METROPOLITAN EXIMCHEM PRIVATE LTD.	Meet No/Date:7/82-ALC4/2016 07.07.2016	Status:Deferred
	HQ File :01/82/050/00301/AM17/	RLA File :03/95/040/00048/AM17/	Lic.No/Date:0310804183 26.04.2016	Defer Date: 10.08.2016
	Decision :Deferred.			

473	Case No.:128/7/82-ALC4/2016	Party Name:METROPOLITAN EXIMCHEM PRIVATE LTD.	Meet No/Date:7/82-ALC4/2016 07.07.2016	Status:Deferred
	HQ File :01/82/050/00302/AM17/	RLA File :03/95/040/00049/AM17/	Lic.No/Date:0310804184 26.04.2016	Defer Date: 10.08.2016
	Decision :Deferred.			

474	Case No.:32/7/82-ALC4/2016	Party Name:HELLO PAINTS (P) LTD	Meet No/Date:7/82-ALC4/2016 07.07.2016	Status:Deferred
	HQ File :01/82/050/00206/AM17/	RLA File :05/23/040/00036/AM17/	Lic.No/Date:0510398321 27.04.2016	Defer Date: 10.08.2016
	Decision :Deferred.			

475	Case No.:130/7/82-ALC4/2016	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:7/82-ALC4/2016 07.07.2016	Status:Deferred
	HQ File :01/82/050/00304/AM17/	RLA File :03/95/040/00068/AM17/	Lic.No/Date:0310804238 27.04.2016	Defer Date: 10.08.2016
	Decision :Deferred.			

476	Case No.:146/7/82-ALC4/2016	Party Name:BDR PHARMACEUTICALS INTERNATIONAL PVT. LTD.	Meet No/Date:7/82-ALC4/2016 07.07.2016	Status:Deferred
	HQ File :01/82/050/00320/AM17/	RLA File :03/94/040/00012/AM17/	Lic.No/Date:0310804283 29.04.2016	Defer Date: 10.08.2016
	Decision : Deferred for want of comments from DoP.			

477	Case No.:147/7/82-ALC4/2016	Party Name:BENZO CHEM INDUSTRIES PRIVATE	Meet No/Date:7/82-ALC4/2016	Status:Deferred
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		LIMITED,	07.07.2016	
	HQ File :01/82/050/00321/AM17/	RLA File :03/94/040/00063/AM17/	Lic.No/Date:0310804284 29.04.2016	Defer Date: 10.08.2016
	Decision :Deferred.			

478	Case No.:143/7/82- ALC4/2016	Party Name:GLENMARK PHARMACEUTICALS LTD.,	Meet No/Date:7/82- ALC4/2016 07.07.2016	Status:Deferred
	HQ File :01/82/050/00317/AM17/	RLA File :03/94/040/00064/AM17/	Lic.No/Date:0310804295 29.04.2016	Defer Date: 10.08.2016
	Decision : Deferred for want of comments from DoP.			

479	Case No.:36/7/82- ALC4/2016	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:7/82- ALC4/2016 07.07.2016	Status:Deferred
	HQ File :01/82/050/00210/AM17/	RLA File :22/24/040/00004/AM17/	Lic.No/Date:2210015474 29.04.2016	Defer Date: 10.08.2016
	Decision : Deferred for want of comments from DoP.			

480	Case No.:37/7/82- ALC4/2016	Party Name:SAURAV CHEMICALS LTD,	Meet No/Date:7/82- ALC4/2016 07.07.2016	Status:Approved
	HQ File :01/82/050/00211/AM17/	RLA File :22/24/040/00006/AM17/	Lic.No/Date:2210015472 29.04.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No. 35011/134/2016-PI(Norms) dated 15.07.2016, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

481	Case No.:142/7/82- ALC4/2016	Party Name:KOPRAN RESEARCH LABORATORIES LTD.	Meet No/Date:7/82- ALC4/2016 07.07.2016	Status:Deferred
	HQ File :01/82/050/00316/AM17/	RLA File :03/94/040/01101/AM16/	Lic.No/Date:0310804342 02.05.2016	Defer Date: 10.08.2016
	Decision : Deferred for want of comments from DoP.			

482	Case No.:129/7/82- ALC4/2016	Party Name:NEW ALLIANCE DYE-CHEM PVT. LTD.,	Meet No/Date:7/82- ALC4/2016 07.07.2016	Status:Deferred
	HQ File :01/82/050/00303/AM17/	RLA File :03/95/040/00004/AM17/	Lic.No/Date:0310804339 02.05.2016	Defer Date: 10.08.2016
	Decision :Deferred.			

483	Case No.:14/7/82- ALC4/2016	Party Name:CADILA HEALTHCARE LTD	Meet No/Date:7/82- ALC4/2016 07.07.2016	Status:Deferred
	HQ File :01/82/050/00188/AM17/	RLA File :08/24/040/00035/AM17/	Lic.No/Date:0810137832 03.05.2016	Defer Date: 10.08.2016

	Decision : Deferred for want of comments from DoP.
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484	Case No.: 75/7/82-ALC4/2016	Party Name:ALKALOIDS CORPORATION	Meet No/Date:7/82-ALC4/2016 07.07.2016	Status:Deferred
	HQ File :01/82/050/00249/AM17/	RLA File :02/24/040/00016/AM17/	Lic.No/Date:0210206661 04.05.2016	Defer Date: 10.08.2016
	Decision : Deferred for want of comments from DoP.			

485	Case No.: 21/7/82-ALC4/2016	Party Name:CADILA HEALTHCARE LTD	Meet No/Date:7/82-ALC4/2016 07.07.2016	Status:Deferred
	HQ File :01/82/050/00195/AM17/	RLA File :08/24/040/00049/AM17/	Lic.No/Date:0810137835 04.05.2016	Defer Date: 10.08.2016
	Decision : Deferred for want of comments from DoP.			

486	Case No.: 46/7/82-ALC4/2016	Party Name:SUN PHARMACEUTICAL INDUSTRIES LTD.,	Meet No/Date:7/82-ALC4/2016 07.07.2016	Status:Deferred
	HQ File :01/82/050/00220/AM17/	RLA File :05/24/040/00041/AM17/	Lic.No/Date:0510398375 04.05.2016	Defer Date: 10.08.2016
	Decision : Deferred for want of comments from DoP.			

487	Case No.: 48/7/82-ALC4/2016	Party Name:MOREPEN LABORATORIES LTD.,	Meet No/Date:7/82-ALC4/2016 07.07.2016	Status:Approved
	HQ File :01/82/050/00222/AM17/	RLA File :05/24/040/00049/AM17/	Lic.No/Date:0510398391 05.05.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/120/2016-PI(Norms) dated July 2016, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

488	Case No.: 49/7/82-ALC4/2016	Party Name:PANACEA BIOTEC LTD.,	Meet No/Date:7/82-ALC4/2016 07.07.2016	Status:Deferred
	HQ File :01/82/050/00223/AM17/	RLA File :05/24/040/00009/AM17/	Lic.No/Date:0510398392 05.05.2016	Defer Date: 10.08.2016
	Decision : Deferred for want of comments from DoP.			

489	Case No.: 8/7/82-ALC4/2016	Party Name:STRIDES SHASUN LIMITED	Meet No/Date:7/82-ALC4/2016 07.07.2016	Status:Deferred
	HQ File :01/82/050/00182/AM17/	RLA File :04/24/040/00009/AM17/	Lic.No/Date:0410161871 05.05.2016	Defer Date: 10.08.2016
	Decision : Deferred for want of comments from DoP.			

490	Case No.:9/7/82-ALC4/2016	Party Name:STRIDES SHASUN LIMITED	Meet No/Date:7/82-ALC4/2016 07.07.2016	Status:Deferred
	HQ File :01/82/050/00183/AM17/	RLA File :04/24/040/00010/AM17/	Lic.No/Date:0410161872 05.05.2016	Defer Date: 10.08.2016
	Decision : Deferred for want of comments from DoP.			

491	Case No.:163/7/82-ALC4/2016	Party Name:AMINES & PLASTICIZERS LIMITED	Meet No/Date:7/82-ALC4/2016 07.07.2016	Status:Deferred
	HQ File :01/82/050/00337/AM17/	RLA File :03/94/040/00090/AM17/	Lic.No/Date:0310804480 09.05.2016	Defer Date: 10.08.2016
	Decision : Deferred for want of comments from DoP.			

492	Case No.:141/7/82-ALC4/2016	Party Name:BENZO CHEM INDUSTRIES PRIVATE LIMITED,	Meet No/Date:7/82-ALC4/2016 07.07.2016	Status:Deferred
	HQ File :01/82/050/00315/AM17/	RLA File :03/94/040/00041/AM17/	Lic.No/Date:0310804465 09.05.2016	Defer Date: 10.08.2016
	Decision :Deferred.			

493	Case No.:17/7/82-ALC4/2016	Party Name:CONTINENTAL CHEMICALS	Meet No/Date:7/82-ALC4/2016 07.07.2016	Status:Deferred
	HQ File :01/82/050/00191/AM17/	RLA File :08/24/040/00045/AM17/	Lic.No/Date:0810137878 09.05.2016	Defer Date: 10.08.2016
	Decision :Deferred			

494	Case No.:18/7/82-ALC4/2016	Party Name:CONTINENTAL CHEMICALS	Meet No/Date:7/82-ALC4/2016 07.07.2016	Status:Deferred
	HQ File :01/82/050/00192/AM17/	RLA File :08/24/040/00044/AM17/	Lic.No/Date:0810137877 09.05.2016	Defer Date: 10.08.2016
	Decision :Deferred.			

495	Case No.:161/7/82-ALC4/2016	Party Name:GITANJALI CHEMICALS PVT LTD	Meet No/Date:7/82-ALC4/2016 07.07.2016	Status:Deferred
	HQ File :01/82/050/00335/AM17/	RLA File :03/94/040/00026/AM17/	Lic.No/Date:0310804504 09.05.2016	Defer Date: 10.08.2016
	Decision :Deferred.			

496	Case No.:51/7/82-ALC4/2016	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:7/82-ALC4/2016 07.07.2016	Status:Deferred
	HQ File :01/82/050/00225/AM17/	RLA File :05/23/040/00539/AM16/	Lic.No/Date:0510398432 09.05.2016	Defer Date: 10.08.2016
	Decision :Deferred.			

497	Case No.: 159/7/82-ALC4/2016	Party Name:BLUE CIRCLE ORGANICS PVT. LTD.	Meet No/Date:7/82-ALC4/2016 07.07.2016	Status:Deferred
	HQ File :01/82/050/00333/AM17/	RLA File :03/94/040/00061/AM17/	Lic.No/Date:0310804534 10.05.2016	Defer Date: 10.08.2016
	Decision :Deferred.			

498	Case No.: 160/7/82-ALC4/2016	Party Name:BLUE CIRCLE ORGANICS PVT. LTD.	Meet No/Date:7/82-ALC4/2016 07.07.2016	Status:Deferred
	HQ File :01/82/050/00334/AM17/	RLA File :03/94/040/00036/AM17/	Lic.No/Date:0310804533 10.05.2016	Defer Date: 10.08.2016
	Decision :Deferred.			

499	Case No.: 76/7/82-ALC4/2016	Party Name:FRESENIUS KABI ONCOLOGY LIMITED	Meet No/Date:7/82-ALC4/2016 07.07.2016	Status:Deferred
	HQ File :01/82/050/00250/AM17/	RLA File :05/23/040/00031/AM17/	Lic.No/Date:0510398443 10.05.2016	Defer Date: 10.08.2016
	Decision : Deferred for want of comments from DoP.			

500	Case No.: 162/7/82-ALC4/2016	Party Name:GLENMARK PHARMACEUTICALS LTD.,	Meet No/Date:7/82-ALC4/2016 07.07.2016	Status:Approved
	HQ File :01/82/050/00336/AM17/	RLA File :03/94/040/00107/AM17/	Lic.No/Date:0310804532 10.05.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No. 35011/179/2016-PI(Norms) dated 19.07.2016, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

501	Case No.: 47/7/82-ALC4/2016	Party Name:MOREPEN LABORATORIES LTD.,	Meet No/Date:7/82-ALC4/2016 07.07.2016	Status:Deferred
	HQ File :01/82/050/00221/AM17/	RLA File :05/24/040/00053/AM17/	Lic.No/Date:0510398448 10.05.2016	Defer Date: 10.08.2016
	Decision : Deferred for want of comments from DoP.			

502	Case No.: 137/7/82-ALC4/2016	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:7/82-ALC4/2016 07.07.2016	Status:Deferred
	HQ File :01/82/050/00311/AM17/	RLA File :03/95/040/00763/AM16/	Lic.No/Date:0310804513 10.05.2016	Defer Date: 10.08.2016
	Decision :Deferred.			

503	Case No.: 157/7/82-ALC4/2016	Party Name:APEX PHARMA,	Meet No/Date:7/82-ALC4/2016	Status:Deferred
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			07.07.2016	
	HQ File :01/82/050/00331/AM17/	RLA File :03/94/040/00122/AM17/	Lic.No/Date:0310804628 12.05.2016	Defer Date: 10.08.2016
	Decision : Deferred for want of comments from DoP.			

504	Case No.: 74/7/82- ALC4/2016	Party Name:KLJ PLASTICIZERS LIMITED	Meet No/Date:7/82- ALC4/2016 07.07.2016	Status:Deferred
	HQ File :01/82/050/00248/AM17/	RLA File :05/23/040/00050/AM17/	Lic.No/Date:0510398481 12.05.2016	Defer Date: 10.08.2016
	Decision :Deferred.			

505	Case No.: 158/7/82- ALC4/2016	Party Name:KUBO COMBUSTION EFFICIENCY CHEMICALS PVT LTD	Meet No/Date:7/82- ALC4/2016 07.07.2016	Status:Deferred
	HQ File :01/82/050/00332/AM17/	RLA File :03/94/040/01064/AM16/	Lic.No/Date:0310804642 12.05.2016	Defer Date: 10.08.2016
	Decision :Deferred.			

506	Case No.: 19/7/82- ALC4/2016	Party Name:CADILA HEALTHCARE LTD	Meet No/Date:7/82- ALC4/2016 07.07.2016	Status:Approved
	HQ File :01/82/050/00193/AM17/	RLA File :08/24/040/00062/AM17/	Lic.No/Date:0810137906 13.05.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/435/2013-PI(Norms) dated 11.09.2013, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

507	Case No.: 20/7/82- ALC4/2016	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:7/82- ALC4/2016 07.07.2016	Status:Deferred
	HQ File :01/82/050/00194/AM17/	RLA File :22/24/040/00011/AM17/	Lic.No/Date:2210015481 13.05.2016	Defer Date: 10.08.2016
	Decision :Deferred.			

508	Case No.: 131/7/82- ALC4/2016	Party Name:NEW ALLIANCE DYE-CHEM PVT. LTD.,	Meet No/Date:7/82- ALC4/2016 07.07.2016	Status:Deferred
	HQ File :01/82/050/00305/AM17/	RLA File :03/95/040/00016/AM17/	Lic.No/Date:0310804666 13.05.2016	Defer Date: 10.08.2016
	Decision :Deferred.			

509	Case No.: 135/7/82- ALC4/2016	Party Name:UNIMAX CHEMICALS PVT LTD.	Meet No/Date:7/82- ALC4/2016 07.07.2016	Status:Deferred
	HQ File	RLA File	Lic.No/Date:0310804670	Defer Date:

	:01/82/050/00309/AM17/	:03/95/040/00093/AM17/	13.05.2016	10.08.2016
	Decision :Deferred.			

510	Case No.:136/7/82-ALC4/2016	Party Name:ROYAL PHARMA	Meet No/Date:7/82-ALC4/2016 07.07.2016	Status:Deferred
	HQ File :01/82/050/00310/AM17/	RLA File :03/95/040/00098/AM17/	Lic.No/Date:0310804724 17.05.2016	Defer Date: 10.08.2016
	Decision :Deferred for want of comments from DoP.			

511	Case No.:54/7/82-ALC4/2016	Party Name:FRESENIUS KABI ONCOLOGY LIMITED	Meet No/Date:7/82-ALC4/2016 07.07.2016	Status:Deferred
	HQ File :01/82/050/00228/AM17/	RLA File :05/23/040/00064/AM17/	Lic.No/Date:0510398544 18.05.2016	Defer Date: 10.08.2016
	Decision : Deferred for want of comments from DoP.			

512	Case No.:55/7/82-ALC4/2016	Party Name:FRESENIUS KABI ONCOLOGY LIMITED	Meet No/Date:7/82-ALC4/2016 07.07.2016	Status:Deferred
	HQ File :01/82/050/00229/AM17/	RLA File :05/23/040/00063/AM17/	Lic.No/Date:0510398543 18.05.2016	Defer Date: 10.08.2016
	Decision : Deferred for want of comments from DoP.			

513	Case No.:53/7/82-ALC4/2016	Party Name:CADILA PHARMACEUTICALS LTD.	Meet No/Date:7/82-ALC4/2016 07.07.2016	Status:Deferred
	HQ File :01/82/050/00227/AM17/	RLA File :08/24/040/00069/AM17/	Lic.No/Date:0810137950 19.05.2016	Defer Date: 10.08.2016
	Decision : Deferred for want of comments from DoP.			

514	Case No.:2/5/82-ALC4/2016	Party Name:ACEBRIGHT (INDIA) PHARMA PVT LTD,	Meet No/Date:7/82-ALC4/2016 07.07.2016	Deferred
	HQ File :01/82/050/00161/AM17/	RLA File :07/24/040/00036/AM17/	Lic.No/Date:0710109851 20.05.2016	Defer Date: 10.08.2016
	Decision : Deferred for want of comments from DoP.			

515	Case No.:155/7/82-ALC4/2016	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:7/82-ALC4/2016 07.07.2016	Status: Approved
	HQ File :01/82/050/00329/AM17/	RLA File :03/94/040/00158/AM17/	Lic.No/Date:0310804889 20.05.2016	Defer Date:
	Decision : The Committee decided to ratify norms on repeat basis based on the earlier decision taken by NC in its meeting No.03/82 dated 08.05.2014 uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

516	Case No.:1/5/82-ALC4/2016	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:7/82-ALC4/2016 07.07.2016	Deferred
	HQ File :01/82/050/00160/AM17/	RLA File :09/24/040/00083/AM17/	Lic.No/Date:0910063660 20.05.2016	Defer Date:10.08.2016
	Decision : Deferred for want of comments from DoP.			

517	Case No.:132/7/82-ALC4/2016	Party Name:SURVIVAL TECHNOLOGIES PVT.LTD.	Meet No/Date:7/82-ALC4/2016 07.07.2016	Status:Deferred
	HQ File :01/82/050/00306/AM17/	RLA File :03/95/040/00118/AM17/	Lic.No/Date:0310804885 20.05.2016	Defer Date: 10.08.2016
	Decision :Deferred.			

518	Case No.:156/7/82-ALC4/2016	Party Name:AMINES & PLASTICIZERS LIMITED	Meet No/Date:7/82-ALC4/2016 07.07.2016	Status:Deferred
	HQ File :01/82/050/00330/AM17/	RLA File :03/94/040/00147/AM17/	Lic.No/Date:0310804903 23.05.2016	Defer Date: 10.08.2016
	Decision :Deferred.			

519	Case No.:139/7/82-ALC4/2016	Party Name:GANGWAL CHEMICALS (P) LTD.	Meet No/Date:7/82-ALC4/2016 07.07.2016	Status:Deferred
	HQ File :01/82/050/00313/AM17/	RLA File :03/94/040/00149/AM17/	Lic.No/Date:0310804914 23.05.2016	Defer Date: 10.08.2016
	Decision :Deferred.			

520	Case No.:140/7/82-ALC4/2016	Party Name:GANGWAL CHEMICALS (P) LTD.	Meet No/Date:7/82-ALC4/2016 07.07.2016	Status:Deferred
	HQ File :01/82/050/00314/AM17/	RLA File :03/94/040/00148/AM17/	Lic.No/Date:0310804913 23.05.2016	Defer Date: 10.08.2016
	Decision :Deferred.			

521	Case No.:153/7/82-ALC4/2016	Party Name:BAYER CROPSCIENCE LIMITED	Meet No/Date:7/82-ALC4/2016 07.07.2016	Status:Deferred
	HQ File :01/82/050/00327/AM17/	RLA File :03/94/040/00115/AM17/	Lic.No/Date:0310804948 24.05.2016	Defer Date: 10.08.2016
	Decision :Deferred.			

522	Case No.:152/7/82-ALC4/2016	Party Name:BENZO CHEM INDUSTRIES PRIVATE LIMITED,	Meet No/Date:7/82-ALC4/2016 07.07.2016	Status:Deferred
	HQ File :01/82/050/00326/AM17/	RLA File :03/94/040/00152/AM17/	Lic.No/Date:0310804950 24.05.2016	Defer Date: 10.08.2016

	Decision :Deferred.
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523	Case No.:134/7/82-ALC4/2016	Party Name:ORBIT LIFE SCIENCE PVT. LTD.	Meet No/Date:7/82-ALC4/2016 07.07.2016	Status:Deferred
	HQ File :01/82/050/00308/AM17/	RLA File :03/95/040/00069/AM17/	Lic.No/Date:0310804944 24.05.2016	Defer Date: 10.08.2016
	Decision : Deferred for want of comments from DoP.			

524	Case No.:154/7/82-ALC4/2016	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:7/82-ALC4/2016 07.07.2016	Status:Approved
	HQ File :01/82/050/00328/AM17/	RLA File :03/94/040/00159/AM17/	Lic.No/Date:0310804960 25.05.2016	Defer Date:
	Decision : The Committee decided to ratify norms on repeat basis based on the earlier decision taken by NC in its meeting No.28/82 dated 10.01.2013 uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

525	Case No.:1/7/82-ALC4/2016	Party Name:NEULAND LABORATORIES LTD	Meet No/Date:7/82-ALC4/2016 07.07.2016	Status:Deferred
	HQ File :01/82/050/00175/AM17/	RLA File :09/24/040/00139/AM17/	Lic.No/Date:0910063809 21.06.2016	Defer Date: 10.08.2016
	Decision :Deferred for want of comments from DoP.			

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F. No.35011/652/2013-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated: 17 June, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14
Case of **M/s Hetero Drugs Ltd.**

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/437/AM-14/DES-3/569 dated the 30/9/13 vide which application from M/s Hetero Drugs Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **Pramipexole dihydrochloride monohydrate**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S.No.	Import item	Norms Recommended for 1kg Export
1	(S)-2,6-diamino-4,5,6,7-tetrahydro benzothiazole	2.50kg

2. This issues with the approval of competent authority.


(Rajkumar)

Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

07/17
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Case No.:9/33/82-ALC4/2012	Party Name:NEOGEN CHEMICALS LIMITED	Meet No/Date:4/82- ALC4/2013 16.05.2013	Status:Case Approved	
HQ File :01/82/050/01156/AM13/	RLA File :03/95/040/00683/AM13/	Lic.No/Date:0310717358 17.12.2012	Defer Date:	
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/117/2011-Ch. II dated 29.5.2011, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
2-Bromo Iso Butyric Iso Propyl Ester (Isopropyl- 2-Bromo Isobutyrate/2- Bromo Isobutyrate D Isopropyl)	1 kg	1.	Iso Butyric Acid	0.701 kg
		2.	Liquid Bromine	1.276 kg
		3.	Iso Propanol	1.078 kg
RA may take appropriate action as per the decision of Norms Committee.				

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F. No.35011/128/2016-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated: 11 July, 2016

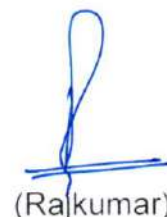
Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14
Case of **M/s Nectar Life Sciences Ltd.**

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/204/AM-17/DES-3/190 dated the 4/7/16 vide which application from M/s Nectar Life Sciences Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **Cefuroxime Axetil (DC Grade)**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

DGFT is advised to call following details from the firm viz:-

- 1) Copy of drug manufacturing licence showing composition/content of API in the export product.
 - 2) Copy of master-batch formula duly certified by Q.C. Incharge.
2. This issues with the approval of competent authority.



(Rajkumar)

Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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F. No.35011/630/2014-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated: 17 June, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14
Case of **M/s Hetero Drugs Ltd.**

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1048/AM-15/DES-3/919 dated the 26/12/14 vide which application from M/s Hetero Drugs Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **Perindopril Tert.Butylamine**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S.No.	Import item	Norms Recommended for 1kg Export
1	Octahydro indole-2-carboxylic acid benzyl ester p-toluene sulphonate salt	1.845kg
2	N-(S)-1-carbethoxybutyl-L-alanine	0.916kg

2. This issues with the approval of competent authority.


(Rajkumar)

Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

07/12
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Case No.:46/12/82-ALC4/2013	Party Name:TRIGON CHEMICALS PVT. LTD.	Meet No/Date:16/82- ALC4/2013 21.11.2013	Status:Case Approved
HQ File :01/82/050/00470/AM14/	RLA File :31/83/040/00019/AM14/	Lic.No/Date:3110058563 31.05.2013	Defer Date:

Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/52/2011-Ch II dated 29.10.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed
Sodium Benzoate Micronised	1kg	1	Sodium Benzoate	1.01 kg

RA may take appropriate action as per the decision of Norms Committee.

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Case No.:136/6/82- ALC4/2014	Party Name:KLJ PLASTICIZERS LTD.,	Meet No/Date:6/82- ALC4/2014 29.08.2014	Status: Approved
HQ File :01/82/050/00538/AM15/	RLA File :05/23/040/00524/AM14/	Lic.No/Date:0510382642 25.03.2014	Defer Date:

Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/36/2011/Ch II dated 23.07.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

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Export Product	Export Quantity	S.No	Import Product	Quantity Allowed
KANATOL - 1001 (PACKED IN 1,334 NOS. OF HM-HDPE DRUMS MADE OF HM-HDPE BLOWING GRADE)	1 kg	1.	PHTHALIC ANHYDRIDE	0.349 kg
		2.	2-PROPYL HEPTANOL	0.590 kg
		3.	ISO DECANOL	0.197 kg
		4.	HM-HDPE DRUMS MADE OF HM-HDPE BLOWING GRADE	As per packing policy

RA may take appropriate action as per the decision of Norms Committee.

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F. No.35011/824/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated: 6 June, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14
Case of **M/s Aarti Industries Ltd.**

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/96/AM-17/DES-3/129 dated the 23/5/16 vide which application from M/s Aarti Industries Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **Budesonide**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S.No.	Import item	Norms Recommended for 1kg Export
1	16-alpha hydroxyl Prednisolone	1.093kg

2. This issues with the approval of competent authority.

(Rajkumar)
Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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Case No.:134/6/82-ALC4/2014	Party Name:PARAMOUNT AROMACHEM PVT.LTD.,	Meet No/Date:11/82-ALC4/2014 26.11.2014	Status:Approved
HQ File :01/82/050/00536/AM15/	RLA File :05/24/040/00485/AM14/	Lic.No/Date:0510382650 25.03.2014	Defer Date:

Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/61/2010/Ch II dated 28.11.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Quantity	S.No	Import Product	Quantity Allowed
CARVACROL	1 kg	1.	D-LIMONENE (LIMONENE, CITRUS TERPENE, ORANGE TERPENE, BRAZALIAN CITRUS TERPENE.STANDARD CITRUS TERPENE ORANGE OIL)	3.20 kg

RA may take appropriate action as per the decision of Norms Committee.

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Case No.:152/3/82-ALC4/2014	Party Name:AARTI INDUSTRIES LIMITED	Meet No/Date:3/82-ALC4/2014 08.05.2014	Status:Case Approved	
HQ File 01/82/050/00156/AM15/	RLA File 03/94/040/00708/AM14/	Lic.No/Date:0310768714 31.01.2014	Defer Date:	
Decision : Committee considered case as per agenda and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details given below or as applied by the firm, whichever is less:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed kg/kg
PERINDOPRIL ERBUMINE	1 kg	1.	(2as,3as,7as) OCTAHYDRO INDOLE-2-CARBOXYLIC ACID	0.947
		2.	L-NARVALINE	1.123
RA concerned may take further necessary action as per above decision of NC				

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F. No.35011/383/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Shastri Bhawan, New Delhi,
Dated: March 17, 2016

Office Memorandum

Sub: - Fixation of norms under para 4.7- Application of M/s J.B. Chemicals & Pharmaceuticals Ltd.

The undersigned is directed to refer to DGFT U.O. No. 01/82/50/424/AM-16/DES-3 /426 dated the 07/07/2015 vide which an application from M/s J.B. Chemicals & Pharmaceuticals Ltd. was sent to this Department for fixation of norms against export of (1) Diffiam Sugar Free Lozenges in Raspberry/ Eucalyptus & Menthol/Honey & Lemon/ ,Orange/ Double Mint flavours (2) Andolex Lozenges Sugar Free Mint. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

Product to be Exported			Raw materials to be Imported	
S.No	Description	Quantity	Description	Quantity in gm
1.	Diffiam Sugar Free Lozenges in Raspberry/ Eucalyptus & Menthol/Honey & Lemon/ ,Orange/ Double Mint flavours	100 lozenges	Benzydamine hydrochloride	0.306
			Isomalt ST-M	257
			Cetylpyridinium Chloride	Not needed as per DML
2.	Andolex Lozenges Sugar Free Mint	100 lozenges	Benzydamine hydrochloride	0.306
			Isomalt ST-M	258.60

2. This issues with the approval of Director (Pharma Industry).

(Raj Kumar)
Under Secretary to the Government of India
Phone: 23071162
Uspi3-Pharma@nic.in

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M V Singh, FTDO),
Udyog Bhawan, New Delhi

F. No.35011/851/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated: June, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of **M/s Sirmaxo Chemicals (P) Ltd.**

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1667/AM-16/DES-3/1758 dated the 2/3/16 vide which application from M/s Sirmaxo Chemicals (P) Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **Povidone Iodine Topical Solution USP**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

DGFT is advised to call following detail from the firm viz:-

1. Complete description of export product showing % content of Povidone Iodine and available Iodine in the export product.
 2. Unit of export product is show in numbers. The same may be given in Kgs and Litres.
 3. Detailed working on the requirement of import input.
2. This issues with the approval of competent authority.

(Rajkumar)
Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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F. No.35011/617/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated: 21 March, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of **M/s Globe Trotters Pvt. Ltd.**

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/737/AM-16/DES-3/811 dated the 20/8/15 vide which application from M/s Globe Trotters Pvt. Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **Rifampicin syrup/suspension**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

DGFT is advised to call following details from the firm viz:-

1. Size fo the bottles to be exported/volume of syrup.
2. Copy of master-batch formula duly certified by Q.C. incharge.

2. This issues with the approval of competent authority.

(Rajkumar)
Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

S.No. 87

Case No.:56/5/82- ALC4/2014	Party Name:SHIRDI CHEMICALS PVT. LTD.	Meet No/Date:8/82- ALC4/2014 25.09.2014	Status: Approved
HQ File :01/82/050/00373/AM15/	RLA File :03/95/040/00051/AM15/	Lic.No/Date:0310778879 22.04.2014	Defer Date:

Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/105/2011-Ch. II dated 09.10.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
CAME crude (Methyl-2-amino-3-chlorobenzoate) OR 2-Amino-3-chlorobenzoic acid methyl ester, crude	1 Kg	1.	2-3-dichlorobenzoic acid Minimum 99%	1.318 kg

RA may take appropriate action as per the decision of Norms Committee.

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Case No.:234/6/82-ALC4/2014	Party Name:GULBRANDSEN CHEMICALS PVT LTD	Meet No/Date:11/82- ALC4/2014 26.11.2014	Status: approved
HQ File :01/82/050/00636/AM15/	RLA File :34/24/040/00071/AM15/	Lic.No/Date:3410040266 17.06.2014	Defer Date:

Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/49/2011-Ch. II dated 17.09.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty.
DiButyl tin Diacetate (DBTDA)	1Kg	1.	Tin Ingots	0.418 kg
		2	Aluminium Grit/ Granules	0.071 kg
		3	Butene-1	0.542 kg
60/40 Mix Butyl Tin Chloride (60/40 MBTC)	1kg	1.	Tin Ingots	0.447 kg
		2	Aluminium Grit/ Granules	0.048 kg
		3	Butene-1	0.368 kg
CF-200 (Blend of 40% mono-butyl-tin Trichloride and 3.5% of HF)	1kg	1.	Tin Ingots	0.199 kg
		2	Aluminium Grit/ Granules	0.025 kg
		3	Butene-1	0.180 kg

RA may take appropriate action as per the decision of Norms Committee.

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F. No.35011/769/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated: 27 June, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14
Case of **M/s Jagsonpal Pharmaceuticals Ltd.**

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1175/AM. 16/DES-3/1371 dated the 21/12/15 vide which application from M/s Bharat Parenterals Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **Mifepristone Tablests 200mg and Misoprostol Tablets 200mcg**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

DGFT is advised to call COA of Misoprostol Dispersion API from the firm from their foreign supplier.

2. This issues with the approval of competent authority.


(Rajkumar)

Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

F. No.35011/175/2016-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated: July, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of **M/s Aarti Drugs Ltd.**

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/338/AM-17/DES-3/246 dated the 8/7/16 vide which application from M/s Aarti Drugs Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **Clopidogrel Bisulphate**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S.No.	Import item	Norms Recommended for 1kg Export
1	2-chlorophenyl glycine	1.05kg
2	Methanol	3.27kg
3	Toluene	1.36kg
4	Methylene dichloride	2.82kg
5	L-(+)-tartaric acid	0.70kg
6	Acetone	2.36kg
7	2-thiophene ethanol	0.707kg
8	Activated carbon	0.039kg

2. This issues with the approval of competent authority.

(Rajkumar)
Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi.

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F. No.35011/779/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated: 27 June, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14
Case of **M/s Shalina Laboratories (P) Ltd.**

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1435/AM-16/DES-3/1406 dated the 11/1/16 vide which application from M/s Shalina Laboratories (P) Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **Epiderm Cream 15gm and 30gm Tube**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

DGFT is advised to call copy of Master-Batch formula for each export product.

2. This issues with the approval of competent authority.



(Rajkumar)

Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

07
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F. No.35011/770/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated: 27 June, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14
Case of **M/s Bharat Parenterals Ltd.**

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1166/AM-16/DES-3/1335 dated the 18/12/15 vide which application from M/s Bharat Parenterals Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **Fosfomycin Sodium for injection 1gm.** This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S.No.	Import item	Norms Recommended
1	Fosfomycin Sodium	1.449gm/vial

2. This issues with the approval of competent authority.


(Rajkumar)

Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

Subject: Advance Authorization application from M/s. SHIRDI CHEMICALS P. Ltd. for the import of raw material against the export of PPPBP OR 2-PHENYL-3,3-bis(4-hydroxyphenyl)phthalimide

(Advance Authorization No. 0310794798 dated 23.03.2015).

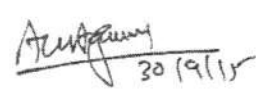
Ref: U.O. No. 01/83/50/548/AM16/DESIII dated 23.06.2015

M/s SHIRDI CHEMICALS P. Ltd. have submitted present application for the import of raw material against the export of PPPBP OR 2-PHENYL-3,3-bis(4-hydroxyphenyl)phthalimide.

The application have been examined and the Department recommends the following norms for the present Advance Authorization application.

1. Item of Export	Qty.	Item of Import	Qty
PPPBP OR 2-PHENYL-3,3-bis(4-hydroxyphenyl)phthalimide	1 kg.	PHENOL	1.145 Kg.
		ANILINE	0.730 Kg.

This issues with the approval of competent authority.


(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri Mahender Vikram Singh, FTDO, (DES-III) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/105/2011-CH-II dated 29.9.2015

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F. No.35011/767/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated: 28 June, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14
Case of **M/s Venus Remedies Ltd.**

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1171/AM-16/DES-3/1291 dated the 16/12/15 vide which application from M/s Venus Remedies Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **Topotecan for injection 2.5mg and 4.0mg**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S.No.	Import item	Norms Recommended
1	Topotecan Hcl	2.909mg/2.5mg vial And 4.656mg/4.0mg vial.

2. This issues with the approval of competent authority.



(Rajkumar)

Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi



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F. No.35011/816/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated: June, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of **M/s U Square Life Sciences (P) Ltd.**

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1524/AM-16/DES-3/1637 dated the 16/2/16 vide which application from M/s U Square Life Sciences (P) Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **Clindamycin injection 600mg/4ml**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S.No.	Import item	Norms Recommended for 1kg Export
1	Clindamycin Phosphate	784.223mg/4ml vial

2. This issues with the approval of competent authority.

(Rajkumar)
Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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F. No.35011/774/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Shastri Bhawan, New Delhi,
Dated: July 5, 2016

Office Memorandum

Sub: - Fixation of norms - Application of M/s J.B. Chemical & Pharmaceuticals Ltd.

The undersigned is directed to refer to DGFT U.O. No. 01/82/050/01439/AM-16/DES-3 /1597 dated 15/01/2016 forwarding an application of M/s J.B. Chemical & Pharmaceuticals Ltd. for fixation of norms against export of 1 composition of Diffiam Brand Sugar Free lozenges and 2 compositions of DURO-TUSS dry cough lozenges. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

Product to be Exported			Raw materials to be imported		
S. No.	Description	Quantity	S.NO	Description	Quantity in gm for 100 lozenges
	Diffiam Blackcurrant Sugar Free Lozenges. Each lozenge contains Pholcodine 5.50 mg, Benzydamine Hydrochloride 1.50 mg, Cetylpyridinium Chloride 1.33 mg and Isomalt ST-M 2141.64 mg	100 lozenges	1.	Pholcodine	0.561
			2.	Benzydamine hydrochloride	0.153
			3.	Cetylpyridinium Chloride	0.1356
			4.	Isomalt ST-M	214.164
2.	Duro Tuss Dry Cough Lozenges Sugar Free Orange, Each lozenge contains Pholcodine 5.50 mg, Cetylpyridinium Chloride 1.33 mg and Isomalt ST-M 2141.64 mg.	100 lozenges	1.	Pholcodine	5.61 mg
			2.	Cetylpyridinium Chloride	0.1356
			3.	Isomalt ST-M	214.64
3.	Duro Tuss Dry Cough Lozenges Sugar Lemon. Each lozenge contains Pholcodine 5.50 mg, Cetylpyridinium Chloride 1.33 mg and Isomalt ST-M 2141.64 mg.	100 lozenges	1.	Pholcodine	5.61 mg
			2.	Cetylpyridinium Chloride	0.1356
			3.	Isomalt ST-M	214.64

2. This issues with the approval of Director (Pharma Industry).


(Raj Kumar)

Under Secretary to the Government of India
Phone: 23071162/Uspi3-Pharma@nic.in

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M V Singh, FTDO), Udyog Bhawan, New Delhi.

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F. No.35011/779/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated: 27 June, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14
Case of **M/s Shalina Laboratories (P) Ltd.**

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1143/AM-16/DES-3/1277 dated the 16/12/15 vide which application from M/s Shalina Laboratories (P) Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **Epiderm Cream 15gm and 30gm Tube**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

DGFT is advised to call copy of Master-Batch formula for each export product. ✓

2. This issues with the approval of competent authority.


(Rajkumar)

Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

F. No.35011/776/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

07
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Udyog Bhawan, New Delhi,
Dated: June, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14
Case of **M/s Shasun Pharmaceuticals Ltd.**

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1253/AM-16/DES-3/1472 dated the 12/1/16 vide which application from M/s Shasun Pharmaceuticals Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **Gabapentin Tablets USP 800mg**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

DGFT is advised to call copy of Master-Batch formula from the firm.

2. This issues with the approval of competent authority.

(Rajkumar)

Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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F. No.35011/776/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated: June, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14
Case of **M/s Shasun Pharmaceuticals Ltd.**

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1254/AM-16/DES-3/1273 dated the 16/12/15 vide which application from M/s Shasun Pharmaceuticals Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **Gabapentin Tablets USP 600mg**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

DGFT is advised to call copy of Master-Batch formula from the firm.

2. This issues with the approval of competent authority.


(Rajkumar)

Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

07
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F. No.35011/792/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated: 27 June, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14
Case of **M/s Curetech Skincare.**

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1227/AM-16/DES-3/1487 dated the 12/1/16 vide which application from M/s Curetech Skincare. was sent to this Department for fixation of norms under para: 4.7 for the export of **(1)Bacitracin with Neomycin Sulphate Ointment 15gm, (2)Nystatin Ointment BP 15gm.** This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

DGFT is advised to call complete set of application on the prescribed proforma showing export products, export quantity and per unit requirement of input for each of the two export products.

2. This issues with the approval of competent authority.



(Rajkumar)

Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

~~3-14~~ ~~179~~ ~~181~~

Subject: Advance Authorization application from M/s. Dorf- Ketel Chemicals India Pvt. Ltd. for the import of raw material against the export of Polymer Additives-N,N, Dialkylamino- Diphenylmethane-UOP No. 225/Unilink 4200 /CN-2357/Stock-2357) etc.

M/s. Dorf- Ketel Chemicals India Pvt. Ltd. have submitted present applications for the import of raw material against the export of Chemical-Polymer Additives

The application has been examined and the Department recommends the following norms for the present Advance Authorization applications.

(Advance Authorization No. 0310797252 dated 15.7.2015)

1. Item of Export	Qty.	Item of Import	Qty
Polymer Additives-N,N, Dialkylamino- Diphenylmethane - UOP No. 225/Unilink 4200 /CN-2357/Stock-2357)	1 kg	1. 4,4- Methylene dianiline /MDA	0.6450 kg
		2. Methyl Ethyl Ketone	0.7200 kg
		3. 3% Platinum Catalyst- (2020 Carbon Sulfided /GP RW S DOPED 43515)	0.00013 kg

④ ✓ (Advance Authorization No. 0310797178 dated 13.7.2015)

1. Item of Export	Qty.	Item of Import	Qty
Organic Mixture, SR 8114 R	1 kg	1. Glyoxylic Acid 50%	0.713 kg

This issues with the approval of competent authority.

A.K. AGARWAL
(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri Mahender Vikram Singh, FTDO, (DES-3) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/176/2011-CH-II dated 15.12.2015

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F. No.35011/787/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Shastri Bhawan, New Delhi,
Dated: July 14, 2016

Office Memorandum

Sub: - Fixation of norms - Application of M/s **Bliss Indasi Lifescience Pvt. Ltd.**

The undersigned is directed to refer to DGFT U.O. No. 01/82/050/01353/AM-16/DES-3 /1562 dated 15/01/2016 forwarding an application of M/s Bliss Indasi Lifescience Pvt. Ltd. for fixation of norms against export of **Fosfomycin for Injection 1 gm**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

Product to be Exported		Raw material to be imported	
Description	Quantity	Description	Quantity per 100 vials
Fosfomycin for Injection 1 gm	100 vials	Fosfomycin sodium EP	134.50 gm

2. This issues with the approval of Director (Pharma Industry).



(Raj Kumar)

Under Secretary to the Government of India
Phone: 23071162/Uspi3-Pharma@nic.in

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M V Singh, FTDO),
Udyog Bhawan, New Delhi.

S.No.

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07

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Case No.:239/13/82-ALC4/2014	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:13/82- ALC4/2014 19.12.2014	Status: Approved	
HQ File :01/82/050/01242/AM15/	RLA File :03/94/040/00390/AM15/	Lic.No/Date:0310787602 04.08.2014	Defer Date:	
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/176/2011/Ch II dated 10.10.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export Product	Export Quantity	S.No	Import Product	Quantity Allowed
Polymer Additives - Bis (N-Alkylaminocyclohexyl) methane Trade Name: Clearlink 1000	1 kg	1.	PAC -2M (4,4 - Methylenebi Scyclo Hexanamine), Synonym : Bis (paraminocyclohexyl)	0.665 kg
		2.	Methyl Ethyl Ketone / MEK	0.798 kg
		3.	Catalyst: 3% Platinum on carbon powder (on dry basis)	0.00022 kg
RA may take appropriate action as per the decision of Norms Committee.				

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F. No.35011/779/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated: 27 June, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14
Case of **M/s Shalina Laboratories (P) Ltd.**

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1381/AM-16/DES-3/1476 dated the 12/1/16 vide which application from M/s Shalina Laboratories (P) Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **Epiderm Cream 15gm and 30gm Tube**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

DGFT is advised to call copy of Master-Batch formula for each export product.

2. This issues with the approval of competent authority.



(Rajkumar)

Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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F. No.35011/789/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Shastri Bhawan, New Delhi,
Dated: July 18, 2016

Office Memorandum

Sub: - Fixation of norms - Application of M/s **Jodas Expoim Pvt. Ltd., New Delhi.**

The undersigned is directed to refer to DGFT U.O. No. 01/82/050/01294/AM-16/DES-3/1491 dated 12/01/2016 forwarding an application of M/s Jodas Expoim Pvt. Ltd. for fixation of norms against export of **Temozolomide Capsules in 5 mg, 20 mg, 100 mg, 140 mg, 180 mg and 250 mg strengths** and (ii) **Carboplatin Injections in 50 mg/5ml vial, 100 mg/10 ml vial, 150 mg/15 ml vial, 450 mg/45 ml vial and 600 mg/60 ml vial**. This department has examined the matter and the following norms are furnished: -

(A) Export Product Temozolomide Capsules: -

Strength	5 mg	20 mg	100 mg	140 mg	180 mg	250 mg
Quantity of Temozolomide for 1000 Capsules	5.100 gm	20.400 gm	102.000 gm	142.800 gm	183.600 gm	255.000 gm

(B) Export Product Carboplatin Injections

Strength	50 mg/ 5 ml vial	100 mg/ 10 ml vial	150 mg/ 15 ml vial	450 mg/ 45 ml vial	600 mg/ 60 ml vial
Quantity of Carboplatin for 100 vials for Injection	5.50 gm	11.00 gm	15.75 gm	47.25 gm	63.00 gm

2. This issues with the approval of Director (Pharma Industry).


(Raj Kumar)

Under Secretary to the Government of India
Phone: 23071162/Uspi3-Pharma@nic.in

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M V Singh, FTDO),
Udyog Bhawan, New Delhi.

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F. No.35011/788/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Shastri Bhawan, New Delhi,
Dated: July 14, 2016

Office Memorandum

Sub: - Fixation of norms - Application of M/s **Scott-Edil Pharmacia Ltd.**

The undersigned is directed to refer to DGFT U.O. No. 01/82/050/01407/AM-16/DES-3 /1533 dated 14/01/2016 forwarding an application of M/s Scott-Edil Pharmacia Ltd. for fixation of norms against export of **Meropenem 1 gm Injection**. This department has examined the matter and the following norms are furnished: -

Product to be Exported		Raw material to be imported	
Description	Quantity	Description	Quantity per 100 vials
Meropenem 1 gm Injection (each vial contain Meropenem Trihydrate equivalent to 1 gm Meropenem)	100 vials	Meropenem Trihydrate	125.501 gm

2. This issues with the approval of Director (Pharma Industry).


(Raj Kumar)

Under Secretary to the Government of India
Phone: 23071162/Uspi3-Pharma@nic.in

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M V Singh, FTDO),
Udyog Bhawan, New Delhi.

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F. No.35011/65/2016-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated: June, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14
Case of **M/s Cadila Healthcare Ltd.**

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1772/AM-16/DES-3/45 dated the 6/4/16 vide which application from M/s Cadila Healthcare Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **Paroxetine Hcl.** This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S.No.	Import item	Norms Recommended for 1kg Export
1	Piperidine alcohol [Trans-1-N-methyl-3-hydroxy methyl-4-(4-fluoro phenyl) piperidine	0.81kg
2	Sesamol	0.55kg
3	Dimethyl sulfoxide	1.916kg
4	Isopropyl alcohol	2.523kg
5	Methanol	1.367kg
6	Acetone	7.195kg

2. This issues with the approval of competent authority.



(Rajkumar)

Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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F. No.35011/799/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Shastri Bhawan, New Delhi,
Dated: July 18, 2016

Office Memorandum

Sub: - Fixation of norms - Application of M/s **Mediclone Biotech Pvt. Ltd.**

The undersigned is directed to refer to DGFT U.O. No. 01/82/050/01339/AM16/DES-3/1425 dated 11/01/2016 forwarding an application of M/s **Mediclone Biotech Pvt. Ltd.** for fixation of norms against export of **Carmustine Injection 100 mg/30 ml vial**. This department has examined the matter and the following norms are furnished: -

Product to be Exported		Raw material to be Imported	
Description & Pack Size	Quantity	Description	Quantity for 100 vials
Carmustine Injection 100 mg per 30 ml vial	100 vials	Carmustine	10.500 gm

2. This issues with the approval of Director (Pharma Industry).



(Raj Kumar)

Under Secretary to the Government of India
Phone: 23071162/Uspi3-Pharma@nic.in

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M V Singh, FTDO),
Udyog Bhawan, New Delhi.

07
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F. No.35011/767/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated: 28 June, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14
Case of **M/s Venus Remedies Ltd.**

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1399/AM-16/DES-3/1594 dated the 15/1/16 vide which application from M/s Venus Remedies Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **Ornitox (5gm/10ml) L-Ornithine L-Aspartate injection**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S.No.	Import item	Norms Recommended
1	L-Ornithine L-Aspartate	5.5gm/10ml Vial

2. This issues with the approval of competent authority.


(Rajkumar)

Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

07
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F. No.35011/767/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated: 28 June, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14
Case of **M/s Venus Remedies Ltd.**

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1401/AM-16/DES-3/1538 dated the 14/1/16 vide which application from M/s Venus Remedies Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **Docetaxel Injection Concentrate 80mg/2.0ml, 20mg/0.5ml, 120mg/3.0ml**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S.No.	Import item	Norms Recommended
1	Docetaxel Anhydrous	22.0mg/20mg vial And 88.0mg/80mg vial And 132.0mg/120mg vial

2. This issues with the approval of competent authority.


(Rajkumar)
Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

F. No.35011/789/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Shastri Bhawan, New Delhi,
Dated: July 18, 2016

Office Memorandum

Sub: - Fixation of norms - Application of M/s Jodas Expoim Pvt. Ltd., New Delhi.

The undersigned is directed to refer to DGFT U.O. No. 01/82/050/01425/AM-16/DES-3/1517 dated 12/01/2016 forwarding an application of M/s Jodas Expoim Pvt. Ltd. for fixation of norms against export of (i) **Cefuroxime Sodium for Injections 750 mg**, (ii) **Cefuroxime Sodium for Injection 1.5 gm**, (iii) **Ceftazidime 1 gm Injection** and (iv) **Polymyxin B for Injection 5, 00,000 units/vial**. This department has examined the matter and the following norms are furnished: -

(A) Export Product : - **Cefuroxime Sodium for Injection**

Strength	750 mg	1.5 gm
Quantity of Cefuroxime Sodium against 100 vials	86.774 gm	173.548 gm

(B) Export Product : - **Ceftazidime 1 gm Injection**

Strength	1.0 gm/vial
Quantity of Ceftazidime against 100 vials of 1 gm for Injection	1.281 gm

(C) Export Product : - **Polymyxin B for Injection 5, 00,000 units/vial**

Strength	5,00,000 units/Injection
Quantity of Polymyxin B Sulphate against 100 vials of 5,00,000 units/Injection	6.2 gm

2. This issues with the approval of Director (Pharma Industry).


(Raj Kumar)

Under Secretary to the Government of India
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Directorate General of Foreign Trade,
Department of Commerce,
(Shri M V Singh, FTDO),
Udyog Bhawan, New Delhi.

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F. No.35011/70/2016-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated: June, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14
Case of **M/s Inchem Labs Ltd.**

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1807/AM-16/DES-3/42 dated the 5/4/16 vide which application from M/s Inchem Labs Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **Amisulpride**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

DGFT is advised to call following detail from the firm viz:-

- 1) Complete technical details as per appendix-33 indicating mol.wt. of each input and output product.
 - 2) % yield on molar basis for single step reaction.
 - 3) Copy of technical literature in support of yield envisaged.
2. This issues with the approval of competent authority.



(Rajkumar)

Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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F. No.35011/845/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated: 10 June, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14
Case of **M/s Reannon Pharmaceuticals.**

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1669/AM-16/DES-3/1748 dated the 2/3/16 vide which application from M/s Reannon Pharmaceuticals. was sent to this Department for fixation of norms under para: 4.7 for the export of **Renontrikal injection (aprotinin 10,000 IU) Lyophilized injections.** This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S.No.	Import item	Norms Recommended for 1kg Export
1	Aprotinin	2.244gm/1000 vials

2. This issues with the approval of competent authority.


(Rajkumar)

Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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F. No.35011/5/2016-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated: 6 June, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of **M/s Mylan Labs Ltd.**

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1691/AM-16/DES-3/1801 dated the 15/3/16 vide which application from M/s Mylan Labs Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **(1S,4R)-4-[(2-Amino-6-Chloro-5-Formamide-4-Pyrimidinyl)Amino]-2-Cyclopentene-1-Methanol**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S.No.	Import item	Norms Recommended for 1kg Export
1	Vince lactam	1.298kg
2	L(+)tartaric acid	0.519kg
3	Triethylamine	1.142kg
4	N-(2-amino-4,6-dichloro-5-pyrimidinyl) formamide	0.764kg
5	D(-) tartaric acid	0.78kg
6	Sodium borohydride	0.226kg
7	Methanol	4.53kg
8	Isopropyl alcohol	4.40kg

2. This issues with the approval of competent authority.

(Rajkumar)
Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

07/17
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Case No.:147/13/82- ALC4/2014	Party Name:SHIVAM OILS & PROTEINS INDUSTRY	Meet No/Date:7/82- ALC4/2015 24.07.2015	Status:Case Approved
HQ File :01/82/050/01150/AM15/	RLA File :56/24/040/00022/AM15/	Lic.No/Date:56/0004362 04.08.2014	Defer Date:

158 **Decision :** The committee decided to ratify the norms based on the recommendation of Department of C&PC Chemicals vide letter No.14010/17/2014-Ch-II dt. 9.7.2015 as per details given below or as applied by the firm whichever is less:-

Export product	Qty.	Import items	Qty. in kg.
Soya Lecithin (Feed Grade)	1kg	Liquid lecithin (Non Edible Grade)	1.01

RA may take further action accordingly.

F. No.35011/859/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated: 20 June, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14
Case of **M/s Celogen Pharma (P) Ltd.**

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1598/AM-16/DES-3/1761 dated the 2/3/16 vide which application from M/s Celogen Pharma (P) Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **Hi trisulf(Sulphadimethoxine & trimethoprim 30% Powder)**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S.No.	Import item	Norms Recommended
1	sulphadimethoxine	25.25gm/100gm Sachet

2. This issues with the approval of competent authority.


(Rajkumar)

Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

07
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F. No.35011/68/2016-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated: June, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14
Case of **M/s Fresenius Kabi Oncology Ltd.**

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1681/AM-16/DES-3/1829 dated the 15/3/16 vide which application from M/s Fresenius Kabi Oncology Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **Irinotecan Hcl injections 500mg, 300mg, 100mg, 40mg**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

DGFT is advised to call following details from the firm viz:-

- 1) Complete technical details as per appendix-33 for the manufacture of irinotecan Hcl $3H_2O$ (API) showing mol.wt., % yield on molar basis for each step.
- 2) Consumption-coefficient of R.M. for 1kg API.
- 3) % wastage claimed on API in the manufacture of injections of different strength/vial size.

2. This issues with the approval of competent authority.



(Rajkumar)

Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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F. No.35011/850/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated: 10 June, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14
Case of **M/s Sentiss Pharma (P) Ltd.**

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1678/AM-16/DES-3/1737 dated the 2/3/16 vide which application from M/s Sentiss Pharma (P) Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **Visallergel eye drops 0.2%, 2.5ml** . This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

DGFT may therefore advise the firm to furnish valid DML for 2.5ml packsize export.

2. This issues with the approval of competent authority.



(Rajkumar)

Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

07
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F. No.35011/847/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated: 10 June, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14
Case of **M/s Shree Life Sciences (P) Ltd.**

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1604/AM-16/DES-3/1745 dated the 2/3/16 vide which application from M/s Shree Life Sciences (P) Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **Phosphocreatine injection**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

DGFT is advised to call following details from the firm viz:-

1. Copy of valid drug manufacturing licence for above export.
2. Size of the vials to be exported.
3. Justification/working on the quantitative requirement of API.

2. This issues with the approval of competent authority.


(Rajkumar)

Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

S.No. ~~319~~ 319

Case No.:47/6/82-ALC4/2014	Party Name:SI GROUP INDIA LIMITED	Meet No/Date:6/82-ALC4/2014 29.08.2014	Status: Approved
HQ File :01/82/050/00449/AM15/	RLA File :03/95/040/00944/AM14/	Lic.No/Date:0310776901 03.04.2014	Defer Date:

160 **Decision :** In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/2/2012/Ch II dated 21.05.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Quantity	S.No	Import Product	Quantity Allowed
3,3,5- TRIMETHYL CYCLOHEXANOLE	1 kg	1.	ACETONE	1.536 kg

RA may take appropriate action as per the decision of Norms Committee.

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F. No.35011/768/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated: June, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of **M/s Alembic Pharmaceuticals Ltd.**

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1213/AM-16/DES-3/1368 dated the 21/12/15 vide which application from M/s Alembic Pharmaceuticals Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **Benzathine Pencillin 2.4 Mega injection**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S.No.	Import item	Norms Recommended
1	Benzathine Benzyl Penicillin Sterile IP/BP	2.52BOU/1000 vials

2. This issues with the approval of competent authority.

(Rajkumar)
Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

07
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F. No.35011/66/2016-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated: June, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14
Case of **M/s Malladi Drugs & Pharmaceuticals Ltd.**

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1798/AM-16/DES-3/44 dated the 6/4/16 vide which application from M/s Malladi Drugs & Pharmaceuticals Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **4-methyl-5-phenyl-2-oxazolidinone(Racemic Oxazolidinone)**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

DGFT is advised to call following details from the firm viz:-

- 1) Complete technical details as per appendix-33.
- 2) Past productions vis-à-vis actual consumption of imported inputs duly certified by Central Excise Authorities.

2. This issues with the approval of competent authority.


(Rajkumar)

Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

07
330

F. No.35011/557/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated: 18 July, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14
Case of **M/s Metrochem API Pvt. Ltd.**

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/257/AM-17/DES-3/259 dated the 8/7/16 vide which application from M/s Metrochem API Pvt. Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **Omerazole Pellets 7.5%**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S.No.	Import item	Norms Recommended for 1kg Export
1	3,5-Lutidine	0.08484kg
2	Methylene chloride	0.4507kg
3	Methanol	0.2954kg
4	Toluene	0.3394kg
5	Acetic acid	0.11475kg
6	Acetone	0.13635kg
7	Ammonium persulphate	0.12825kg
8	Hydroxyl propyl methyl cellulose (HPMC-EJ)	0.04534kg

2. This issues with the approval of competent authority.


(Rajkumar)

Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi.

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Sl. No. 338

Case No.:13/17/82-ALC4/2013	Party Name:DR. ACHARYA LABORATORIES PVT. LTD.,	Meet No/Date:17/82- ALC4/2013 05.12.2013	Status:Case Approved	
HQ File :01/82/050/00875/AM14/	RLA File :03/94/040/00541/AM14/	Lic.No/Date:0310750802 23.09.2013	Defer Date:	
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/105/2011-Ch II dated 21.11.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
2-Methoxy-6-chlorotoluene/3-Chloro-2-methylanisole CAS No.: 3260-88-6	1 kg	1.	3-Chloro-2-methylaniline CAS No.:87-60-5	1.20 kg
		2.	Sodium nitrite CAS No.: 7632-00-0	0.587 kg
RA may take appropriate action as per the decision of Norms Committee.				

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F. No.35011/67/2016-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated: June, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14
Case of **M/s Halcyon Labs (P) Ltd.**

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1845 & 1846/AM-16/DES-3/41 & 47 dated the 5/4/16 & 6/4/16 vide which application from M/s Halcyon Labs (P) Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **(1)Betamethasone Dipropionate, (2)Betamethasone Sodium Phosphate, (3)Clobetasol Propionate**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S.No.	Export item	S.No.	Import item	Norms Recommended for 1kg Export
1	Betamethasone Dipropionate	1	Betamethasone	0.868kg
		2	Triethyl orthopropionate OR Trimethyl orthopropionate	0.77kg
2	Betamethasone sodium phosphate	1	Betamethasone	0.78kg
3	Clobetasol propionate	1	Betamethasone	1.00kg
		2	Triethyl orthopropionate OR Trimethyl orthopropionate	0.885kg

2. This issues with the approval of competent authority.


(Rajkumar)

Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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F. No.35011/134/2016-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated: 15 July, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of **M/s Saurav Chemicals Ltd.**

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/291/AM-17/DES-3/197 dated the 4/7/16 vide which application from M/s Saurav Chemicals Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **Loxoprofen Sodium Hydrate**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S.No.	Import item	Norms Recommended for 1kg Export
1	2-(4-bromomethyl) phenyl propionic acid	1.315kg
2	Methyl-2-oxocyclopentane carboxylate	0.85kg

2. This issues with the approval of competent authority.



(Rajkumar)

Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi.

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F. No.35011/132/2016-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated: 18 July, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14
Case of **M/s Optimus Drugs (P) Ltd.**

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/265/AM-17/DES-3/180 dated the 4/7/16 vide which application from M/s Optimus Drugs (P) Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **Sofosbuvir**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S.No.	Import item	Norms Recommended for 1kg Export
1	2-deoxy-2-fluoro-2-c-methyl uridine	0.90kg
2	N-[(S)-(2,3,4,5,6-Penta fluoro phenoxy) phenoxy phosphinyl]-L-alanine	1.92kg

2. This issues with the approval of competent authority.


(Rajkumar)

Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi.

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F. No.35011/869/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated: 24 May, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of **M/s Suven Life Sciences Ltd.**

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1692/AM-16/DES-3/1739 dated the 2/3/16 vide which application from M/s Suven Life Sciences Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **(2-chloro-5-iodophenyl)-(4-fluoro phenyl)-methanone**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S.No.	Import item	Norms Recommended for 1kg of export
1	Ethyl anthranilate	0.963kg
2	Potassium iodide	0.713kg
3	Potassium iodate	0.419kg
4	Oxalyl chloride	0.509kg
5	Fluoro benzene	2.498kg

2. This issues with the approval of competent authority.

(Rajkumar)
Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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F. No.35011/174/2016-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated: 19 July, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14
Case of **M/s Divi's Labs Ltd.**

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1584/AM-16/DES-3/242 dated the 8/7/16 vide which application from M/s Divi's Labs Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **Naproxen**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S.No.	Import item	Norms Recommended for 1kg Export
1	DL-Neproxen	1.17kg
2	N-octyl-D-Glucamine	0.0882kg
3	Acetic acid	0.54kg
4	Methanol	2.02kg
5	toluene	0.84kg

2. This issues with the approval of competent authority.


(Rajkumar)

Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi.

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F. No.35011/136/2016-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated: 15 July, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of **M/s Virupaksha Organics Ltd.**

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/240/AM-17/DES-3/213 dated the 6/7/16 vide which application from M/s Virupaksha Organics Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **Daclatasvir Dihydrochloride**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S.No.	Import item	Norms Recommended for 1kg Export
1	4,4-Bis (2-bromoacetyl) biphenyl	1.00kg
2	MOC-L-Valine	0.55kg
3	N-(3-dimethyl aminopropyl)-N-ethyl carbodiimide Hcl	0.60kg
4	N-(tert-Butylcarbonyl)-L-proline	1.15kg

2. This issues with the approval of competent authority.


(Rajkumar)

Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi.

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F. No.35011/131/2016-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated: 18 July, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14
Case of **M/s Vision Drugs (P) Ltd.**

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/270/AM-16/DES-3/181 dated the 4/7/16 vide which application from M/s Vision Drugs (P) Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **Homo Veratronicrile**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S.No.	Import item	Norms Recommended for 1kg Export
1	veratrole	1.231kg
2	Sodium cyanide	0.90kg
3	Paraformaldehyde	0.423kg
4	Methanol	0.46kg
5	Chloroform	1.385kg

2. This issues with the approval of competent authority.



(Rajkumar)

Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi.

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals
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Subject: Advance Authorization application from M/s. Clean Science and Technology Pvt. Ltd.
for the import of raw material against the export of 4-METHOXY ACETOPHENONE (4
MAP)/ACETYL ANISOLE 99% PURITY.

(Advance Authorization No. 3110065720 dated 23.10.2015)

(Advance Authorization No. 3110065632 dated 16.09.2015)

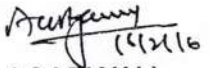
Ref: U.O. No. 01/82/050/01419/AM-16/DES-III/1553 dated 14.01.2016
U.O. No. 01/82/050/01416/AM-16/DES-III/1530 dated 12.01.2016

M/s. Clean Science and Technology Pvt. Ltd. have submitted present applications for
the import of raw material against the export of 4-METHOXY ACETOPHENONE (4
MAP)/ACETYL ANISOLE 99% PURITY.

The application have been examined based on the addition information furnish by the
firm. The Department recommends the following norms for the present Advance Authorization
application.

Item of Export	Qty.	Item of Import	Qty
4-METHOXY ACETOPHENONE (4 MAP)/ACETYL ANISOLE (PURITY 99% MINIMUM).	1 kg.	1. PHENOXY METHANE/ANISOLE (PURITY 93% MAXIMUM)	0.990 kg
		2. ACETIC ANHYDRIDE	0.755 kg

This issue with the approval of competent authority.


(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri Mahender Vikram Singh, FTDO, (DES-III) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/3/2012-CH-II (Vol.-I) dated 16.2.2016

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F. No.35011/19/2016-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated: June, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of **M/s Encure Pharmaceuticals Ltd.**

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1725/AM-16/DES-3/1904 dated the 30/3/16 vide which application from M/s Encure Pharmaceuticals Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **Dexketoprofen Trometamol**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S.No.	Import item	Norms Recommended for 1kg Export
1	3-(1-cyanoethyl) benzophenone	1.82kg
2	N-Octyl-D-glucamine	0.36kg

2. This issues with the approval of competent authority.

(Rajkumar)
Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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F. No.35011/64/2016-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated: June, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of **M/s Ind. Swift Labs Ltd.**

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1705/AM-16/DES-3/1800 dated the 15/3/16 vide which application from M/s Ind. Swift Labs Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **Atorvastatin Calcium**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S.No.	Import item	Norms Recommended for 1kg Export
1	Methyl isobutyl acetate	1.423kg
2	Beta alanine	0.100kg
3	3-ethyl-5-(2-hydroxyethyl)-4-methyl thiazolium bromide	0.262kg
4	Isopropyl alcohol	5.60kg
5	(4R-Cis)-1,1-dimethylethyl-6-cyanomethyl-2,2-dimethyl-1,3-dioxane-4-acetate	0.708kg
6	Tert. Butyl methyl ether	2.78kg

2. This issues with the approval of competent authority.

(Rajkumar)
Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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F. No.35011/134/2016-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated: 15 July, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of **M/s Saurav Chemicals Ltd.**

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/289/AM-17/DES-3/225 dated the 6/7/16 vide which application from M/s Saurav Chemicals Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **Dexketoprofen Trometamol**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S.No.	Import item	Norms Recommended for 1kg Export
1	Ketoprofen	1.50kg
2	N-octyl-D-Glucamine	0.36kg
3	Tromethamine	0.36kg

2. This issues with the approval of competent authority.


(Rajkumar)

Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi.

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F. No.35011/137/2016-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated: 15 July, 2016

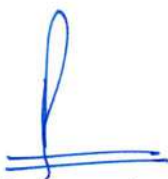
Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures
(Vol.I) 2009-14 Case of **M/s Shree Jaya Laboratories Ltd.**

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/267/AM-17/DES-3/223 dated the 6/7/16 vide which application from M/s Shree Jaya Laboratories Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **3,4 Dimethoxy-2-Chloromethyl Pyridine Hcl.** This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S.No.	Import item	Norms Recommended for 1kg Export
1	Maltol	0.91kg
2	Soda ash	3.23kg
3	Phosphorus oxychloride	1.64kg
4	Hydrogen peroxide	2.16kg
5	Chloroform	1.035kg
6	Toluene	0.650kg
7	Acetone	0.843kg
8	Methylene dichloride	0.986kg
9	Methanol	1.327kg

2. This issues with the approval of competent authority.


(Rajkumar)

Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi.

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F. No.35011/132/2016-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated: 18 July, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14
Case of **M/s Optimus Drugs (P) Ltd.**

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/268/AM-17/DES-3/179 dated the 4/7/16 vide which application from M/s Optimus Drugs (P) Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **Ledipasvir**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S.No.	Import item	Norms Recommended for 1kg Export
1	(1R,3S,4S)-3-(6-bromo-1H-benzimidazol-2-yl)-2-a-zabicyclo (2.2.1) heptane-2-carboxylic acid 1,1-dimethyl ethyl ester	0.86kg
2	(6S)-6-(5-(7-bromo-9,9-difluoro-9H-fluoren-2-yl)-1H-imidazol-2-yl-5-azaspiro (2.4) heptane-5-carboxylic acid 1,1-dimethyl ethyl ester	1.25kg
3	Bis (Pinacolato) Diboron	0.86kg
4	Dichloro Bis (di-tert butylphenyl phosphine) pelledium (II)	0.0516kg

2. This issues with the approval of competent authority.


(Rajkumar)

Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi.

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Case No.:11/4/82-ALC4/2014	Party Name: BALAJI AMINES LIMITED	Meet No/Date: 4/82-ALC4/2014 03.07.2014	Status: Case Approved
HQ File :01/82/050/00259/AM15/	RLA File :31/83/040/00136/AM14/	Lic.No/Date: 3110061053 13.11.2013	Defer Date:

189 **Decision :** In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/122/2011/Ch II dated 13.02.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Quantity	S.No	Import Product	Quantity Allowed
GAMMA BUTYROLACTONE	1 kg	1.	1,4 BUTANEDIOL	1.16 kg
		2.	GBL CATALYST	0.001 kg

RA may take appropriate action as per the decision of Norms Committee.




Case No.:28/5/82-ALC4/2014	Party Name: BALAJI AMINES LIMITED	Meet No/Date: 8/82-ALC4/2014 25.09.2014	Status: Approved
HQ File :01/82/050/00345/AM15/	RLA File :31/83/040/00217/AM14/	Lic.No/Date: 3110063437 09.04.2014	Defer Date:

Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/122/2011-Ch. II dated 25.08.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

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Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed
N-METHYL-2-PYRROLIDONE	1 kg	1	METHANOL	0.370 kg
		2	AMMONIA ANHYDROUS	0.160 kg
		3	1,4 BUTANEDIOL	1.044 kg
		4	METHYLAMINE CATALYST	0.00080 kg
		5	GBL CATALYST	0.00075 kg

RA may take appropriate action as per the decision of Norms Committee.

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S.I. No. 410

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals
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Subject: Advance Authorization application from M/s. Clean Science and Technology Pvt. Ltd.
for the import of raw material against the export of GUAIACOL 99% PURITY.

(Advance Authorization No. 3110065713 dated 20.10.2015)

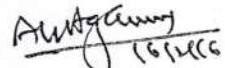
Ref: U.O. No. 01/82/050/1417/AM16/DES-III/1552 dated 14.1.2016

M/s. Clean Science and Technology Pvt. Ltd. have submitted present applications for
the import of raw material against the export of GUAIACOL 99% PURITY.

The application have been examined based on the addition information furnish by the
firm. The Department recommends the following norms for the present Advance Authorization
application.

Item of Export	Qty.	Item of Import	Qty
GUAIACOL 99% PURITY	1 kg.	1. PHENOXY METHANE/ANISOLE (PURITY 93% MAXIMUM)	1.287 kg
		2. HYDROGEN PEROXIDE (60%)	0.687 kg
		3. ACETONE	0.270 kg

This issue with the approval of competent authority.


(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

✓ Shri Mahender Vikram Singh, FTDO, (DES-III) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/3/2012-CH-II (Vol.-I) dated 16.2.2016

F. No.35011/75/2016-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

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Udyog Bhawan, New Delhi,
Dated: July, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of **M/s DSM Sinochem Pharmaceuticals India Pvt. Ltd.**

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/201/AM-17/DES-3/270 dated the 8/7/16 vide which application from M/s DSM Sinochem Pharmaceuticals India Pvt. Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **Amoxycillin Trihydrate through 6-APA route through Enzymatic route**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S.No.	Import item	Norms Recommended for 1kg Export
1	6-amino penicillanic acid (6-APA)	0.55kg
2	Elcolase (Enzyme)	0.005kg
3	D(-) P-hydroxy phenyl glycine methyl ester	0.478kg

2. This issues with the approval of competent authority.

(Rajkumar)
Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi.

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F. No.35011/68/2016-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated: June, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of **M/s Fresenius Kabi Oncology Ltd.**

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1715/AM-16/DES-3/1922 dated the 30/3/16 vide which application from M/s Fresenius Kabi Oncology Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **(1) Carboplatin injections 600mg/60ml, 450mg/45ml, 150mg/15ml, 50mg/5ml.** This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S.No.	Import item	For the Export of 1No. injection (Qty. in gms)			
		600mg/60ml	450mg/45ml	150mg/15ml	50mg/5ml
1	Platinum (sponge powder)	0.45675	0.34256	0.1142	0.0381
2	1,1-cyclobutane dicarboxylic acid	0.306	0.2295	0.0765	0.0255
3	Glass bottles	Relevant, As per packing policy			
4	Rubber stopper				
5	Flip off Al-seals				

2. This issues with the approval of competent authority.

(Rajkumar)
Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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F. No.35011/116/2016-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated: July, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of **M/s Fresenius Kabi Oncology Ltd.**

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/78/AM-17/DES-3/117 dated the 23/5/16 vide which application from M/s Fresenius Kabi Oncology Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **Oxaliplatin Injections 200mg/40ml, 100mg/20ml, 100mg/50ml, 50mg/25ml, 50mg/10ml.** This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S.No.	Import item	For Export of 1No. injection (Qty. in gms)				
		200mg/ 40ml	100mg/ 20ml	100mg/ 50ml	50mg/ 25ml	50mg/ 10ml
1	Platinum (sponge powder)	0.184	0.0919	0.0919	0.046	0.046
2	(1R,2R)-(-)-1,2-diamino-cyclohexane	0.1029	0.0515	0.0515	0.0257	0.0257
3	Glass vials	Relevant, As per packing policy				
4	Rubber stopper					

2. This issues with the approval of competent authority.

(Rajkumar)
Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

07
447

F. No.35011/778/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated: June, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of **M/s Sentiss Pharma (P) Ltd.**

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1173/AM-16/DES-3/1285 dated the 16/12/15 vide which application from M/s Sentiss Pharma (P) Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **Broxinac Eye Drops, 0.09%, 1.7ml**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S.No.	Import item	Norms Recommended
1	Bromfenac Sodium Hydrate	1.8475mg/1.7ml

2. This issues with the approval of competent authority.

(Rajkumar)
Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

07
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F. No.35011/825/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated: 1 June, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of **M/s Ami Life Sciences Pvt. Ltd.**

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/0013/AM-17/DES-3/92 dated the 11/5/16 vide which application from M/s Ami Life Sciences Pvt. Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **Flavoxate Hcl**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S.No.	Import item	Norms Recommended for 1kg Export
1	3-methyl-flavone-8-carboxylic acid	0.730kg

2. This issues with the approval of competent authority.

(Rajkumar)
Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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F. No.35011/18/2016-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated: June, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of **M/s Sun Pharmaceuticals Industries Ltd.**

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1716/AM-16/DES-3/1874 dated the 22/3/16 vide which application from M/s Sun Pharmaceuticals Industries Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **Menopenem sterile and Meropenem injection 500mg**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

(A) Meropenem Sterile

S.No.	Import item	Norms Recommended
1	Meropenem Sterile	627.5mg/500mg injection

(B) Norms Recommended for Meropenem Sterile

S.No.	Import item	Norms Recommended for 1kg Export
1	2-dimethylamino-4-mercapto Pnz Proline	1.133kg
2	Acetone	11.92kg
3	Activated carbon	0.114kg
4	Dimethyl formamide	5.09kg
5	Isopropyl alcohol	3.58kg
6	Methylene chloride	0.79kg
7	Palladium sponge	3.856gm
8	p-nitrobenzyl (1R,5R,6S)-6-[(1R)-1-hydroxy ethyl]-2-[(diphenyl phosphono)oxy]-1-methyl carbapen-2-EM-3-carboxylate	1.808kg

2. This issues with the approval of competent authority.

(Rajkumar)
Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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F. No.35011/133/2016-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated: 18 July, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14
Case of **M/s S.M. Herbals (P) Ltd.**

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/196/AM-17/DES-3/194 dated the 4/7/16 vide which application from M/s S.M. Herbals (P) Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **10 Deacetyl Baccatin-III HPLC Purity Not Less Than 98.5%**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S.No.	Import item	Norms Recommended for 1kg Export
1	Ketones in carbonyl Group-10 Deacetyl Baccatin-III HPLC Purity Not More Than 95.5%	1.03kg

2. This issues with the approval of competent authority.


(Rajkumar)

Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi.

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S), No. 471

Case No.:205/13/82-
ALC4/2014

Party Name:IPCA
LABORATORIES LIMITED

Meet No/Date:3/82-
ALC4/2015
20.05.2015

Status:
Approved

HQ File
:01/82/050/01208/AM15/

RLA File
:03/94/040/00402/AM15/

Lic.No/Date:0310787783
07.08.2014

Decision : The committee decided to ratify the norms based on the recommendation of Department of Pharmaceuticals vide O.M.No. 35011/42/2015-PI (Norms) Dated 29.05.2015 as per details given below or as applied by the firm whichever is less:-

Export product	Qty.	Import items	Qty. Kg/Kg
Morantel Citrate	1kg	3-Methyl Thiophene	0.330
		Acetonitrile	0.180
		Dimethyl formamide	0.270
		Citric Acid	0.640
		Iso propyl Alcohol	0.225

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F. No.35011/134/2016-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated: 15 July, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures
(Vol.I) 2009-14 Case of **M/s Saurav Chemicals Ltd.**

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/211/AM-17/DES-3/191 dated the 4/7/16 vide which application from M/s Saurav Chemicals Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **Dexketoprofen Trometamol**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S.No.	Import item	Norms Recommended for 1kg Export
1	Ketoprofen	1.50kg
2	N-octyl-D-Glucamine	0.36kg
3	Tromethamine	0.36kg

2. This issues with the approval of competent authority.


(Rajkumar)

Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi.

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F. No.35011/120/2016-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated: July, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of **M/s Morepen Labs Ltd.**

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/79/AM-17/DES-3/113 dated the 23/5/16 vide which application from M/s Morepen Labs Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **Montelukast Sodium**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S.No.	Import item	Norms Recommended for 1kg Export
1	(S)-(E)-2-[2-[3-[2-(7-chloro-2-quinolinyl)-ethenyl phenyl]-3-hydroxy propyl] phenyl]-2-propanol	1.24kg
2	Methanol	2.325kg
3	N,N-Diisopropylethylamine	0.30kg
4	Tetrahydrofuran	3.15kg
5	Acetonitrile	2.95kg
6	2-[1-(mercaptomethyl)cyclopropyl]acetic acid	0.40kg

2. This issues with the approval of competent authority.

(Rajkumar)
Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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F. No.35011/179/2016-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated: 19 July, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14
Case of **M/s Glenmark Pharmaceuticals Ltd.**

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/336/AM-17/DES-3/260 dated the 8/7/16 vide which application from M/s Glenmark Pharmaceuticals Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **Cilostazol**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S.No.	Import item	Norms Recommended for 1kg Export
1	5-(4-chlorobutyl)-1-cyclohexyl-1H-tetrazol	0.88kg
2	6-hydroxy-3,4-dihydro-1H-quinolin-2-one	0.59kg

2. This issues with the approval of competent authority.


(Rajkumar)

Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi.

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F. No.35011/435/2013-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan,
New Delhi, the 11th September, 2013

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s. Cadila Healthcare Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1418/AM13/DES-3/64 dated the 10/04/13 vide which representation from M/s. Cadila Healthcare Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Simvastatin Tablets**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	For Export of 1No.Tablets Qty in mg				
		<u>5mg</u>	<u>10mg</u>	<u>20mg</u>	<u>40mg</u>	<u>80mg</u>
1.	Simvastatin	5.10	10.20	20.40	40.80	81.60
2.	Lactose anhydrous	39.55	77.42	154.84	309.68	619.36
3.	Citric acid, anhydrous	0.75	1.50	3.00	6.00	12.00
4.	Magnesium stearate	0.50	1.00	2.00	4.00	8.00
5.	Dehydrated alcohol	0.85	1.70	3.40	6.80	13.60
6.	Bottles and caps	Relevant, As per packing policy.				

2. This issues with the approval of Director (Cost).

(Raj Kumar)
Under Secretary to the Government of India
PI-Norms

Directorate General of Foreign Trade,
Department of Commerce,
(Mrs. Lalita Maini, FTDO), Udyog Bhawan, New Delhi.

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Sl. No. 5/5

Case No.:153/3/82-ALC4/2014

Party Name:IPCA
LABORATORIES LIMITED

Meet No/Date:3/82-
ALC4/2014
08.05.2014

Status:Case
Approved

HQ File
:01/82/050/00157/AM15/

RLA File
:03/94/040/00976/AM14/

Lic.No/Date:0310769229
05.02.2014

Defer Date:

Decision : In the light of earlier decision taken in meeting no. 23/82 dated 06.03.2013, it was decided to ratify norms under Para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is less:

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Export Product	Export Quantity	S.No	Import Product	Quantity Allowed
Allopurinol	1 kg	1.	3-Amino Pyrazole Carboxamide Hemisulphate	1.5384 kg
		2.	Formamide	1.50 kg

RA may take further appropriate action as per the decision of Norms Committee.

S/ No. 524

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Case No.:37/14/82-ALC4/2012	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:28/82- ALC4/2012 10.01.2013	Status:Case Approved
HQ File :01/82/050/00414/AM13/	RLA File :03/94/040/00143/AM13/	Lic.No/Date:0310696330 28.05.2012	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/578/2012-PI(Norms) dated 27.12.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
Glimepiride	1 kg	1.	4-[2-(3-Ethyl-4-Methyl-2-Carbonyl-Pyrrolidonylamino)-Ethyl]-Phenyl Sulfomide[MPR-II]	0.80 kg
			Trans-4-Methyl Cyclohexylamine	0.39 kg
			4-(Dimethylamino)Pyridine	0.100 kg
			Ethyl Chloro Formate	0.376 kg
			Methylene Di Chloride	0.93 kg
			Acetone	2.23 kg
			S.B. Toluene	1.84 kg

RA may take appropriate action as per the decision of Norms Committee.

